

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 118/2025 (WZ)

EARLIER ORIGINAL APPLICATION NO. 442/2024 (PB)

IN THE MATTER OF: -

NEWS ITEM TITLED "4 DIE AFTER NITROGEN GAS LEAK AT PHARMA FIRM IN MAHARASHTRA" APPEARING IN THE HINDU DATED 22.08.2025"

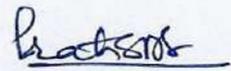
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Place: Pune

Date: 11-12-2025


(Pratik D. Bharne)

Regional Director

प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
Mo Env't. Forest & Climate Change, Govt. Of India
एवं नं. ११०, हीराबाई धनकुडे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०४५
Br. No. 118, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 045

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

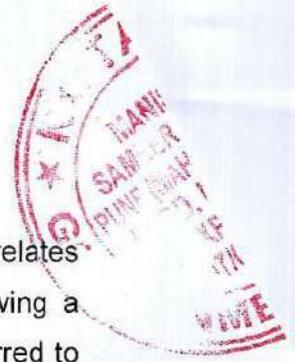
**ORIGINAL APPLICATION NO. 118/2025 (WZ)
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IN THE MATTER OF: -

**NEWS ITEM TITLED "4 DIE AFTER NITROGEN GAS LEAK AT PHARMA FIRM IN
MAHARASHTRA" APPEARING IN THE HINDU DATED 22.08.2025"**

**REPLY ON BEHALF OF RESPONDENT NO. 1,
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, the Hon'ble National Green Tribunal (hereinafter referred to as "Hon'ble NGT") Principal Bench, New Delhi vide order dated 02/09/2025 has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter and transferred the matter to Western Zonal Bench for further action. Thereby, the reply is made in this instant Original Application (hereinafter referred to as "OA") in succeeding paragraphs.
2. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981"), and The Environment (Protection) Act, 1986 (hereinafter referred to as "E(P) Act, 1986"). State Pollution Control Boards (SPCB)/Pollution Control Committees (PCC) in every State/Union Territory has been constituted under Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 5 of the Air (Prevention and Control of Pollution) Act, 1981 and are responsible for implementation of the provisions of both the Acts.
3. That, the matter is a Suo Motu case registered by the Hon'ble NGT (PB) based on the News Item titled "4 die after nitrogen gas leak at pharma firm in



Maharashtra" appeared in The Hindu dated 22.08.2025. The News item relates to the death of four workers and severe injuries to two others following a Nitrogen gas leak at M/s Medley Pharmaceuticals Ltd. (hereinafter referred to as "Industry") in MIDC Tarapur, Boisar Dist Palghar.

4. That, CPCB pursued the matter with Maharashtra Pollution Control Board (hereinafter referred to as "MPCB") vide letter dated 25/09/2025 and e-mails dated 26/09/2025 & 06/10/2025 with a request to provide the Action Taken Report in the matter. Copy of the aforesaid letter and e-mails are annexed and marked as **Annexure-R1-I**.

5. That, MPCB, vide email 04/11/2025 forwarded to CPCB, a copy of the reply affidavit filed by MPCB before the Hon'ble High Court of Bombay in Suo Motu Writ Petition No. 02 of 2025, titled "In Re: Gas Leak at Palghar's Boisar Maharashtra Industrial Development Corporation (MIDC) Vs. State of Maharashtra & Ors." The said reply affidavit contains details of the industry, copies of the action taken against the industry, other relevant information pertaining to the subject matter and the same is summarized as below. Copy of the information/ATR provided by MPCB is annexed and marked as **Annexure-R1-II**.
 - i. The industry is engaged in the manufacturing of the product Albendazole (Antibiotic/Anti-infective) and its derivatives. The MPCB has renewed the Consent to Operate of the industry, subject to terms and conditions, vide letter dated 12/07/2023, which is valid up to 28/02/2027.

 - ii. As per the Consent to Operate, the industry has provided adequate air and water pollution control systems, including acid and alkali scrubbers to control process emissions released from process vents.

 - iii. The industry remained non-operational from September, 2022 to January, 2025 due to market conditions and has been operating intermittently since February, 2025.

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- iv. Following the incident, MPCB issued Voluntary Closure Directions to the industry on 22/08/2025, under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
 - v. The industry conducted an internal investigation on 28/08/2025, and submitted the report to MPCB on 18/09/2025. The internal investigation revealed that the incident occurred due to an operational error.
6. That, it is respectfully submitted that Section 3(1) of The Public Liability Insurance Act, 1991 (PLI Act), stipulates provisions about liability to give relief in cases where death or injury to any person (other than a workman) or damage to any property has resulted from an accident.

It is further respectfully submitted that for the industries that are using or storing the hazardous chemicals as covered under The Manufacture, Storage and Import of Hazardous Chemical (MSIHC) Rules, 1989, the said Rules lay down certain responsibilities including preparation of on-site emergency plans, conduction of mock drill of onsite emergency plan, carry out an independent safety audit of industrial activities with the help of an experts that are not associated with such industrial activities, updating the safety audit report once a year by conducting a fresh safety audit, etc. depending upon hazardous chemicals being involved/stored and quantity being as specified therein.

It is submitted that the matters of industrial safety are majorly covered under the Factories Act, 1948 as well as under The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989; and the Directorate of Industrial Safety and Health (DISH), Maharashtra is the concerned organization having relevant expertise and mandate for implementation of aforesaid Act.

7. That, this Answering Respondent No. 1 craves leave of this Hon'ble NGT for filing additional reply, if required, in future.
8. That, an Affidavit in support of this reply is being filed herewith in light of the

above submissions, this Answering Respondent No. 1 i.e. CPCB shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the present OA.



Pratik D. Bharne

(Scientist 'F' & Regional Director)
Central Pollution Control Board



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 118/2025 (WZ)
EARLIER ORIGINAL APPLICATION NO. 442/2024 (PB)

IN THE MATTER OF: -

NEWS ITEM TITLED "4 DIE AFTER NITROGEN GAS LEAK AT PHARMA FIRM IN MAHARASHTRA" APPEARING IN THE HINDU DATED 22.08.2025"

AFFIDAVIT

I, Pratik D. Bharne, working as Scientist 'F' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the contents there of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Pratik D. Bharne
DEPONENT

प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. Of India
सर्वे सं. ११०, हीराबाई धनकुटे हॉल, बानेर रोड, बानेर, पुणे - ४११ ०५८
S. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune - 411 058

VERIFICATION

Verified at Pune on this day 11th of November, 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Pratik

DEPONENT – Respondent No. 1

COUNSEL for Respondent No. 1



प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत
Min. Env't. Forest & Climate Change, Govt. of India
प्लॉट नं. 110, टिपण, प्रभाकर नगर, पुणे - 411 005
प्लॉट नं. 110, टिपण, प्रभाकर नगर, पुणे - 411 005

Noted & Registered
At.Sr.No. 732/2025

BEFORE ME
Manisha

MANISHA SAMEER CHITNIS
NOTARY
GOVERNMENT OF INDIA

11 DEC 2025



प्रतिक भरणे / Pratik Bharne
क्षेत्रीय निदेशक / Regional Director
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत
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क्षेत्रीय निदेशालय, पुणे
Regional Directorate, Pune

फाइल संख्या: सीएम-13015/26/2025-विधि-पुणे-आरडी (पुणे) // 123

दिनांक: 25/09/2025

सेवा में

✓ सदस्य सचिव,

महाराष्ट्र प्रदूषण नियंत्रण बोर्ड,

कल्पतरु पॉइंट, तीसरी और चौथी मंजिल, विपरीत। पीवीआर थिएटर,

सायन (ई), मुंबई-400022

विषय: माननीय एनजीटी के स्वप्रेरणा मामले ओ.ए.संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" - तत्संबंधी / Hon'ble NGT Suo Motu matter in OA. No. 442 of 2025 (PB), News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025" -reg.

महोदय,

यह माननीय एनजीटी के स्वप्रेरणा मामले ओ.ए.संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" से संबंधित है। यह मामला मुंबई के तारापुर के एमआईडीसी रोड, बोईसर इंडस्ट्रियल एस्टेट में मेडली फार्मास्युटिकल्स लिमिटेड में नाइट्रोजन गैस रिसाव के बाद चार श्रमिकों की मौत और दो अन्य के गंभीर रूप से घायल होने से संबंधित है, जो पर्यावरण (संरक्षण) अधिनियम, 1986 और सार्वजनिक देयता बीमा अधिनियम, 1991 के प्रावधानों का उल्लंघन है।

This has reference to the Hon'ble NGT Suo Motu matter in in OA. No. 442 of 2025 (PB), News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025". The matter relates to the death of four workers and severe injuries to two others following a nitrogen gas leak at Medley Pharmaceuticals Ltd. in Boisar Industrial Estate, MIDC Road, Tarapur, Mumbai, which constitutes a violation of the provisions of the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991.

माननीय एनजीटी की मुख्य पीठ ने उक्त स्वप्रेरणा मामले में दिनांक 02.09.2025 के आदेश के माध्यम से केंद्रीय प्रदूषण नियंत्रण बोर्ड, महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, जिला मजिस्ट्रेट-पालघर को अपना जवाब

दाखिल करने के लिए प्रतिवादी बनाया। मूल आविदन (ओए) को उचित आगे की कार्रवाई के लिए पश्चिमी क्षेत्रीय पीठ, पुणे को स्थानांतरित किया जाता है। तत्पर संदर्भ हेतु माननीय एनजीटी (पीबी) के दिनांक 02.09.2025 के आदेश की प्रति संलग्न है।

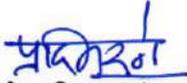
The NGT Principal Bench vide order dtd. 02.09.2025 in the said Suo Motu matter, impleaded the Central Pollution Control Board, Maharashtra Pollution Control Board, District Magistrate-Palghar as respondent to file their response. The Original Application (OA) is transferred to the Western Zonal Bench, Pune for appropriate further action. Copy of Hon'ble NGT(PB) order dtd. 02.09.2025 is enclosed for ready reference.

इस संबंध में, अनुरोध है कि उक्त आदेश के आलोक में समाचार-वस्तु की जांच करने की व्यवस्था करें और यदि कोई हो तो की गई कार्रवाई रिपोर्ट (एटीआर) प्रदान करें। मामला 09.10.2025 को सूचीबद्ध है।

In this regard, it is requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any. The matter is listed on 09.10.2025.

अनुलग्नक: जैसा कि ऊपर दिया गया है

आपका विश्वासी,


(प्रतीक दि. भरणे)

क्षेत्रीय निदेशक

प्रति - क्षेत्रीय अधिकारी (म.प्र.नि.बो.),

प्लॉट नंबर पी-30, 5वीं मंजिल, कार्यालय परिसर भवन

मुलुंड चेकनाका, ठाणे - 400 604

(प्रतीक दि. भरणे)

क्षेत्रीय निदेशक

सर्वे नं. 110, हीराबाई धनकुडे बहुउद्देशीय हॉल, बानेर रोड, बानेर, पुणे - 411045
S. No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune - 411045

ईमेल: rdpune.cpcb@gov.in दूरभाष/Tel.: 020-29912773

प्रधान कार्यालय: केप्रनिबो, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- 110032

वेबसाइट/Website: www.cpcb.nic.in

Item No. 04

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 442/2025

News Item titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025.

Date of hearing: 02.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

ORDER

1. This original application is registered *suo-moto* based on the news item titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025.
2. The news item relates to the death of 4 workers and severe injuries to 2 others after a nitrogen gas leak at Medley Pharmaceuticals Ltd. in Boisar Industrial Estate, MIDC Road, Tarapur, Mumbai.
3. The news item mentions that the incident took place between 2.30 p.m. and 3 p.m. As per the news item, a nitrogen reaction tank inside one of the units of the pharmaceuticals company leaked. The news item states that 36 workers were on duty when the incident took place.
4. The above matter indicates violation of the provisions of the Environment Protection Act, 1986 and Public Liability Insurance Act 1991.
5. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

6. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha &Ors.*" reported in 2021 SCC Online SC 897.

7. Hence, we implead the following as respondents in the matter:

- (i) Respondent no.1- Central Pollution Control Board (CPCB) through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032;
- (ii) Respondent no.2- Maharashtra Pollution Control Board (MPCB) through its Member Secretary, Kalpataru Point, 3rd and 4th floor, Opp. PVR Theatre, Sion (E), Mumbai-400 022;
- (iii) Respondent no.3- Collector and District Magistrate, Palghar Office of the Collector and District Magistrate Palghar, Palghar-Boisar road, Kolgaon, Palghar 401404.

8. Let notice be issued to the respondents for filing their response/reply by way of affidavit before the Western Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through their advocate, then the said respondent will remain virtually present to assist the Tribunal.

9. As the matter relates to the State of Maharashtra and is within jurisdiction of the Western Zonal Bench, Pune, it is transferred to Western Zonal Bench. Registry is directed to transmit the record of this original application to the Western Zonal Bench, Pune, for further proceedings.

10. List before Western Zonal Bench, Pune on 09.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Sudhir Kumar Chaturvedi, EM

Dr. Sujit Kumar Bajpayee, EM

September 02, 2025
Original Application No. 442/2025
JG.



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forests & Climate Change, Government of India)

क्षेत्रीय निदेशालय, पुणे
Regional Directorate, Pune

फाइल संख्या: सीएम-13015/26/2025-विधि-पुणे-आरडी (पुणे)/134

दिनांक: 25/09/2025

सेवा में

सदस्य सचिव,
महाराष्ट्र प्रदूषण नियंत्रण बोर्ड,
कल्पतरु पॉइंट, तीसरी और चौथी मंजिल, विपरीत। पीवीआर थिएटर,
सायन (ई), मुंबई-400022

विषय: माननीय एनजीटी के स्वप्रेरणा मामले ओ.ए.संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" - तत्संबंधी / Hon'ble NGT Suo Motu matter in OA. No. 442 of 2025 (PB), News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025" -reg.

महोदय,

यह माननीय एनजीटी के स्वप्रेरणा मामले ओ.ए.संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" से संबंधित है। यह मामला मुंबई के तारापुर के एमआईडीसी रोड, बोईसर इंडस्ट्रियल एस्टेट में मेडली फार्मास्युटिकल्स लिमिटेड में नाइट्रोजन गैस रिसाव के बाद चार श्रमिकों की मौत और दो अन्य के गंभीर रूप से घायल होने से संबंधित है, जो पर्यावरण (संरक्षण) अधिनियम, 1986 और सार्वजनिक देयता बीमा अधिनियम, 1991 के प्रावधानों का उल्लंघन है।

This has reference to the Hon'ble NGT Suo Motu matter in in OA. No. 442 of 2025 (PB), News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025". The matter relates to the death of four workers and severe injuries to two others following a nitrogen gas leak at Medley Pharmaceuticals Ltd. in Boisar Industrial Estate, MIDC Road, Tarapur, Mumbai, which constitutes a violation of the provisions of the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991.

माननीय एनजीटी की मुख्य पीठ ने उक्त स्वप्रेरणा मामले में दिनांक 02.09.2025 के आदेश के माध्यम से केंद्रीय प्रदूषण नियंत्रण बोर्ड, महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, जिला मजिस्ट्रेट-पालघर को अपना जवाब

दाखिल करने के लिए प्रतिवादी बनाया। मूल आवेदन (ओए) को उचित आगे की कार्रवाई के लिए पश्चिमी क्षेत्रीय पीठ, पुणे को स्थानांतरित किया जाता है। तत्पर संदर्भ हेतु माननीय एनजीटी (पीबी) के दिनांक 02.09.2025 के आदेश की प्रति संलग्न है।

The NGT Principal Bench vide order dtd. 02.09.2025 in the said Suo Motu matter, impleaded the Central Pollution Control Board, Maharashtra Pollution Control Board, District Magistrate-Palghar as respondent to file their response. The Original Application (OA) is transferred to the Western Zonal Bench, Pune for appropriate further action. Copy of Hon'ble NGT(PB) order dtd. 02.09.2025 is enclosed for ready reference.

इस संबंध में, अनुरोध है कि उक्त आदेश के आलोक में समाचार-वस्तु की जांच करने की व्यवस्था करें और यदि कोई हो तो की गई कार्रवाई रिपोर्ट (एटीआर) प्रदान करें। मामला 09.10.2025 को सूचीबद्ध है।

In this regard, it is requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any. The matter is listed on 09.10.2025.

अनुलग्नक: जैसा कि ऊपर दिया गया है

आपका विश्वासी,

(प्रतीक दि. भरणे)

क्षेत्रीय निदेशक

प्रति - क्षेत्रीय अधिकारी (म.प्र.नि.बो.),

प्लॉट नंबर पी-30, 5वीं मंजिल, कार्यालय परिसर भवन

मुलुंड चेकनाका, ठाणे - 400 604

(प्रतीक दि. भरणे)

क्षेत्रीय निदेशक

सर्वे नं. 110, हीराबाई धनकुडे बहुउद्देशीय हॉल, बानेर रोड, बानेर, पुणे - 411045

S. No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune - 411045

ईमेल: rdpune.cpcb@gov.in दुरभाष/Tel.: 020-29912773

प्रधान कार्यालय: केप्रनिबो, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- 110032

वेबसाइट/Website: www.cpcb.nic.in

Item No. 04

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 442/2025

News Item titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025.

Date of hearing: 02.09.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

ORDER

1. This original application is registered *suo-moto* based on the news item titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025.
2. The news item relates to the death of 4 workers and severe injuries to 2 others after a nitrogen gas leak at Medley Pharmaceuticals Ltd. in Boisar Industrial Estate, MIDC Road, Tarapur, Mumbai.
3. The news item mentions that the incident took place between 2.30 p.m. and 3 p.m. As per the news item, a nitrogen reaction tank inside one of the units of the pharmaceuticals company leaked. The news item states that 36 workers were on duty when the incident took place.
4. The above matter indicates violation of the provisions of the Environment Protection Act, 1986 and Public Liability Insurance Act 1991.
5. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

6. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha &Ors.*" reported in 2021 SCC Online SC 897.

7. Hence, we implead the following as respondents in the matter:

- (i) Respondent no.1- Central Pollution Control Board (CPCB) through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032;
- (ii) Respondent no.2- Maharashtra Pollution Control Board (MPCB) through its Member Secretary, Kalpataru Point, 3rd and 4th floor, Opp. PVR Theatre, Sion (E), Mumbai-400 022;
- (iii) Respondent no.3- Collector and District Magistrate, Palghar Office of the Collector and District Magistrate Palghar, Palghar-Boisar road, Kolgaon, Palghar 401404.

8. Let notice be issued to the respondents for filing their response/reply by way of affidavit before the Western Zonal Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through their advocate, then the said respondent will remain virtually present to assist the Tribunal.

9. As the matter relates to the State of Maharashtra and is within jurisdiction of the Western Zonal Bench, Pune, it is transferred to Western Zonal Bench. Registry is directed to transmit the record of this original application to the Western Zonal Bench, Pune, for further proceedings.

10. List before Western Zonal Bench, Pune on 09.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Sudhir Kumar Chaturvedi, EM

Dr. Sujit Kumar Bajpayee, EM

September 02, 2025
Original Application No. 442/2025
JG.

Re: ओए संख्या 118/2025 (डब्ल्यूजेड) {ओए संख्या 442/2025 (पीबी)} में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई"-के संबंध में

3 emails

RO Thane <rothane@mpcb.gov.in >

Tue, 04 Nov 2025 1:13:43 PM +0530

To "SHAIENDRA BANSAL"<shailendra.cpcb@gov.in>

Sir,

Please find attached herewith affidavit submitted in the Hon'ble High Court by MPCB in Suo Moto SP no. 02 of 2025 w.r.t. Nitrogen gas leakage in Medley Pharma, MIDC Tarapur.

Submitted for your information and further needful please.

Regards ,

Kiran Hasabnis,

Regional Officer, Thane

Maharashtra Pollution Control Board, Thane.



**"SAVE PAPER"-THINK BEFORE YOU PRINT!
POWER BEHIND ENVIRONMENT...M.P.C.B.**

From: SHAIENDRA BANSAL <shailendra.cpcb@gov.in>

Sent: 06 October 2025 11:17

To: RO Thane <rothane@mpcb.gov.in>; SRO Tarapur 1 <srotarapur1@mpcb.gov.in>

Cc: Pratik Bharné <pratik.cpcb@gov.in>; NISHCHAL C <nischal.cpcb@nic.in>; PRASOON GARGAVA <prasoon.cpcb@nic.in>; Avanish Nath Tripathi <atritpathi.cpcb@gov.in>; Bandhu Kamal <kamalbandhu.cpcb@gov.in>; KRISHAN KUMAR GUPTA <kkgupta.cpcb@gov.in>; NGTZB, CPCB <ngtzb.cpcb@gov.in>; aniruddha1488 <aniruddha1488@gmail.com>

Subject: Fwd: ओए संख्या 118/2025 (डब्ल्यूजेड) {ओए संख्या 442/2025 (पीबी)} में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई"-के संबंध में

महोदय/Sir,

191

मुझे माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के स्वप्रेरणा मामले ओए संख्या 118/2025 (डब्ल्यूजेड) {ओए संख्या 442/2025 (पीबी)} में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" में सीपीसीबी आरडी पुणे पत्र दिनांक 25.09.2025 के संबंध में पिछले ईमेल को संदर्भित करने का निर्देश दिया गया है।

I am directed to refer trailing email regarding the CPCB RD Pune letter dated 25.09.2025 in Hon'ble NGT Suo Motu matter in in OA. No. 118 of 2025 (WZ) {OA. No. 442 of 2025 (PB)}, News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025".

इस संबंध में, दोबारा अनुरोध है कि उक्त आदेश के आलोक में समाचार-वस्तु की जांच करने की व्यवस्था करें और यदि कोई हो तो की गई कार्रवाई रिपोर्ट (एटीआर) इस कार्यालय को (pratik.cpcb@gov.in) प्रदान करें। मामला 09/10/2025 को सूचीबद्ध है।

In this regard, it is again requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any to this office (pratik.cpcb@gov.in). The matter is listed on 09/10/2025.

सादर / Regards

शैलेन्द्र बंसल / Shailendra Bansal

सहायक विधि अधिकारी / Assistant law Officer

क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

==== Forwarded message =====

From: SHAILENDRA BANSAL <shailendra.cpcb@gov.in>

To: "rothane" <rothane@mpcb.gov.in>

Cc: "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "NGTZB, CPCB" <ngtzb.cpcb@gov.in>, "Pratik Bharne" <pratik.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>, "ms" <ms@mpcb.gov.in>

Date: Fri, 26 Sep 2025 11:50:01 +0530

Subject: ओए संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई"-के संबंध में

==== Forwarded message =====

महोदय/Sir,

मुझे माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के स्वप्रेरणा मामले ओए संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" में सीपीसीबी आरडी पुणे पत्र दिनांक 25.09.2025 के संबंध में संदर्भ देने का निर्देश दिया गया है।

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In this regard, it is requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any to this office (pratik.cpcb@gov.in). The matter is listed on 09/10/2025.

सादर / Regards

शैलेन्द्र बंसल / Shailendra Bansal

सहायक विधि अधिकारी / Assistant law Officer

क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

3 Attachment(s)

Suo Moto WP No. 2 of 2025, G...
16.2 MB

ordjud (15).pdf
62 KB

ordjud (16).pdf
60.8 KB

SHAIENDRA BANSAL <shailendra.cpcb@gov.in >

Mon, 06 Oct 2025 11:17:18 AM +0530

To "rothane"<rothane@mpcb.gov.in>,"srotarapur1"<srotarapur1@mpcb.gov.in>

Cc "Pratik Bharné"<pratik.cpcb@gov.in>,"NISHCHAL C"
<nischal.cpcb@nic.in>,"PRASOON GARGAVA"<prasoon.cpcb@nic.in>,"Avanish
Nath Tripathi"<atripathi.cpcb@gov.in>,"Bandhu Kamal"
<kamalbandhu.cpcb@gov.in>,"KRISHAN KUMAR GUPTA"
<kkgupta.cpcb@gov.in>,"NGTZB, CPCB"<ngtzb.cpcb@gov.in>,"aniruddha1488"
<aniruddha1488@gmail.com>

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सादर / Regards

शैलेन्द्र बंसल / Shailendra Bansal

सहायक विधि अधिकारी / Assistant law Officer

क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

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Date: Fri, 26 Sep 2025 11:50:01 +0530

Subject: ओए संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई"-के संबंध में

==== Forwarded message =====

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इस संबंध में, अनुरोध है कि उक्त आदेश के आलोक में समाचार-वस्तु की जांच करने की व्यवस्था करें और यदि कोई हो तो की गई कार्रवाई रिपोर्ट (एटीआर) इस कार्यालय को (pratik.cpcb@gov.in) प्रदान करें। मामला 09/10/2025 को सूचीबद्ध है।

In this regard, it is requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any to this office (pratik.cpcb@gov.in). The matter is listed on 09/10/2025.

सादर / Regards

194

शैलेन्द्र बंसल / Shailendra Bansal
सहायक विधि अधिकारी / Assistant law Officer
क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune
केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

2 Attachment(s)

CPCB RD Pune letter dtd. 25.0...
2.2 MB

02_09_2025.pdf
110.1 KB

SHAIENDRA BANSAL < shailendra.cpcb@gov.in >

Fri, 26 Sep 2025 11:50:05 AM +0530

To "rothane"<rothane@mpcb.gov.in>

Cc "PRASOON GARGAVA"<prasoon.cpcb@nic.in>,"NGTZB, CPCB"
<ngtzb.cpcb@gov.in>,"Pratik Bharne"<pratik.cpcb@gov.in>,"NISHCHAL C"
<nischal.cpcb@nic.in>,"ms"<ms@mpcb.gov.in>

महोदय/Sir,

मुझे माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के स्वप्रेरणा मामले ओए संख्या 442/2025 (पीबी) में समाचार आइटम जिसका शीर्षक "महाराष्ट्र में फार्मा फर्म में नाइट्रोजन गैस रिसाव के बाद 4 की मौत" द हिंदू में 22.08.2025 को प्रकाशित हुई" में सीपीसीबी आरडी पुणे पत्र दिनांक 25.09.2025 के संबंध में संदर्भ देने का निर्देश दिया गया है।

I am directed to refer the CPCB RD Pune letter dated 25.09.2025 in Hon'ble NGT Suo Motu matter in in OA. No. 442 of 2025 (PB), News Item Titled "4 die after nitrogen gas leak at pharma firm in Maharashtra" appearing in The Hindu dated 22.08.2025".

इस संबंध में, अनुरोध है कि उक्त आदेश के आलोक में समाचार-वस्तु की जांच करने की व्यवस्था करें और यदि कोई हो तो की गई कार्रवाई रिपोर्ट (एटीआर) इस कार्यालय को (pratik.cpcb@gov.in) प्रदान करें। मामला 09/10/2025 को सूचीबद्ध है।

In this regard, it is requested to kindly arrange to examine the news-item in light of the said order and provide Action Taken Report (ATR), if any to this office (pratik.cpcb@gov.in). The matter is listed on 09/10/2025.

सादर / Regards

शैलेन्द्र बंसल / Shailendra Bansal
सहायक विधि अधिकारी / Assistant law Officer
क्षेत्रीय निदेशालय, पुणे / Regional directorate, Pune

195

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board

1 Attachment(s)

CPCB RD Pune letter dtd. 25.0...

2.2 MB

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
SUO MOTO WRIT PETITION NO. 2 OF 2025

In Ref: Gas Leak at Palghar's Boisar
 Maharashtra Industrial Development
 Corporation (MIDC)

...Petitioner

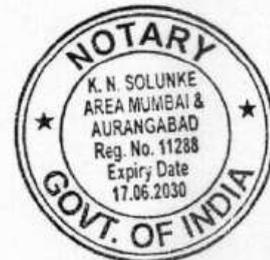
Vs.

State of Maharashtra & Ors.

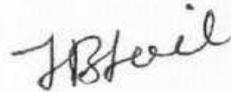
...Respondents

INDEX

Sr. No.	Exhibit	Particular	Page No.
1.		Affidavit in Reply on behalf of the Respondent No. 2 i.e. (MPCB).	1 to 13
2.	Exhibit - A	Copy of the Consent to Operate dated 12.07.2023.	14 to 24
3.	Exhibit - B	Copy of the Air Quality Index.	25 to 27
4.	Exhibit - C	Copy of the Ambient Air Quality Results dated 21 st to 23 rd August, 2025.	28 to 35
5.	Exhibit - D	Copy of the Voluntary Closure Directions dated 22.08.2025.	36 to 37
6.	Exhibit - E	Copy of the Letter dated 18.09.2025.	38 to 48
7.	Exhibit - F	Copy of the Consent to Operate dated 06.12.2022.	49 to 62
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9.	Exhibit - H	Copy of the Ambient Air Quality Results dated 8 th to 10 th September, 2025	66 to 73
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11.	Exhibit - J	Copy of the Letter dated 15.09.2025.	76 to 90
Last Page			



Advocate for the Respondent No. 2

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

SUO MOTU WRIT PETITION NO. 2 OF 2025

In Re: Gas Leak at Palghar's Boisar
Maharashtra Industrial Development
Corporation (MIDC)

...Petitioner

Versus

The State of Maharashtra & Ors.

...Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2

MAHARASHTRA POLLUTION CONTROL BOARD:

I, Rajendra A. Rajput, aged 57 years, Occupation – Service, the Assistant Secretary (Technical) of the Maharashtra Pollution Control Board, Mumbai having my office at 3rd Floor, Kalpataru Point, Sion (East), Mumbai – 400 022, do hereby state on solemn affirmation as under:

1. I have perused the papers and proceedings of the above matter. I have also perused the office files pertaining to the subject matter. I am conversant with the facts of the case and therefore able to depose



the same. I am filing the present Affidavit to place on record the factual position pertaining an incidence of gas leak at Palghar's Boisar Maharashtra Industrial Development Corporation (MIDC). I crave leave to file a detailed Affidavit if so required at a later stage.

2. The Maharashtra Pollution Control Board has been constituted under the provisions of Section 4 of The Water (Prevention and Control of Pollution) Act, 1974 and is the State Board entrusted with carrying out the various functions and discharging the duties entrusted under the provisions of the said Act. The Board is also deemed to be the State Board for the purpose of implementing The Air (Prevention and Control of Pollution) Act, 1981. The State Board is also responsible for and has been entrusted with the implementation of the various environmental laws.
3. I say and submits that this Respondent No. 2 Board has a Standard Operating Procedure for industrial accidents or incidences of gas leakages from the industrial units. Upon receipt of the complaint / information regarding accident or incidences of gas leakages following steps are taken: –

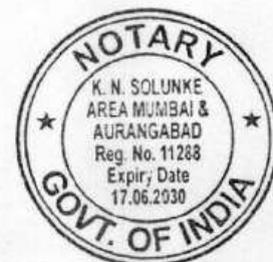


(a) The site of incidence is visited and inspected by the concerned officials of the Board.

(b) Monitoring of probable gases / air pollution is carried out by Mobile Monitoring vans, High Volume samplers. Also, data from the nearest Continuous Ambient Air Quality Monitoring Stations (CAAQMS) is perused and further line of action is decided including directions to concerned authority for evacuation of residents living in windward direction if required.

(c) A safe Closure Notice is issued to the industries in case of major accident / leakages took place.

4. I say and submit that this Respondent No. 2 Board has launched online "Maha Paryavaran Mobile Application" to register complaints about pollution for citizens and redressal of the complaint is done in time bound manner.
5. I am filing this Affidavit in compliance of the Order dated 9th September, 2025 passed by this Hon'ble Court.
6. I say and submit that two incidences have been occurred in MIDC area at Tarapur, firstly on 21st August, 2025 at M/s. Medley



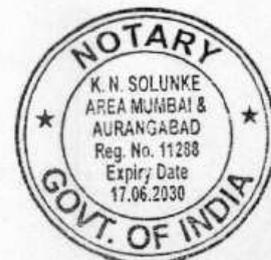
Pharmaceuticals Limited, Plot No. F-13, MIDC, Tarapur and secondly on 8th September, 2025 at M/s. Aarti Druga Limited, Plot No. T-150, MIDC, Tarapur which are as follows:

I. Brief information about M/s. Medley Pharmaceuticals Limited, Plot No. F-13, MIDC, Tarapur:

- a. That the industry is engaged in manufacturing of product namely Albendazole (Antibiotic / Anti-infective and its derivatives). This Respondent No. 2 Board has Renewed Consent to Operate subject to terms and conditions to the industry vide letter dated 12th July, 2023 which is valid upto 28th February, 2027. Hereto annexed and marked as **Exhibit – “A”** is the copy of the Consent to Operate dated 12th July, 2023.
- b. As per Consent to Operate, the industry has provided adequate air and water pollution control system and also provided air pollution control measures which comprises Acid and alkali scrubber to control process emissions released from process vent.



- c. That the Industry was not in operation from September 2022 to January 2025 due to market condition. The industry is in operation intermittently from February 2025.
- d. That on 21st August, 2025 at around 3.30 pm, a telephonic complaint was received by the officer of this Respondent No. 2 Board from local resident regarding industrial accident at M/s. Medley Pharmaceuticals Limited, Plot No. F-13, MIDC, Tarapur. Accordingly, Officials of this Respondent Board immediately visited the said industry.
- e. During the visit industry representatives informed the following:
- i. That gas leakage from Scrubber occurred and 6 numbers of workers felt unconscious due to exposure of gas and the industry has stopped steam supply to the entire plant immediately to rectify the issue and to carry out rescue operation.



- ii. That the industry has a safety protocol in place and conducted training and mock drills to the staff. As per the protocol it is mandatory to use safety equipment's like PPE, Cartridge mask etc.
- f. This Respondent Board officials deployed Mobile Ambient Air Quality Monitoring Van in the premises to monitor air quality. Perusal of Continuous Ambient Air Quality Monitoring Station CAAQMS results shows the Air quality index (AQI) was in the satisfactory range. Hereto annexed and marked as **Exhibit – "B"** is the copy of the Air quality index.
- g. This Respondent No. 2 Board has provided Continuous Ambient Air Quality Monitoring Station at M/s. JSW guest house, MIDC Tarapur, Boisar, Dist – Palghar. Ambient Air Quality results dated 21st to 23rd August, 2025 shows that Air Quality Index is in between Good to Satisfactory zone. Hereto annexed



and marked as **Exhibit – “C”** is the copy of the AAQM results dated 21st to 23rd August, 2025.

- h. That after the above incident this Respondent No. 2 Board has issued Voluntary Closure Directions on 22nd August, 2025 under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Medley Pharmaceuticals Limited. Hereto annexed and marked as **Exhibit – “D”** is the Copy of the Voluntary Closure Directions dated 22nd August, 2025 issued by this Respondent No. 2 Board.
- i. That the industry has carried out internal investigation on 28th August, 2025 and the same was communicated to this Respondent No. 2 Board on 18th September, 2025. Hereto annexed and marked as **Exhibit – “E”** is the Copy of the Letter dated 18th September, 2025.
- j. As per internal investigation report of the industry, it is reveals that the incidence occurred due to



operational error. Such accidents falls under the purview of Directorate of Industrial Safety and Health (DISH).

II. Brief Information of Aarti Druga Limited, Plot No. T-150, MIDC, Tarapur:

- a. That the industry is engaged in manufacturing of product namely 1. Cyclopropyl Amine, (OR) Para Toluene Sulphonyl Chloride (OR) Salicylic Acid, 2. Salt Recovery, 3. Sodium Benzene Sulphinate, 4. CIS Bromo Benzoate, 5. Benzene Sulphonic Acid, 6. Intermediates of Itraconazole-1 & Intermediates of Itraconazole – II and 7. Para Toluene Sulphonic Acid Sodium Salt. This Respondent No. 2 Board has Renewed Consent to Operate subject to certain terms and conditions to the industry vide letter dated 6th December, 2022 which is valid upto 31st August, 2027. Hereto annexed and marked as **Exhibit – “F”** is the copy of the Consent to Operate dated 6th December, 2022.



- b. As per the Consent to Operate, the industry has provided adequate Air and Water pollution control system and also provided Five numbers of Scrubbers for control of process emissions and one Multi Cyclone Scrubber provided to control emission from boiler.
- c. That on 8th September 2025 at around 6.45 pm a telephonic complaint was received by the officer of this Respondent No. 2 Board from local resident regarding industrial accident at M/s. Aarti Druga Limited, Plot No. T-150, MIDC, Tarapur.
- d. That During the visit industry representatives informed the following:
- i. That the industry are using Toluene and Chloro-sulphonic acid as a raw material for the product namely Para Toluene Sulphonyl Chloride in which Hydro Chloric acid (HCL) gas is generated as a by-product. Further, simultaneously this HCL gas is scrubbed in



water at its saturation level around 30 % concentration and sold out.

- ii. That the Security guard of gate No. 2 observed fumes near scrubbing section of HCL and immediately informed to the safety officer. The Safety Officer immediately instructed the production team to stop the chloro-sulfonation reaction and activate the standby scrubber (Scrubber No. 2). The company emergency squad reached the spot immediately and sprayed water to absorb the HCl fumes. Then water is collected in pit and transferred to ETP for the further treatment.
- iii. That the 20 inch cover of the HDPE tank storing Scrubbing media developed cracks HCL gas escaped into atmosphere. This Hydro Chloric acid fumes turned into white fog due to moisture in atmosphere. Since 30% Hydro Chloric acid produces strong fumes on contact



with atmospheric moisture, dense vapors were observed. Factory management immediately stopped the HCL gas supply to scrubber tank and attended the leakages. The leakage continued for about 5-6 minutes and the situation was brought under control within 10 minutes. The fire brigade arrived but did not need to intervene as the situation was already under control. No injuries occurred to employees or nearby residents.

- e. That this Respondent Board officials deployed Mobile Ambient Air Quality Monitoring Van in the premises to monitor air quality. Perusal of Continuous Ambient Air Quality Monitoring Station CAAQMS results shows the Air quality index (AQI) was in the satisfactory range. Hereto annexed and marked as **Exhibit – “G”** is the copy of the Air quality index.



- f. The MPC Board has provided Continuous Ambient Air Quality Monitoring Station at M/s. JSW guest house, MIDC Tarapur, Boisar, Dist – Palghar. Ambient Air Quality results dated 8th to 10th September, 2025 shows that Air Quality Index is in between Good to Satisfactory zone. Hereto annexed and marked as **Exhibit – “H”** is the copy of the Air Quality Index dated 8th to 10th September, 2025.
- k. That after the above incident this Respondent No. 2 Board has issued Voluntary Closure Directions on 9th September, 2025 under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Aarti Drugs Limited. Hereto annexed and marked as **Exhibit – “I”** is the Copy of the Voluntary Closure Directions dated 9th September, 2025 issued by this Respondent No. 2 Board.



l. That the industry has carried out internal investigation on 15th September, 2025 and the same was communicated to this Respondent No. 2 Board on 15th September, 2025. Hereto annexed and marked as **Exhibit – “J”** is the Copy of the Letter dated 15th September, 2025.

m. As per internal investigation report of the industry, it is revealed that the incidence occurred due to mechanical failure. Such accidents falls under the purview of Directorate of Industrial Safety and Health (DISH).

7. I say and submit that this Respondent No. 2 Board is monitoring the air quality and ensures scientific disposal of Hazardous waste.
8. Hence, these submissions.

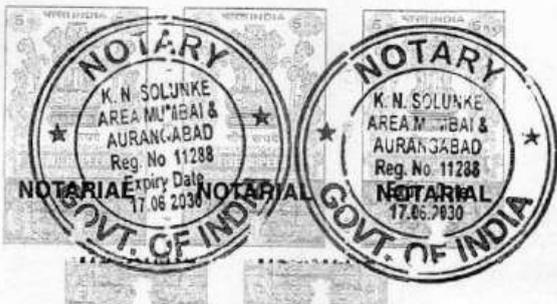
Solemnly affirmed at Mumbai)
This 23rd day of September, 2025.)

J. B. Tail

Advocate for Respondent No. 2

Rajendra A. Rajput
(Rajendra A. Rajput)

Assistant Secretary (Technical)
Maharashtra Pollution Control Board
Mumbai



BEFORE ME
K. N. Solunke 23/9/2025
ADV. K. N. SOLUNKE
B.A., BSL., LL.M., G.D.C. & A, M.B.A.
Advocate & Notary Govt. of India
AREA-MUMBAI & AURANGABAD
Reg. No. 11288
Expiry Date : 17.06.2030

SR. No. 157 P. No. 17
NOTARY Register... 16 Date 23/9/2025

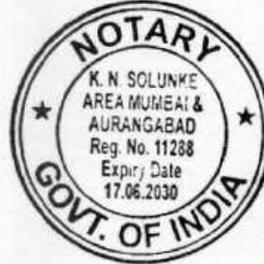
MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I ()
 No:- Format1.0/CC/UAN
 No.0000157498/CR/2307000644



Date: 12/07/2023

To,
 M/s. Medley Pharmaceuticals Ltd.
 Plot No. F - 13, MIDC Tarapur
 Palghar.



Sub: Grant of Renewal of consent with amendment under RED/LSI Category.

- Ref:**
1. Earlier consent accorded by the Board vide no.Format1.0/AST/UAN No.0000042050/R/CC-1804001215 dated 26.04.2018
 2. Environmental Clearance granted vide no.SEAC-2013/CR-184/TC-2 DATED 12.01.2016.
 3. Minutes of 7th CC Meeting held on 07-06-2023.

Your application No.MPCB-CONSENT-0000157498 Dated 28.12.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 28/02/2027**
2. **The capital investment of the project is Rs.58.72 Crs. (As per C.A Certificate submitted by industry Existing C.I. Rs.53.9817 Crs.+ Expansion/increase in C.I. Rs.4.74 Crs.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Antihypertensive & its derivatives	15	MT/M
2	Antibiotic/ antiinfective & its derivatives	40	MT/M
3	Antihypschotic & its derivatives	5	MT/M
4	Antidiabetic & its derivatives	15	MT/M
5	Antiemetic, gastroprokinetic & its derivatives	10	MT/M
6	Antiarrhythmic & its derivatives	10	MT/M

Sr No	Product	Maximum Quantity	UOM
7	Antiulcerative & its derivatives	5	MT/M
8	Antilipimic & its derivatives	5	MT/M
9	Analgesic; Non-opioids	10	MT/M
10	Anti-inflammatory & its derivatives	15	MT/M
11	Anticonvulsant & its derivatives	15	MT/M
12	Antiasthmatic; antiallergic & its derivatives	10	MT/M
13	Mydriatic; decongestant drugs & its derivatives	25	MT/M
14	Cardiovascular drugs	15	MT/M
15	Intermediates	150	MT/M
16	Ferrous gluconate IP/BP	15	MT/M
17	Choline citrate	10	MT/M
18	Protein hydrolysate	15	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	24.75	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	7.2	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boiler	1	As per Schedule -II
2	2	D.G.Set	1	As per Schedule -II
3	3	Thermopac	1	As per Schedule -II
4	4	Acid Scrubber	1	As per Schedule -II
5	5	Alkali Scrubber	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	5	MT/A	Landfill	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	300	No/M	Recycle	Sale to authorised party / CHWTSDF
3	28.3 Spent carbon	1000	Kg/M	Incineration/ Recycle	Sale to authorised party / CHWTSDF
4	37.3 Concentration or evaporation residues	2000	Kg/M	Landfill after treatment	CHWTSDF
5	28.6 Spent organic solvents	1000	Ltr/M	Incineration/ Recycle	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.
12. This consent is issued pursuant to the decision of the 7th Consent Committee Meeting held on 07.06.2023
13. This Consent is issued subject to an order passed or may be passed by Hon'ble NGT in application no.1038/2018 in the matter of CEPI.
14. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEAC-2013/CR-184/TC-2 DATED 12.01.2016.
15. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
17. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.

18. Industry shall switch over to cleaner fuel instead of F.O. as per Boards Circular dtd. 05.02.2020 within six months.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Sangewar

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Signed by: Dr. J.B.Sangewar
Assistant Secretary (Technical)
For and on behalf of
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2023-07-12 12:34:37 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500000.00	TXN2301000733	05/01/2023	Online Payment

Fees of Rs. 15,000/-towards additional fees for increase in C.I. Rs.4.74 /-Crs. is deducted from the total fees remaining fees of Rs. 85,000/- is balance with Board will be adjusted in next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 50.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process, MBR), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Reverse osmosis) for the treatment of 24.75 CMD of trade effluent.
 - B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
 - D) The treated effluent shall be recycled 100%
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 7.2 CMD of sewage.
 - B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	20.00
2.	Domestic purpose	9.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	25.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Boiler	Stack	20.80	LDO 7.5 Ltr/Hr	1.8	TPM	50 Mg/Nm ³
						SO ₂	6.48 Kg/Day
2	D.G.Set	Acoustic Enclosure	4.50	HSD 25 Ltr/Hr	1.0	TPM	50 Mg/Nm ³
						SO ₂	12 Kg/Day
3	Thermopac	Stack	13.00	LDO 17 Ltr/Hr	1.8	TPM	50 Mg/Nm ³
						SO ₂	14.68 Kg/Day
4	Process Vent	Scrubber	5.20	-	-	Acid Mist	35 Mg/Nm ³
5	Process Vent	Scrubber	5.20	-	-	Report Attached	15 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	30 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	5,00,000/-	Existing to be extended	Towards O&M of PCS	CONTINUOUS	31.08.2027
2	C to R	5,00,000/-	Existing to be extended	Towards compliance of consent condition	CONTINUOUS	31.08.2027
3	C to R	1,00,000/-	15 days	switch over Towards switchover to cleaner fuel within 15 days.	28.02.2027	31.08.2027

**Existing BG obtained for above purpose if any, may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant

3. Conditions for D.G. Set
- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
 5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
 8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
 12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.

14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



Exhibit - 'B' / 28/9/2026

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 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING											
Date & Time		PM10 ug/m3	PM2.5 ug/m3	SO2 ug/m3	CO mg/m3	OZONE ug/m3	NO ug/m3	NO2 ug/m3	NOX ug/m3	PPBB	Remark
Location : MEDLEY PHARMACEUTICAL LTD. F-13, MIDC, TARAPUR		Van No: MH01:EE3204 : tarapur		Latitude : 19.804847		Longitude : 73		Report Type:		Mean Hourly	
Date: 21-08-2025 to 22-08-2025											
8/21/2025 20:30	107.38	45.25	18.20	0.82	27.57	12.61	33.04	55.04			
8/21/2025 21:30	88.86	56.14	21.32	0.76	39.2	11.81	48.36	45.89			
8/21/2025 22:30	112.71	61.82	24.46	0.84	26.55	15.63	40.03	54.76			
8/21/2025 23:30	68.65	31.00	15.44	0.72	29.05	21.24	57.25	50.90			
8/22/2025 0:30	51.56	23.37	13.09	0.33	35.93	1.81	29.69	28.3			
8/22/2025 1:30	59.14	24.92	15.55	0.29	28.49	10.15	33.62	29.03			
8/22/2025 2:30	79.40	35.73	21.65	0.26	40.84	1.04	14.82	19.08			
8/22/2025 3:30	92.85	47.27	12.68	0.52	45.72	4.99	31.49	39.19			
8/22/2025 4:30	66.34	33.90	8.71	0.35	46.56	4.32	10.02	14.18			
8/22/2025 5:30	89.31	32.54	10.23	0.57	16.84	7.14	9.65	10.73			
8/22/2025 6:30	102.14	65.96	13.70	0.21	27.94	2.69	8.24	13.62			
8/22/2025 7:30	67.93	36.53	12.85	0.36	32.98	4.95	13.46	21.24			
8/22/2025 8:30	85.95	45.64	9.46	0.54	32.97	3.66	27.25	20.90			
8/22/2025 9:30	74.92	38.12	12.27	0.12	20.05	7.94	14.66	26.27			
8/22/2025 10:30	75.11	32.04	15.45	0.69	40.12	4.12	31.38	28.65			
8/22/2025 11:30	70.91	29.95	20.03	0.66	43.65	3.59	26.69	26.05			
8/22/2025 12:30	65.19	29.06	15.41	0.65	49.66	4.71	20.67	22.66			
8/22/2025 13:30	70.79	26.90	14.20	0.65	43.21	5.70	30.77	28.22			
8/22/2025 14:30	51.16	24.18	8.97	0.66	37.80	3.08	24.12	14.57			
8/22/2025 15:30	48.37	26.89	11.67	0.68	41.62	4.83	22.52	23.30			
8/22/2025 16:30	56.92	29.63	9.76	0.71	41.25	3.07	24.20	23.68			
8/22/2025 17:30	57.56	25.20	8.53	0.67	39.70	2.77	20.60	21.72			
8/22/2025 18:30	43.58	24.76	7.56	0.68	45.81	4.67	19.94	11.36			
8/22/2025 19:30	44.93	25.51	8.04	0.68	31.28	2.46	17.44	19.98			
8/22/2025 20:30	54.09	27.53	7.52	0.71	33.14	3.27	10.66	11.72			
Min	43.58	23.37	7.52	0.12	16.84	1.04	8.24	10.73			
Max	112.71	65.96	24.46	0.84	49.66	21.24	57.25	55.04			
AVG	74.93	35.90	13.66	0.56	35.72	6.46	25.41	26.92			
Standard Limit	100	60	80	Z	100	80	80	80			
AGI	72	60	28	28	60	32	32	32			



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.

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**MAHARASHTRA POLLUTION CONTROL BOARD
MOBILE VAN AMBIENT AIR MONITORING**



VAN NO. MH 01 EE 3204 TARAPUR		Latitude : 19.804847		Longitude : 73		
MEDLEY PHARMACEUTICAL LTD. F-13, MIDC, TARAPUR		Report Type: Mean		Hourly		
Date:	Benzene ug/m3	Toluene ug/m3	Ethylbenzene ug/m3	m+p Xylene ug/m3	Oxylene ug/m3	Remark
8/21/2025 20:30	1.1	7.63	2.41	5.24	2.98	
8/21/2025 21:30	2.81	2.47	8.05	5.61	4.3	
8/21/2025 22:30	3.48	1.7	0.35	0.02	0.33	
8/21/2025 23:30	3.82	4.93	1.15	2.53	1.42	
8/22/2025 0:30	2.14	1.58	1.2	3.2	2.61	
8/22/2025 1:30	3.54	7.84	2.22	3.38	1.87	
8/22/2025 2:30	1.55	3.4	1.34	1.95	1.03	
8/22/2025 3:30	4.39	3.75	4.39	4.39	0.26	
8/22/2025 4:30	0.44	2.47	0.38	0.51	0.7	
8/22/2025 5:30	3.82	2.43	0.17	0.22	3.18	
8/22/2025 6:30	1.98	3.12	24.69	5.51	2.38	
8/22/2025 7:30	2.27	8.16	1.28	1.37	0.50	
8/22/2025 8:30	0.58	3.95	1.69	0.88	0.19	
8/22/2025 9:30	0.99	1.49	0.67	0.76	0.57	
8/22/2025 10:30	0.98	1.40	0.91	0.84	0.84	
8/22/2025 11:30	0.91	1.62	0.66	0.84	0.83	
8/22/2025 12:30	1.02	1.61	0.80	0.68	0.76	
8/22/2025 13:30	0.77	1.04	0.77	0.78	0.84	
8/22/2025 14:30	0.85	1.09	0.81	0.69	0.68	
8/22/2025 15:30	0.85	0.88	0.59	0.74	0.74	
8/22/2025 16:30	1.16	0.10	0.83	0.78	0.73	
8/22/2025 17:30	0.90	1.88	1.05	0.78	0.78	
8/22/2025 18:30	0.86	1.39	0.87	0.85	0.71	
8/22/2025 19:30	0.96	1.81	0.88	0.75	0.71	
8/22/2025 20:30		1.38	0.90			
Min	0.44	0.10	0.17	0.02	0.19	
Max	4.39	8.16	24.69	5.51	4.39	
AVG	1.80	2.87	3.11	1.05	1.04	
Standard Limit	5					



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.

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**MAHARASHTRA POLLUTION CONTROL BOARD
MOBILE VAN AMBIENT AIR MONITORING**

Location		Van No: MH01-EE3204 : tarapur		Latitude : 19.804847		Longitude : 73	
Date:		MEDLEY PHARMACEUTICAL LTD. F-13, MIDC, TARAP		Report Type:		Hourly	
Date & Time	TEMPERATURE °C	RH %	Solar Rad W/M ²	WS m/s	WD degree	Rain mm	Remark
8/21/2025 20:30	29.61	78.73	25.1	1.54	184.64	0	
8/21/2025 21:30	29.24	84.53	16.9	1.46	187.72	0.2	
8/21/2025 22:30	29.28	84.58	12.6	1.72	185.94	0	
8/21/2025 23:30	29.41	82.62	16.4	1.43	183.79	0.6	
8/22/2025 0:30	29.42	82.97	19.3	1.21	192.89	0	
8/22/2025 1:30	29.2	83.83	11.6	1.89	206.36	0	
8/22/2025 2:30	29.4	80.7	13.6	1.13	196.65	0	
8/22/2025 3:30	29.39	80.36	16.1	1	195.21	0	
8/22/2025 4:30	29.31	80.67	10.2	1.04	190.99	0	
8/22/2025 5:30	29.31	78.98	19.3	0.95	198.92	0	
8/22/2025 6:30	29.29	79.06	29.3	1.01	196.19	0	
8/22/2025 7:30	29.33	79.1	68.4	1.13	180.37	0	
8/22/2025 8:30	29	83.45	74.4	1.07	185.6	0	
8/22/2025 9:30	30.04	73.86	104.7	1.34	179.44	0	
8/22/2025 10:30	30.55	69.64	218.6	1.29	191.12	0	
8/22/2025 11:30	30.89	66.66	415.2	1.37	184.65	0	
8/22/2025 12:30	31.22	61.97	513	0.96	208.6	0	
8/22/2025 13:30	31.03	64.4	462.5	0.93	206.28	0	
8/22/2025 14:30	31.45	59.84	757.8	1.1	199.09	0	
8/22/2025 15:30	30.84	66.63	594.5	0.98	202.64	0	
8/22/2025 16:30	31.26	60.89	688.1	1.42	190.4	0	
8/22/2025 17:30	31.31	62.52	520.3	1.02	196.43	0	
8/22/2025 18:30	30.62	66.33	307.1	0.97	196.46	0	
8/22/2025 19:30	30.52	66.22	62.1	0.8	203.77	0	
8/22/2025 20:30	29.99	70.37	45	0.98	203.42	0	
Min	25.00	55.84	10.20	0.80	175.44	0.00	
Max	31.45	84.58	757.80	1.89	208.60	0.60	
AVG	30.05	73.83	214.45	1.20	193.91	0.05	



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.

Exhibit - C

23/9/2028



CENTRAL POLLUTION CONTROL BOARD
CONTINUOUS AMBIENT AIR QUALITY

Date: Monday, Sep 22 2025
Time: 08:38:59 PM

State Maharashtra
City Boisar
Station Khaira, Boisar - MPCB
Parameter PM2.5, PM10, NO, NO2, NOx, NH3, SO2, CO, Ozone, Benzene, Toluene, Eth-Benzene, MP-Xylene, O-Xylene
AvgPeriod 15 Minute
From 21-08-2025T00:00:00Z 00:00
To 23-08-2025T20:38:59Z 00:00

Khaira, Boisar - MPCB

Prescribed Standards	0-60	0-100	0-80	0-80	0-80	0-400	0-80	0-80	0-180	0-5	0-5	0-5	0-5
Exceeding Standards	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA

Remarks

From Date	To Date	PM2.5	PM10	NO	NO2	NOX	NH3	SO2	CO	Ozone	Benzene	Toluene	Eth-Benzene	MP-Xylene	O-Xylene
21-08-2025 00:00	21-08-2025 00:15	10.42	24.74	2.19	9.96	12.15	None	10.03	0.43	30.8	0.11	0.03	0.31	0.18	0.08
21-08-2025 00:15	21-08-2025 00:30	8.47	28.57	4.09	10.93	15.02	None	9.75	0.42	30.32	0.16	0.05	0.5	0.28	0.13
21-08-2025 00:30	21-08-2025 00:45	8.47	28.57	5.37	10.46	15.83	None	9.43	0.38	31.43	0.14	0.04	0.48	0.27	0.13
21-08-2025 00:45	21-08-2025 01:00	8.47	28.57	6.54	10.81	17.35	None	9.35	0.37	30.42	0.12	0.04	0.35	0.19	0.11
21-08-2025 01:00	21-08-2025 01:15	8.6	29.06	6.12	10.32	16.44	None	9.36	0.32	30.23	0.13	0.05	0.24	0.14	0.07
21-08-2025 01:15	21-08-2025 01:30	9.59	34.84	5.7	9.42	15.11	None	9.11	0.33	31.43	0.13	0.11	0.21	0.12	0.07
21-08-2025 01:30	21-08-2025 01:45	9.59	34.84	4.85	9	13.85	None	9.13	0.32	30.88	0.11	0.11	0.24	0.13	0.09
21-08-2025 01:45	21-08-2025 02:00	9.59	34.84	4.08	6.93	11.01	None	8.84	0.33	30.84	0.11	0.07	0.23	0.12	0.09
21-08-2025 02:00	21-08-2025 02:15	9.91	34.03	4.44	7.02	11.45	None	8.89	0.31	30.86	0.11	0.06	0.42	0.21	0.11
21-08-2025 02:15	21-08-2025 02:30	12.53	24.49	4.46	7.09	11.55	None	8.85	0.35	30.94	0.09	0.05	0.65	0.33	0.16
21-08-2025 02:30	21-08-2025 02:45	12.53	24.49	4.39	6.54	10.93	None	8.73	0.41	30.76	0.07	0.04	0.55	0.29	0.14
21-08-2025 02:45	21-08-2025 03:00	12.53	24.49	4.61	7.78	12.39	None	8.76	0.34	30.72	0.08	0.04	0.63	0.32	0.16
21-08-2025 03:00	21-08-2025 03:15	12.12	24.27	5.27	8.58	13.85	None	8.73	0.34	30.84	0.11	0.05	0.7	0.36	0.18
21-08-2025 03:15	21-08-2025 03:30	8.83	21.7	4.94	8.56	13.5	None	8.68	0.32	30.69	0.1	0.06	0.53	0.27	0.13
21-08-2025 03:30	21-08-2025 03:45	8.83	21.7	4.69	7.92	12.62	None	8.71	0.39	31.74	0.08	0.06	0.37	0.19	0.12
21-08-2025 03:45	21-08-2025 04:00	8.83	21.7	4.62	8	12.62	None	8.59	0.45	30.39	0.09	0.05	0.32	0.17	0.09
21-08-2025 04:00	21-08-2025 04:15	8.57	21.63	4.38	7.99	12.38	None	8.34	0.44	31.4	0.1	0.04	0.29	0.15	0.08
21-08-2025 04:15	21-08-2025 04:30	6.51	20.7	4.19	7.54	11.73	None	8.65	0.53	30.42	0.12	0.04	0.34	0.17	0.09

21-08-2025 14:00	21-08-2025 14:15	7.19	22.24	6.41	8.25	14.65	38	8.5	0.34	29.93	0.12	0.06	0.28	0.18	0.11
21-08-2025 14:15	21-08-2025 14:30	9.75	28.38	6.6	8	14.6	38.01	8.35	0.39	31.93	0.12	0.06	0.27	0.18	0.11
21-08-2025 14:30	21-08-2025 14:45	9.75	28.38	6.6	8.72	15.32	40.05	8.4	0.46	30.61	0.11	0.06	0.3	0.19	0.11
21-08-2025 14:45	21-08-2025 15:00	9.75	28.38	5.8	7.73	13.52	38.03	8.38	0.44	30.66	0.12	0.06	0.33	0.21	0.1
21-08-2025 15:00	21-08-2025 15:15	9.78	28.91	5.27	6.57	11.84	34.57	8.55	0.41	30.34	0.11	0.05	0.31	0.2	0.09
21-08-2025 15:15	21-08-2025 15:30	10	35.25	5.43	6.74	12.17	34.83	8.43	0.43	30.59	0.11	0.05	0.3	0.19	0.09
21-08-2025 15:30	21-08-2025 15:45	10	35.25	4.87	7	11.86	35.04	8.54	0.4	30.74	0.1	0.05	0.27	0.17	0.09
21-08-2025 15:45	21-08-2025 16:00	10	35.25	5.46	7.33	12.79	34.93	8.41	0.43	31.01	0.09	0.05	0.22	0.15	0.07
21-08-2025 16:00	21-08-2025 16:15	10.3	35.22	5	6.54	11.55	32.95	8.55	0.4	30.62	0.09	0.05	0.19	0.14	0.07
21-08-2025 16:15	21-08-2025 16:30	12.72	34.88	4.51	6.83	11.34	32.74	8.5	0.42	29.52	0.09	0.04	0.17	0.13	0.08
21-08-2025 16:30	21-08-2025 16:45	12.72	34.88	4.23	7.04	11.27	34.36	8.51	0.47	29.91	0.08	0.04	0.19	0.12	0.07
21-08-2025 16:45	21-08-2025 17:00	12.72	34.88	4.86	6.95	11.81	34.65	8.43	0.4	31.26	0.08	0.04	0.26	0.15	0.08
21-08-2025 17:00	21-08-2025 17:15	12.72	34.78	5.15	7.33	12.48	35.02	8.58	0.43	31.14	0.1	0.05	0.3	0.17	0.09
21-08-2025 17:15	21-08-2025 17:30	12.77	33.6	5.75	7.42	13.17	36.34	8.44	0.44	31.18	0.11	0.05	0.3	0.17	0.08
21-08-2025 17:30	21-08-2025 17:45	12.77	33.6	5.67	7.19	12.86	36.54	8.6	0.53	32.38	0.14	0.05	0.27	0.16	0.09
21-08-2025 17:45	21-08-2025 18:00	12.77	33.6	5.03	6.95	11.98	36.24	8.38	0.5	31.27	0.15	0.05	0.27	0.16	0.1
21-08-2025 18:00	21-08-2025 18:15	12.57	33.04	4.74	6.54	11.28	33.54	8.47	0.51	29.91	0.14	0.05	0.3	0.18	0.09
21-08-2025 18:15	21-08-2025 18:30	10.94	26.46	4.46	6.73	11.19	32	8.54	0.54	30.45	0.13	0.06	0.28	0.18	0.09
21-08-2025 18:30	21-08-2025 18:45	10.94	26.46	4.24	6.39	10.63	33.03	8.57	0.56	31.72	0.13	0.06	0.24	0.17	0.09
21-08-2025 18:45	21-08-2025 19:00	10.94	26.46	3.92	6.5	10.42	33.71	8.47	0.57	30.55	0.15	0.06	0.27	0.19	0.09
21-08-2025 19:00	21-08-2025 19:15	11.67	26.53	4.52	6.33	10.85	33.4	8.56	0.64	31.64	0.16	0.07	0.31	0.21	0.09
21-08-2025 19:15	21-08-2025 19:30	17.58	27.33	4.23	6.59	10.82	33.26	8.5	0.65	30.16	0.17	0.07	0.26	0.2	0.09
21-08-2025 19:30	21-08-2025 19:45	17.58	27.33	4.21	6.79	11	33.25	8.65	0.59	31.14	0.17	0.07	0.22	0.2	0.1
21-08-2025 19:45	21-08-2025 20:00	17.58	27.33	4.28	6.9	11.18	32.71	8.6	0.54	30.42	0.17	0.08	0.23	0.2	0.09
21-08-2025 20:00	21-08-2025 20:15	17.02	27.26	4.76	6.77	11.53	33.99	8.55	0.57	30.07	0.18	0.08	0.32	0.25	0.11
21-08-2025 20:15	21-08-2025 20:30	12.54	26.48	4.64	7.86	12.5	35.6	8.42	0.69	30.15	0.18	0.07	0.4	0.27	0.12
21-08-2025 20:30	21-08-2025 20:45	12.54	26.48	5.17	7.9	13.07	35.96	8.41	0.66	31.45	0.16	0.07	0.37	0.26	0.14
21-08-2025 20:45	21-08-2025 21:00	12.54	26.48	5.24	7.76	13	36.84	8.49	0.69	31.07	0.16	0.07	0.36	0.27	0.12
21-08-2025 21:00	21-08-2025 21:15	12.71	26.75	5.16	7.82	12.98	36.86	8.66	0.76	30.46	0.16	0.07	0.32	0.23	0.12
21-08-2025 21:15	21-08-2025 21:30	14.06	29.93	5.33	7.88	13.22	36.6	8.56	0.81	31.23	0.14	0.07	0.26	0.18	0.1
21-08-2025 21:30	21-08-2025 21:45	14.06	29.93	4.43	7.56	11.99	34.59	8.68	0.82	30.11	0.14	0.07	0.28	0.21	0.12
21-08-2025 21:45	21-08-2025 22:00	14.06	29.93	4.24	6.79	11.03	32.81	8.57	0.81	30.15	0.16	0.07	0.45	0.3	0.14
21-08-2025 22:00	21-08-2025 22:15	13.65	29.69	4.6	6.5	11.1	33.98	8.69	0.87	30.99	0.17	0.07	0.61	0.39	0.2
21-08-2025 22:15	21-08-2025 22:30	10.38	26.81	4.39	6.69	11.07	33.57	8.57	0.88	30.84	0.17	0.06	0.62	0.41	0.18
21-08-2025 22:30	21-08-2025 22:45	10.38	26.81	4.01	6.49	10.51	33.19	8.56	0.92	30.99	0.14	0.05	0.59	0.36	0.16
21-08-2025 22:45	21-08-2025 23:00	10.38	26.81	4.23	6.26	10.48	32.74	8.49	0.88	30.54	0.15	0.05	0.75	0.46	0.23
21-08-2025 23:00	21-08-2025 23:15	10.12	26.51	4.29	6.43	10.72	33.02	8.54	0.86	31	0.16	0.06	1	0.66	0.27
21-08-2025 23:15	21-08-2025 23:30	8.01	23.02	4.47	6.14	10.61	33.07	8.53	0.82	30.19	0.15	0.05	1.05	0.69	0.3

21-08-2025 23:30	21-08-2025 23:45	8.01	23.02	4.25	6.29	10.53	33.23	8.61	0.82	30.72	0.14	0.05	0.83	0.52	0.23
21-08-2025 23:45	22-08-2025 00:00	8.01	23.02	3.96	5.82	9.78	30.18	8.54	0.85	30.01	0.15	0.05	0.72	0.43	0.18
22-08-2025 00:00	22-08-2025 00:15	8.41	23.45	1.82	5.08	6.9	33.71	8.63	0.69	30.23	0.14	0.04	0.76	0.43	0.19
22-08-2025 00:15	22-08-2025 00:30	11.59	28.57	2.93	7.51	10.44	37.37	8.65	0.65	30.81	0.13	0.04	0.68	0.38	0.15
22-08-2025 00:30	22-08-2025 00:45	11.59	28.57	4.06	9.27	15.34	42.04	8.57	0.62	29.06	0.12	0.04	0.53	0.29	0.13
22-08-2025 00:45	22-08-2025 01:00	11.59	28.57	4.35	8.91	13.26	41.93	8.72	0.63	29.89	0.12	0.04	0.41	0.22	0.11
22-08-2025 01:00	22-08-2025 01:15	12.05	29.05	4.4	9.06	15.46	41.83	8.63	0.59	30.09	0.13	0.04	0.42	0.22	0.11
22-08-2025 01:15	22-08-2025 01:30	15.77	35.7	3.24	8.42	11.66	39.4	8.51	0.6	30.96	0.11	0.04	0.41	0.23	0.1
22-08-2025 01:30	22-08-2025 01:45	15.77	35.7	3.21	8.29	11.5	39.32	8.68	0.58	31.36	0.11	0.04	0.43	0.23	0.11
22-08-2025 01:45	22-08-2025 02:00	15.77	35.7	2.79	7.96	10.75	38.21	8.5	0.52	30.32	0.12	0.04	0.41	0.22	0.11
22-08-2025 02:00	22-08-2025 02:15	15.86	35.9	2.58	7.23	9.81	36.4	8.66	0.49	29.87	0.11	0.04	0.46	0.24	0.12
22-08-2025 02:15	22-08-2025 02:30	16.59	38.33	2.5	6.62	9.12	34.87	8.58	0.51	30.23	0.11	0.05	0.53	0.29	0.14
22-08-2025 02:30	22-08-2025 02:45	16.59	38.33	2.42	6.74	9.16	34.58	8.69	0.54	31.98	0.1	0.04	0.51	0.27	0.11
22-08-2025 02:45	22-08-2025 03:00	16.59	38.33	2.32	6.52	8.84	34.34	8.62	0.61	29.72	0.1	0.04	0.46	0.24	0.1
22-08-2025 03:00	22-08-2025 03:15	16.08	37.63	2.6	6.74	9.34	34.24	8.66	0.59	29.98	0.1	0.04	0.59	0.31	0.13
22-08-2025 03:15	22-08-2025 03:30	12.01	29.32	3.26	7.18	10.44	35.73	8.61	0.54	30.64	0.11	0.04	0.69	0.36	0.16
22-08-2025 03:30	22-08-2025 03:45	12.01	29.32	3.29	6.94	10.22	35.17	8.62	0.59	30.53	0.1	0.04	0.65	0.33	0.16
22-08-2025 03:45	22-08-2025 04:00	12.01	29.32	4.1	7.78	11.88	37.34	8.64	0.53	30.15	0.1	0.04	0.52	0.26	0.12
22-08-2025 04:00	22-08-2025 04:15	11.93	29.62	5.38	8.95	14.33	40.99	8.59	0.48	30.34	0.1	0.04	0.43	0.22	0.11
22-08-2025 04:15	22-08-2025 04:30	11.27	33.27	5.52	8.29	13.8	41.1	8.58	0.5	30.95	0.11	0.04	0.3	0.16	0.08
22-08-2025 04:30	22-08-2025 04:45	11.27	33.27	5.02	8.18	13.2	39.95	8.73	0.49	29.54	0.11	0.04	0.29	0.16	0.07
22-08-2025 04:45	22-08-2025 05:00	11.27	33.27	4.44	8.62	15.05	39.22	8.56	0.49	30.5	0.1	0.04	0.34	0.18	0.08
22-08-2025 05:00	22-08-2025 05:15	10.95	33.12	4.85	8.64	15.49	39.62	8.63	0.5	30.57	0.09	0.04	0.3	0.16	0.08
22-08-2025 05:15	22-08-2025 05:30	8.45	31.33	4.98	9.03	14.02	40.23	8.61	0.52	30.45	0.1	0.04	0.27	0.14	0.07
22-08-2025 05:30	22-08-2025 05:45	8.45	31.33	3.79	8.39	12.18	37.8	8.48	0.61	30.63	0.11	0.04	0.28	0.14	0.08
22-08-2025 05:45	22-08-2025 06:00	8.45	31.33	3.55	7.14	10.68	36.5	8.58	0.71	31.36	0.11	0.04	0.37	0.19	0.08
22-08-2025 06:00	22-08-2025 06:15	9.3	31.08	3.63	6.95	10.58	36.85	8.72	0.66	30.14	0.14	0.04	0.46	0.23	0.11
22-08-2025 06:15	22-08-2025 06:30	16.1	28.07	3.31	6.53	9.84	35.49	8.75	0.67	31.55	0.18	0.04	0.5	0.25	0.13
22-08-2025 06:30	22-08-2025 06:45	16.1	28.07	2.27	6.49	8.76	34.34	8.66	0.65	30.92	0.19	0.05	0.51	0.26	0.12
22-08-2025 06:45	22-08-2025 07:00	16.1	28.07	2.03	6.49	8.52	33.14	8.52	0.69	30.55	0.19	0.05	0.52	0.28	0.13
22-08-2025 07:00	22-08-2025 07:15	16.03	27.74	2.49	6.07	8.56	33.18	8.62	0.7	30.32	0.22	0.05	0.54	0.31	0.14
22-08-2025 07:15	22-08-2025 07:30	15.49	23.77	2.76	6.06	8.82	33.3	8.84	0.71	30.59	0.26	0.06	0.47	0.29	0.13
22-08-2025 07:30	22-08-2025 07:45	15.49	23.77	3.3	6.52	9.82	35.12	8.73	0.66	30.33	0.25	0.06	0.47	0.29	0.16
22-08-2025 07:45	22-08-2025 08:00	15.49	23.77	3.76	7.13	10.89	36.39	8.45	0.61	30.79	0.24	0.06	0.5	0.3	0.14
22-08-2025 08:00	22-08-2025 08:15	15.49	24.32	3.97	7.43	11.4	37.3	8.57	0.42	30.11	0.21	0.06	0.47	0.29	0.12
22-08-2025 08:15	22-08-2025 08:30	15.51	30.77	3.47	7.14	10.61	36.81	8.51	0.48	30.72	0.19	0.06	0.45	0.27	0.14
22-08-2025 08:30	22-08-2025 08:45	15.51	30.77	2.95	6.69	9.65	35.08	8.5	0.42	30.11	0.22	0.07	0.5	0.31	0.14
22-08-2025 08:45	22-08-2025 09:00	15.51	30.77	3.59	5.87	9.46	35.21	8.57	0.35	30.33	0.22	0.06	0.57	0.35	0.16

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22-08-2025 09:00	22-08-2025 09:15	15.32	30.34	4.97	7.39	12.36	38.31	8.59	0.33	31.1	0.21	0.07	0.65	0.4	0.17
22-08-2025 09:15	22-08-2025 09:30	13.8	25.32	6.03	8.25	14.28	40.73	8.55	0.33	30.91	0.17	0.06	0.55	0.35	0.17
22-08-2025 09:30	22-08-2025 09:45	13.8	25.32	5.16	8.09	13.25	39.29	8.61	0.33	30.88	0.16	0.06	0.36	0.24	0.12
22-08-2025 09:45	22-08-2025 10:00	13.8	25.32	4.73	7.6	12.33	37.01	8.42	0.37	30.46	0.14	0.06	0.27	0.19	0.08
22-08-2025 10:00	22-08-2025 10:15	13.81	25.74	4.43	7.26	11.69	36.2	8.45	0.37	29.17	0.12	0.05	0.26	0.16	0.08
22-08-2025 10:15	22-08-2025 10:30	13.84	30.73	4.1	6.93	11.03	34.96	8.4	0.37	29.69	0.11	0.05	0.24	0.16	0.07
22-08-2025 10:30	22-08-2025 10:45	13.84	30.73	3.71	7.38	11.09	35.06	8.59	0.34	30.72	0.1	0.06	0.19	0.14	0.07
22-08-2025 10:45	22-08-2025 11:00	13.84	30.73	2.86	7.31	10.17	32.61	8.37	0.36	31.02	0.1	0.05	0.16	0.12	0.07
22-08-2025 11:00	22-08-2025 11:15	13.6	30.69	2.88	6.81	9.69	32.31	7.95	0.28	30.23	0.1	0.06	0.27	0.17	0.09
22-08-2025 11:15	22-08-2025 11:30	11.68	30.27	3.81	7.18	10.99	35.2	7.95	0.35	29.57	0.08	0.05	0.33	0.21	0.09
22-08-2025 11:30	22-08-2025 11:45	11.68	30.27	4.75	7.82	12.57	37.85	7.98	0.31	29.6	0.09	0.05	0.29	0.19	0.11
22-08-2025 11:45	22-08-2025 12:00	11.68	30.27	4.87	8.49	13.36	37.71	7.91	0.29	31.19	0.09	0.05	0.22	0.15	0.1
22-08-2025 12:00	22-08-2025 12:15	12.28	30.7	4.78	8.55	13.33	37.25	7.98	0.27	30.8	0.09	0.05	0.15	0.11	0.07
22-08-2025 12:15	22-08-2025 12:30	17.1	35.81	4.22	8.55	12.77	35.02	7.96	0.29	30.91	0.09	0.05	0.14	0.11	0.05
22-08-2025 12:30	22-08-2025 12:45	17.1	35.81	3.2	8.47	11.67	34.3	7.84	0.33	30.23	0.1	0.05	0.13	0.11	0.08
22-08-2025 12:45	22-08-2025 13:00	17.1	35.81	1.93	8.82	10.75	32.87	7.88	0.33	28.82	0.09	0.05	0.11	0.1	0.08
22-08-2025 13:00	22-08-2025 13:15	17.39	35.99	1.07	6.81	7.88	29.6	7.99	0.32	31.11	0.08	0.05	0.11	0.09	0.05
22-08-2025 13:15	22-08-2025 13:30	19.66	38.1	1.22	6	7.22	29.34	8.07	0.32	30.18	0.09	0.05	0.14	0.09	0.05
22-08-2025 13:30	22-08-2025 13:45	19.66	38.1	1.75	6.52	8.28	29.97	8.14	0.3	30.17	0.09	0.05	0.18	0.11	0.05
22-08-2025 13:45	22-08-2025 14:00	19.66	38.1	2.48	6.32	8.8	31.05	8.01	0.27	30.55	0.09	0.05	0.14	0.09	0.05
22-08-2025 14:00	22-08-2025 14:15	19.02	37.68	2.74	5.75	8.5	30.93	7.98	0.26	31.67	0.09	0.05	0.2	0.12	0.07
22-08-2025 14:15	22-08-2025 14:30	13.87	32.73	3.21	6.26	9.47	31.14	8.04	0.25	30.69	0.09	0.05	0.28	0.15	0.08
22-08-2025 14:30	22-08-2025 14:45	13.87	32.73	3.67	7.01	10.67	32.75	8	0.27	30.48	0.08	0.05	0.3	0.18	0.14
22-08-2025 14:45	22-08-2025 15:00	13.87	32.73	3.72	7.18	10.91	32.89	8.01	0.34	31.34	0.08	0.05	0.27	0.17	0.13
22-08-2025 15:00	22-08-2025 15:15	14.31	32.64	4.6	7.67	12.27	34.29	8.13	0.29	29.92	0.1	0.05	0.25	0.17	0.13
22-08-2025 15:15	22-08-2025 15:30	17.84	31.6	4.09	8.12	12.21	34.8	7.95	0.29	30.87	0.12	0.05	0.25	0.18	0.11
22-08-2025 15:30	22-08-2025 15:45	17.84	31.6	3.26	7.84	11.09	33.55	8.05	0.29	29.43	0.12	0.05	0.22	0.16	0.08
22-08-2025 15:45	22-08-2025 16:00	17.84	31.6	2.69	7.49	10.18	32.54	8.19	0.35	29.98	0.11	0.05	0.17	0.11	0.07
22-08-2025 16:00	22-08-2025 16:15	17.34	31.83	3.3	7.14	10.44	32.43	7.89	0.3	30.56	0.1	0.05	0.15	0.11	0.05
22-08-2025 16:15	22-08-2025 16:30	13.33	34.49	3.31	6.74	10.05	31.81	7.88	0.3	30.78	0.1	0.05	0.2	0.13	0.07
22-08-2025 16:30	22-08-2025 16:45	13.33	34.49	3.56	7.26	10.81	32.77	7.9	0.29	28.91	0.1	0.05	0.21	0.13	0.1
22-08-2025 16:45	22-08-2025 17:00	13.33	34.49	3.87	7.66	11.53	33	8.06	0.31	31.19	0.09	0.05	0.18	0.12	0.08
22-08-2025 17:00	22-08-2025 17:15	13.15	34.47	3.74	8.12	11.86	34.1	7.91	0.27	30.47	0.14	0.05	0.14	0.1	0.06
22-08-2025 17:15	22-08-2025 17:30	11.72	34.18	3.51	8.28	11.78	34.72	7.99	0.32	30.11	0.21	0.05	0.13	0.09	0.05
22-08-2025 17:30	22-08-2025 17:45	11.72	34.18	2.78	8.38	11.15	34.6	8.02	0.36	30.35	0.33	0.05	0.17	0.12	0.08
22-08-2025 17:45	22-08-2025 18:00	11.72	34.18	2.74	7.92	10.66	34.02	7.99	0.29	31.68	0.29	0.05	0.3	0.18	0.1
22-08-2025 18:00	22-08-2025 18:15	11.63	34.42	2.6	7.76	10.36	32.46	8.07	0.34	30.35	0.35	0.05	0.44	0.25	0.15
22-08-2025 18:15	22-08-2025 18:30	10.84	37.22	2.43	8.54	10.98	33.25	8.09	0.3	30.79	0.39	0.05	0.59	0.33	0.17

22-08-2025 18:30	22-08-2025 18:45	10.84	37.22	2.21	8.98	11.19	35.73	7.93	0.34	30.44	0.4	0.06	0.61	0.36	0.18
22-08-2025 18:45	22-08-2025 19:00	10.84	37.22	2.78	9.12	11.9	36.21	7.97	0.33	29.52	0.41	0.06	0.46	0.29	0.15
22-08-2025 19:00	22-08-2025 19:15	11.1	38.39	4.14	9.21	13.35	37.84	8.12	0.32	29.58	0.4	0.06	0.49	0.29	0.17
22-08-2025 19:15	22-08-2025 19:30	13.12	52.25	2.85	7.7	10.55	34.47	8.09	0.38	31.13	0.43	0.06	0.47	0.28	0.16
22-08-2025 19:30	22-08-2025 19:45	13.12	52.25	2.45	6.4	8.85	30.52	8.04	0.37	30.87	0.36	0.06	0.5	0.3	0.14
22-08-2025 19:45	22-08-2025 20:00	13.12	52.25	2.3	7.4	9.7	31.96	7.96	0.7	32.18	0.27	0.07	0.58	0.34	0.17
22-08-2025 20:00	22-08-2025 20:15	12.7	50.71	2.76	7.62	10.38	32.86	7.95	0.71	29.99	0.29	0.12	0.68	0.48	0.22
22-08-2025 20:15	22-08-2025 20:30	9.32	32.41	2.5	7.32	9.82	32.47	8.06	0.56	31.12	0.44	0.22	0.59	0.63	0.29
22-08-2025 20:30	22-08-2025 20:45	9.32	32.41	1.98	6.98	8.96	31.81	8.07	0.49	30.05	0.46	0.21	0.52	0.63	0.29
22-08-2025 20:45	22-08-2025 21:00	9.32	32.41	2.48	6.93	9.41	32.41	8.01	0.4	30.89	0.35	0.16	0.55	0.55	0.25
22-08-2025 21:00	22-08-2025 21:15	9.42	32.09	2.48	7.76	10.24	33.75	8.15	0.46	30.61	0.25	0.12	0.6	0.5	0.22
22-08-2025 21:15	22-08-2025 21:30	10.2	28.27	2.17	7.48	9.65	32.56	8.19	0.46	30.8	0.2	0.09	0.54	0.4	0.17
22-08-2025 21:30	22-08-2025 21:45	10.2	28.27	2.39	6.65	9.04	32.38	8.16	0.6	30.37	0.19	0.07	0.44	0.31	0.12
22-08-2025 21:45	22-08-2025 22:00	10.2	28.27	2.32	6.88	9.21	32.13	8.14	0.66	29.9	0.2	0.08	0.41	0.27	0.13
22-08-2025 22:00	22-08-2025 22:15	9.93	29.08	2.91	8.04	10.96	33.8	8.17	0.56	31.23	0.35	0.34	0.45	0.37	0.28
22-08-2025 22:15	22-08-2025 22:30	7.74	38.63	4.43	8.54	11.97	37.08	8.03	0.6	29.35	0.37	0.47	0.4	0.36	0.34
22-08-2025 22:30	22-08-2025 22:45	7.74	38.63	4.48	8.63	13.12	38.21	8.14	0.71	30.84	0.32	0.34	0.4	0.36	0.3
22-08-2025 22:45	22-08-2025 23:00	7.74	38.63	3.77	8.66	12.43	36.42	8.16	1	30.21	0.26	0.2	0.56	0.44	0.28
22-08-2025 23:00	22-08-2025 23:15	8.37	38.34	3.97	9.93	13.9	38.03	8.17	0.95	32.1	0.25	0.31	0.65	0.54	0.35
22-08-2025 23:15	22-08-2025 23:30	13.43	34.89	4.64	9.59	14.22	40.77	8.21	0.72	31.21	0.34	0.73	0.77	0.63	0.43
22-08-2025 23:30	22-08-2025 23:45	13.43	34.89	3.73	9.03	12.76	36.88	8.22	0.69	30.1	0.33	1.31	0.64	0.52	0.43
23-08-2025 00:00	23-08-2025 00:00	13.43	34.89	3.73	8.15	11.89	35.08	8.07	0.65	29.98	0.24	0.94	0.46	0.36	0.33
23-08-2025 00:15	23-08-2025 00:15	13.36	34.51	2.34	9.11	11.45	42.61	8.17	0.66	30.56	0.21	0.44	0.35	0.32	0.22
23-08-2025 00:30	23-08-2025 00:30	12.88	29.98	2.96	9.92	12.88	44.06	8.13	0.61	30.51	0.2	0.36	0.31	0.29	0.21
23-08-2025 00:45	23-08-2025 00:45	12.88	29.98	3.42	10.6	14.02	45.28	8.09	0.59	31.76	0.17	0.27	0.27	0.22	0.18
23-08-2025 01:00	23-08-2025 01:00	12.88	29.98	3.37	10.69	14.05	45.43	8.15	0.62	30.68	0.14	0.16	0.23	0.18	0.12
23-08-2025 01:15	23-08-2025 01:15	13.35	30.36	4.2	11.01	15.22	47.16	8.15	0.55	30.5	0.15	0.11	0.2	0.15	0.12
23-08-2025 01:30	23-08-2025 01:30	17.14	34.87	4.52	11.19	15.71	46.64	8.2	0.54	30.77	0.16	0.1	0.23	0.15	0.14
23-08-2025 01:45	23-08-2025 01:45	17.14	34.87	4.89	11.06	15.95	47.15	8.12	0.48	31.41	0.15	0.09	0.21	0.15	0.13
23-08-2025 02:00	23-08-2025 02:00	17.14	34.87	4.81	11.2	16.01	46.68	8.04	0.47	30.81	0.17	0.08	0.16	0.13	0.1
23-08-2025 02:15	23-08-2025 02:15	16.76	34.67	3.27	9.91	13.18	43.13	8.06	0.48	31.02	0.16	0.07	0.14	0.11	0.08
23-08-2025 02:30	23-08-2025 02:30	13.65	32.26	2.06	10.11	12.17	41.59	8.15	0.51	30.17	0.13	0.06	0.14	0.1	0.06
23-08-2025 02:45	23-08-2025 02:45	13.65	32.26	1.6	9.99	11.59	41.43	8.13	0.56	31.23	0.13	0.05	0.13	0.08	0.06
23-08-2025 03:00	23-08-2025 03:00	13.65	32.26	1.37	9.47	10.84	40.15	8.16	0.58	31.18	0.12	0.05	0.14	0.1	0.05
23-08-2025 03:15	23-08-2025 03:15	13.45	31.97	0.77	8.73	9.49	37.41	8.14	0.63	31.01	0.12	0.04	0.14	0.09	0.04
23-08-2025 03:30	23-08-2025 03:30	11.88	28.57	0.01	8.29	8.3	34.87	7.99	0.63	31.08	0.11	0.04	0.14	0.09	0.05
23-08-2025 03:45	23-08-2025 03:45	11.88	28.57	0.02	7.34	7.36	34.66	8.02	0.63	30.63	0.1	0.04	0.16	0.09	0.05
23-08-2025 03:45	23-08-2025 04:00	11.88	28.57	0.08	7.63	7.71	34.9	8.09	0.6	29.75	0.1	0.04	0.2	0.1	0.07

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23-08-2025 04:00	23-08-2025 04:15	11.77	28.48	0.64	7.98	8.62	35.75	8.26	0.28	30.2	0.11	0.04	0.24	0.12	0.06
23-08-2025 04:15	23-08-2025 04:30	10.96	27.43	0.19	7.31	7.5	34.62	8.2	0.34	30.65	0.1	0.04	0.25	0.12	0.08
23-08-2025 04:30	23-08-2025 04:45	10.96	27.43	0.07	6.47	6.54	33.69	8.14	0.37	30.62	0.1	0.04	0.23	0.11	0.07
23-08-2025 04:45	23-08-2025 05:00	10.96	27.43	None	6.27	6.27	32.02	8.13	0.38	30.23	0.12	0.04	0.2	0.1	0.04
23-08-2025 05:00	23-08-2025 05:15	10.95	27.45	None	6.33	6.33	32.28	8.15	0.45	30.02	0.09	0.04	0.15	0.08	0.05
23-08-2025 05:15	23-08-2025 05:30	10.93	27.65	0.05	6.5	6.56	32.73	7.96	0.46	29.42	0.09	0.04	0.17	0.1	0.05
23-08-2025 05:30	23-08-2025 05:45	10.93	27.65	1.33	8.24	9.57	36.97	8.12	0.43	30.64	0.11	0.03	0.18	0.1	0.05
23-08-2025 05:45	23-08-2025 06:00	10.93	27.65	3.92	9.55	13.47	42.58	8.19	0.38	30.92	0.12	0.04	0.24	0.12	0.06
23-08-2025 06:00	23-08-2025 06:15	11.23	27.78	2.74	9.73	12.47	41.74	8.12	0.39	31.1	0.16	0.04	0.3	0.15	0.07
23-08-2025 06:15	23-08-2025 06:30	13.63	29.41	1.49	8.41	9.9	38.15	8.18	0.37	30.82	0.15	0.04	0.27	0.14	0.08
23-08-2025 06:30	23-08-2025 06:45	13.63	29.41	1.27	8.23	9.5	38.15	8.13	0.38	31.41	0.15	0.04	0.25	0.13	0.08
23-08-2025 06:45	23-08-2025 07:00	13.63	29.41	0.68	7.92	8.6	36.39	8.15	0.37	30	0.16	0.04	0.26	0.15	0.08
23-08-2025 07:00	23-08-2025 07:15	13.45	29.58	0.18	7.22	7.4	34.53	8.09	0.47	31.17	0.15	0.04	0.25	0.14	0.08
23-08-2025 07:15	23-08-2025 07:30	12	31.59	0.53	7.36	7.89	34.76	8.08	0.54	29.59	0.14	0.05	0.22	0.14	0.07
23-08-2025 07:30	23-08-2025 07:45	12	31.59	1.26	8.19	9.45	36.69	8.1	0.42	30.42	0.14	0.05	0.23	0.15	0.08
23-08-2025 07:45	23-08-2025 08:00	12	31.59	2.59	8.37	10.96	39.84	8.09	0.42	30.55	0.15	0.05	0.19	0.13	0.05
23-08-2025 08:00	23-08-2025 08:15	12.36	31.33	2.7	9.92	12.62	41.11	8.21	0.28	31.05	0.15	0.05	0.13	0.1	0.06
23-08-2025 08:15	23-08-2025 08:30	15.25	28.35	3.46	9.96	13.42	41.55	8.16	0.34	30.99	0.13	0.04	0.11	0.08	0.07
23-08-2025 08:30	23-08-2025 08:45	15.25	28.35	3.96	10.22	14.18	42.57	8.31	0.3	30.74	0.1	0.04	0.09	0.08	0.06
23-08-2025 08:45	23-08-2025 09:00	15.25	28.35	3.8	10.24	14.04	42.74	8.26	0.32	30.53	0.1	0.04	0.06	0.07	0.05
23-08-2025 09:00	23-08-2025 09:15	14.78	28.46	4.05	10.13	14.18	42.89	8.04	0.32	30.82	0.1	0.05	0.06	0.08	0.05
23-08-2025 09:15	23-08-2025 09:30	11	29.84	4.49	10.17	14.66	42.91	8.03	0.32	29.94	0.12	0.05	0.08	0.08	0.06
23-08-2025 09:30	23-08-2025 09:45	11	29.84	4.2	10.25	14.45	42.15	8.03	0.31	29.69	0.13	0.05	0.07	0.08	0.06
23-08-2025 09:45	23-08-2025 10:00	11	29.84	4.42	10	14.42	42.53	8.16	0.28	31.83	0.14	0.05	0.08	0.08	0.05
23-08-2025 10:00	23-08-2025 10:15	11.23	30.17	4.77	10.46	15.23	43.34	8.16	0.34	29.72	0.13	0.05	0.12	0.09	0.06
23-08-2025 10:15	23-08-2025 10:30	13.03	34.2	4.07	10.27	14.34	42.15	8.17	0.31	30.89	0.15	0.05	0.17	0.13	0.07
23-08-2025 10:30	23-08-2025 10:45	13.03	34.2	3.75	10.21	13.96	41.04	8.11	0.33	31.84	0.18	0.05	0.29	0.18	0.12
23-08-2025 10:45	23-08-2025 11:00	13.03	34.2	2.98	10.08	13.05	39.85	8.13	0.35	30.65	0.22	0.05	0.41	0.24	0.17
23-08-2025 11:00	23-08-2025 11:15	12.91	34.87	2.12	9.49	11.61	42.19	9.02	0.41	31.01	0.23	0.05	0.39	0.24	0.18
23-08-2025 11:15	23-08-2025 11:30	11.88	42.91	1.79	8.43	10.22	42.53	9.09	0.36	30.92	0.21	0.05	0.38	0.23	0.16
23-08-2025 11:30	23-08-2025 11:45	11.88	42.91	0.9	8.41	9.31	39.57	9.01	0.33	30.3	0.22	0.05	0.37	0.23	0.15
23-08-2025 11:45	23-08-2025 12:00	11.88	42.91	0.94	8.33	9.27	40.16	8.95	0.32	30.98	0.39	0.05	0.36	0.22	0.12
23-08-2025 12:00	23-08-2025 12:15	11.74	42.49	1.56	8.35	9.92	42.05	9.1	0.3	30.61	0.37	0.05	0.37	0.24	0.11
23-08-2025 12:15	23-08-2025 12:30	10.65	37.49	1	8.44	9.44	41.37	8.98	0.33	30.57	0.38	0.06	0.42	0.26	0.13
23-08-2025 12:30	23-08-2025 12:45	10.65	37.49	0.28	7.71	7.99	40.86	9.05	0.31	31.58	0.4	0.06	0.37	0.23	0.12
23-08-2025 12:45	23-08-2025 13:00	10.65	37.49	0.35	7.23	7.57	39.23	9.04	0.29	29.92	0.33	0.05	0.28	0.18	0.09
23-08-2025 13:00	23-08-2025 13:15	10.45	37.59	0.87	7.58	8.45	39.24	8.93	0.3	30.77	0.23	0.04	0.24	0.15	0.08
23-08-2025 13:15	23-08-2025 13:30	8.85	38.88	0.94	7.32	8.26	38.93	8.96	0.29	30.64	0.23	0.05	0.18	0.13	0.09

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23-08-2025 13:30	8.85	38.88	0.91	7.04	7.94	38.1	9.03	0.28	29.73	0.22	0.04	0.15	0.12	0.08
23-08-2025 13:45	8.85	38.88	1.43	6.94	8.37	38.63	8.99	0.3	30.26	0.19	0.04	0.13	0.09	0.06
23-08-2025 14:00	9.18	38.59	2.43	8.34	10.77	41.43	9.01	0.31	30.47	0.17	0.04	0.11	0.07	0.04
23-08-2025 14:15	11.87	35.12	3.68	9.65	13.33	45.98	9.01	0.34	30.18	0.17	0.05	0.09	0.07	0.05
23-08-2025 14:30	11.87	35.12	3.08	9.44	12.53	45.28	9.01	0.3	32.29	0.19	0.05	0.09	0.08	0.06
23-08-2025 14:45	11.87	35.12	2.96	9.07	12.03	44.31	9	0.28	30.46	0.24	0.06	0.16	0.12	0.06
23-08-2025 15:00	12.38	36.02	2.87	9.24	12.11	44.2	9.05	0.31	30.08	0.24	0.06	0.22	0.16	0.07
23-08-2025 15:30	16.53	46.77	2.3	8.74	11.04	42.44	9.07	0.27	31.51	0.21	0.05	0.22	0.16	0.11
23-08-2025 15:45	16.53	46.77	2.35	9.71	12.06	43.29	8.98	0.29	31.12	0.19	0.05	0.2	0.15	0.1
23-08-2025 16:00	16.53	46.77	2.61	9.69	12.3	43.6	8.99	0.32	30.75	0.19	0.06	0.19	0.14	0.07
23-08-2025 16:15	16.33	46.53	2.65	8.97	11.62	42.98	9.02	0.27	31.02	0.3	0.25	0.25	0.47	0.23
23-08-2025 16:30	14.8	43.68	1.93	8.98	10.9	41.86	9.05	0.31	30.85	0.27	0.23	0.28	0.5	0.22
23-08-2025 16:45	14.8	43.68	1.34	8.87	10.21	41.37	9.11	0.34	31.26	0.2	0.13	0.24	0.32	0.14
23-08-2025 17:00	14.8	43.68	0.98	9.01	9.99	40.92	8.99	0.36	31.6	0.17	0.09	0.22	0.23	0.11
23-08-2025 17:15	15.05	43.37	1.55	9.04	10.59	40.45	9.03	0.34	31.29	0.14	0.08	0.29	0.23	0.11
23-08-2025 17:30	17.07	39.7	2.72	9.52	12.25	42.84	9.1	0.35	31.6	0.13	0.06	0.42	0.27	0.15
23-08-2025 17:45	17.07	39.7	2.15	9.37	11.52	43.01	8.99	0.33	30.16	0.17	0.06	0.41	0.27	0.13
23-08-2025 18:00	17.07	39.7	2.91	10.33	13.24	45.17	9.04	0.3	30.48	0.18	0.06	0.34	0.23	0.12
23-08-2025 18:15	16.54	39.47	3.12	9.92	13.03	45.6	8.99	0.38	31.85	0.17	0.06	0.27	0.18	0.1
23-08-2025 18:30	12.27	36.8	1.95	9.33	11.28	43.23	9.02	0.41	31.15	0.17	0.06	0.23	0.17	0.09
23-08-2025 18:45	12.27	36.8	0.41	8.79	9.2	40.52	9.05	0.4	30.11	0.16	0.06	0.3	0.21	0.09
23-08-2025 19:00	12.27	36.8	0.25	8.64	8.89	39.58	9.04	0.37	30.54	0.15	0.06	0.33	0.22	0.1
23-08-2025 19:15	13.07	36.63	0.53	8.36	8.9	39.51	9.04	0.37	29.91	0.16	0.06	0.35	0.22	0.1
23-08-2025 19:30	19.53	34.58	1.07	8.6	9.67	41.16	9.02	0.34	29.97	0.15	0.07	0.4	0.24	0.12
23-08-2025 19:45	19.53	34.58	2.48	8.97	11.45	44.02	9.09	0.36	30.39	0.15	0.07	0.39	0.23	0.11
23-08-2025 20:00	19.53	34.58	2.64	8.61	11.25	43.32	9	0.35	30.04	0.16	0.06	0.37	0.23	0.1
23-08-2025 20:15	19.38	34.55	2.76	9.74	12.51	44.61	9.07	0.24	30.87	0.16	0.06	0.37	0.23	0.1
23-08-2025 20:30	18.19	34.15	2.45	9.79	12.24	44.49	9.04	0.22	31.08	0.16	0.06	0.42	0.25	0.12
23-08-2025 20:38	18.19	34.15	1.97	10	11.96	44.37	9.04	0.18	31.67	0.16	0.06	0.44	0.26	0.13

233
Exhibit - D
KJ 23/9/2025 36

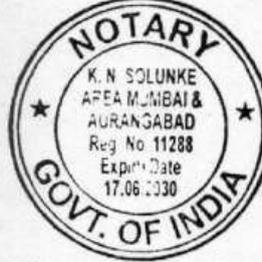
MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/VCD/2508220002

Date : 22/08/2025

To,
M/s. Medley Pharmaceuticals Ltd,
Plot No: F-13, MIDC Tarapur,
Tal. & Dist. Palghar.



Your Service is Our Duty

Sub:- Voluntary Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31 A of the Air (P&CP) Act, 1981.

- Ref:-**
- 1) Consent granted by Board dtd. 12/07/2023.
 - 2) Nitrogen gas leakage incidence occurred on 21/08/2025.
 - 3) Visit of the Board official to your unit dtd. 21/08/2025.
 - 4) Legal proposal received from SRO Tarapur-I vide no. MPCB-LEGAL_ACTIONS-240220089, dtd. 22/08/2025.

WHEREAS, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, the Board had granted the conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS,** it is obligatory on your part to comply with the same. **AND WHEREAS,** it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act, 1986.

AND WHEREAS, nitrogen gas leakage incidence occurred from the nitrogen tank during Albendazole production, resulting in four casualties and serious injuries of two persons on 21/08/2025 at 2:30 pm. **AND WHEREAS,** you have failed to communicate report of occurrence of incidence to MPC Board as per consent general condition no. 15.

AND WHEREAS, you have not installed online continuous monitoring system, as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server as per consent condition no. 15. Also, you have not installed OCEMS for source emission round o'clock and transmit data online to CPCB and MPCB server.

NOW THEREFORE, in exercise of powers conferred upon me by the Board u/s. 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981. I The Regional Officer, Thane hereby directed you to voluntarily safely close down your manufacturing activity as precautionary measures and safety purpose in order to avoid further mishap. Also, you are hereby directed not to charge fresh raw material to carry out further batches, till further order from MPC Board and NOC from DISH Authority.

In case of your failure to comply with these directions, further suitable action which may be deemed fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the post facto approval from the competent authority.

For and behalf of M.P.C. Board,



(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:-

1. Hon'ble Chairman, M.P.C. Board, Mumbai.
2. The Member Secretary, M.P.C. Board, Mumbai.
3. Assistant Secretary (Technical) M.P.C. Board, Mumbai.
4. Law Officer M.P.C. Board, Mumbai.

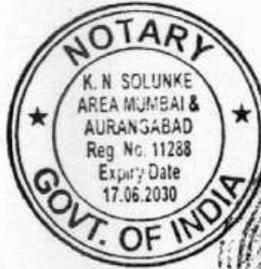
Copy to:

Sub Regional Officer, MPC Board, Tarapur I- It is directed to ensure that these Directions be served to the industry and submit the compliance immediately.



F-13, MIDC Tarapur Industrial Estate, Kolavade Naka,
Boisar, Taluka & District : Palghar - 401 506
TEL. : 02525 - 661026 / 27 • E - mail : api@medleylab.com
CIN-U2430MH1975PLCO18296

Handwritten: 23/9/2025



To,
The Sub-Regional Officer,
Maharashtra Pollution Control Board
Tarapur-I,
Tarapur

Subject: Submission of Joint Investigation Report of Medley Pharmaceuticals Ltd.
Ref: MPCB/ROT/VCD/2508220002

Handwritten: 18/9

Respected Sir,

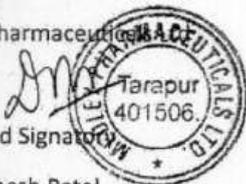
We are pleased to inform you that we are submitting following documents to MPCB, Tarapur office with reference to the letter received with number- MPCB/ROT/VCD/2508220002.

1. Joint Investigation Report dated 28-08-2025
2. Route of synthesis
3. Brief manufacturing process
4. P&ID diagram of incidence area.

Thanking You.

Yours Faithfully,

Medley Pharmaceuticals Ltd.



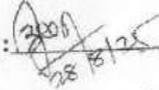
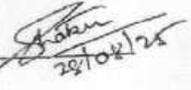
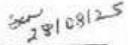
Authorised Signatory

Dr. Dharmesh Patel

AVP-API,

**Joint Investigation Report of
Medley Pharmaceuticals Limited, Tarapur plant
(Accident on 21-08-2025)**

Investigation and Audit Done by:

External Safety Auditor	: Mr. Arun Sawant (DISH Approved Competent Person)	: Signature & Date :  28/08/25
Site Head	: Dr. Dharmesh Patel	: Signature & Date :  28/08/25
Internal EHS Person	: Mr. Shubham Thakur (Engineering and EHS)	: Signature & Date :  28/08/25
Internal Production Person	: Mr. Suratbahadur Nagarji (Production Executive)	: Signature & Date :  28/08/25

Joint Investigation of plant done on 26-08-2025:

There was an incidence occurred on 21-08-2025 at around 3:30pm to 4:30pm in the batch no RD/ALZ/2502 of Albendazole in Module-B.

In this incidence, two candidates Mr. Rohan Sinde (Executive production) and Mr. Nilesh Hadal (Security) were injured and shifted to Shinde hospital ICU. There were four persons Mr. Kalpesh Raut (Assistant manager production), Mr. Kamlesh Yadav (Contractual worker), Mr. Deeraj Prajapati (Contractual worker) and Mr. Bangali Thakur (contractual worker) were deceased.

After incidence Medley Pharmaceuticals Ltd team has done investigation on 26-08-2025. The outcome and observation as below.

1. Raw material:

- a. **Diamine:** Diamine weight is 600Kg. RMs have been issued manually from store because of trial batch. We have verified the quantity and there is no variation in the material weight.
- b. **S-Methyl thiourea sulfate:** S-Methyl thiourea sulfate 549.6 Kg. RM has been issued manually from the store because of trial batch. We have verified the quantity and there is no variation in the material weight.
- c. **S-Methyl thiourea adduct:** Adduct weight is 610.81 Kg. S-Methyl thiourea adduct is unstable, so, the product taken in-situ and immediately used for the further reaction.
- d. **Methanol:** Methanol weight is 3600 L. RMs have been issued manually from store because of trial batch. We have verified the quantity and there is no variation in the material weight.
- e. **Acetic acid:** Acetic acid weight is 360 Kg. RMs have been issued manually from store because of trial batch. We have verified the quantity and there is no variation in the material weight.

2. **Manufacturing Procedure:** Mr. Rohan Shinde was the competent processing executive who was operating the manufacturing process in Module-B at reactor R-101. There was continuous nitrogen supply in the process because of the inert atmosphere requirement in the process. After charging of the raw materials, the reaction temperature slowly raises by applying steam to the reactor. Methanol and acetic acid can come out in gas form because of the reaction temperature 50-55°C then 60-65°C. Methyl mercaptan is the byproduct of this process and it has to be scrubbed out. Referring to the BMR of Albendazole and the observation of the batch processing officer, it has been observed that there is no variation or deviation in the manufacturing process.

The reaction conversion has been monitored by HPLC after incidence and it has been observed that the reaction conversion in Albendazole is around 72.80% while the unreacted Diamine was around 17.76%. There is no abnormal impurity formation observed in sample analysis of R-101 batch no RD/ALZ/2502.

3. **Equipment fitment:** The batch size volume is well calculated and comfortably working in the reactor R-101. Already first batch has been completed successfully and that material is under drying. The second batch also run well till the incidence.

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Shinde
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4. Utility supply:

- Steam line:** All operating valves have been checked and are working well. No abnormal steam pressure observed during the process operation.
- Cooling water line:** All operating valves have been checked and are working well.
- Chilling water line:** All operating valves have been checked and are working well.
- Brine line:** All operating valves have been checked are working well.
- Nitrogen line:** We have taken nitrogen pressure 0.2 Kg to the nitrogen line as well as reactor and observed for 2 hrs to check any pressure drop because of any kind of failure in the working area. After 2 hrs it has been found that there is no remarkable pressure drop in the pressure line. So, there was no nitrogen leakage from nitrogen line.

5. **AHU working:** Medley Pharmaceuticals Ltd have total 12 numbers of AHUs and all are separate, individual and not connected with each other. There are 4-AHUs in Module-A and 4-AHUs are in Module-B at ground floor area. 1-AHU for common corridor in ground floor, 1-AHU in Module-A and 1-AHU in Module-B in charcoalization at second floor. 1-AHU at intermediate area first and second floor common intermediate area. It has been observed that AHU was working well at the time of operation and today. The air transfer rates of all AHUs are as below, but the AHU is working well. There is no interlink in all AHUs, so, there is not any gas spread out in another area through AHU ducting.

Module-A

AHU-1: Common for Module-A crystallization area and centrifuge area. R-109 first floor and ground floor

AHU-2: Module-A Drying area ground floor

AHU-3: Module-A Powder processing area ground floor

AHU-4: Module-A Corridor ground floor

AHU-10: Module-A charcoalization area second floor

Module-B

AHU-5: Common for Module-B crystallization area and centrifuge area. R-101 first floor and ground floor

AHU-6: Module-B Drying area ground floor

AHU-7: Module-B Powder processing area ground floor

AHU-8: Module-B corridor ground floor

AHU-11: Module-B charcoalization area second floor

AHU-9: Common corridor between Module-A and Module-B ground floor

Intermediate Area

AHU-12: Common for First floor and second floor common intermediate area.

6. **Vent line:** Vent line connected with scrubber line in workroom area near R-101. Working effectively with fully open the vent line valve as well as the scrubber line valve.

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7. **Scrubber:** It has been observed that Scrubber was working well at the time of operation and today. There is no failure in the performance of scrubber. The scrubbing tanks are still active and no failure of scrubbing material.
8. **R-101:** R-101 is working well at the time of operation and the same working well today. There is no RPM change in the reactor. No stirring motor failure observed. We have taken nitrogen pressure in the R-101, it has been observed that there is no pressure drop after 2 hr. time. So, reactor R-101 is perfectly working.
9. **Safety training:**
- Process has been discussed with cross function team and equipment fitment activity completed and then after trial batch started.
 - Process HAZOP has been prepared before taking manufacturing batch in plant on 13-02-2025 and process safety training has been given to all the workers accordingly on 05-08-2025.
 - It has been observed that the company conducts regular safety training programs for all workers from the very first day of their joining. Further, refresher safety training sessions are organized at six-month intervals. The training modules cover essential aspects such as firefighting, rescue operations, safe handling and usage of chemicals, proper use of safety gears, and adherence to safe operational practices.
10. **Manpower:**
- Arjun Kumar was the first person who was working with Mr. Rohan Shinde, and he has rescued Mr. Rohan followed by informing others.
 - Mr. Tushar Barhate, Mr. Ketan Patil, Mr. Nilesh Hadal and other members have taken action for rescue operation to save other members, Mr. Kalpesh Raut (Assistant Manager Production), Mr. Kamlesh Yadav (Contractual worker), Mr. Deeraj Prajapati (Contractual worker) and Mr. Bangali Thakur (contractual worker).
 - Mr. Rohan Shinde is an executive production who was working under Mr. Kalpesh Raut an Assistant Manager Production. Mr. Rohan was working under Mr. Kalpesh Raut's supervision and operating the process on 21-08-2025. Mr. Rohan is an approved competent person for the production operation. Mr. Rohan Shinde was operating procedure with proper protective cartridge mask as well as required PPEs.

Dr. Dharmesh (Site head) has taken a round around 2:00 pm on 21-08-2025 to the plant. He has taken a round on second floor where Mr. Deeraj Prajapati and Mr. Chetan Dalvi were working on R-106 condenser shell bolts dismantling. Then he came down to the first floor to check ongoing activity. At that time, Mr. Arjun Kumar was working on first floor. Then Dr. Dharmesh went to crystallization pass box area at first floor and taken updates on Albendazole batch from Mr. Rohan Shinde, Mr. Kalpesh Raut and Mr. Tushar Barhate (R&D). They reported to Dr. Dharmesh that the scrubber valve is fully open, and the batch is going well, acetic acid addition about to complete and pH checking is going on. Then Dr. Dharmesh gone to R&D for ongoing work updates, and he went to check ANFD process in PP area. Dr. Dharmesh came back to the office. Dr. Dharmesh had a discussion with Mr. Bhavesh Patil (QC) for ongoing QC activity and then had a tea. After completion of tea and few minutes later Mr. Deepak Angre (Canteen person) informed to Dr. Dharmesh that Mr. Rohan has some issue and rescue team taken him in canteen.

AMK
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Rohan
28/08/25

Dr
28/08/25

Dr
28/08/25

Dr. Dharmesh has observed his condition and rushed to take his car and sifted him to Shinde Hospital immediately for his treatment.

Mr. Rohan Shinde was the person who first person affected with the incidence and admitted in ICU in Shinde Hospital in Boisar. Now, he was recovered well and discharged from the hospital. We have discussed about the incidence, and he told that, on 21-08-2025 the process was running well and at the time of supply of steam Mr. Kalpesh Raut (Assistant manager production) has told him for partially open the scrubber valve to reduce methanol loss. Earlier it was fully open. So, Mr. Rohan Shinde has reduced that scrubber valve and then he applied steam to the reactor R-101. The temperature reached to 50°C, he observed some gas smell around the reactor R-101, he came out of the area followed by reducing steam supply valve. Again, he went inside to the reactor area to open the scrubber valve to reduce smell at working area. Mr. Rohan has tried to open the scrubber valve and fell down at the same place and then he got unconscious. The rescue team has rescued him.

Mr. Rohan Shinde also added that after achieving temperature 50°C, he instructed Mr. Bangali Thakur (contractual labor) to do mopping activity in ground floor of Module-A and Module-B. So, Mr. Bangali Thakur was gone to do mopping activity in ground floor. He has open all doors of both modules for mopping activity. Because of this reason the Nitrogen and methyl mercaptan gases spread out on the ground floor of Module-A and Module-B. Mr. Bangali Thakur was found in Module-B.

It has been confirmed that because of the partial opening of the scrubber valve the gases like Nitrogen, methanol, acetic acid and methyl mercaptan have not been gone out from R-101 and came out to the working area. And because of this reason the heavy gases nitrogen and methyl mercaptan have been spread out in the Module-B.

CCTV Camera:

Upon investigation of the CCTV footage, it has been observed that Mr. Kalpesh Raut, Mr. Kamlesh Yadav, Mr. Dheeraj Prajapati, Mr. Sahid Ali, and Mr. Nilesh Hadal entered the affected area in order to rescue Mr. Bangali Thakur, without adhering to the required safety precautions. As a result, Mr. Kalpesh Raut, Mr. Kamlesh Yadav, and Mr. Dheeraj Prajapati were exposed to the gases and sustained injuries. All four affected individuals were subsequently rescued from Module-A. It has further been observed that while several workers involved in the rescue operation were equipped with gas masks, some failed to follow the prescribed self-safety measures. Consequently, Mr. Nilesh Hadal was also affected and required treatment in the ICU at Shinde Hospital, whereas Mr. Sahid Ali remained unharmed.

Conclusion:

- There is no failure of Material.
- There is no failure of machine.
- There is no failure of Process.

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- d. There is failure of scrubber valve operation.
- e. There is failure of self-safety.
- f. Because of above failure, Nitrogen (bp: -195.8°C), methanol (bp: 64.7 °) and methyl mercaptan (bp: 5.9°C) gas as well as partially acetic acid (bp: 117.9°C) gas came out from the scrubber line and spread out in working area as well as powder processing area Module-A and Module-B.
- g. Based on above observation, we opine that it was an accident.

DM
28/08/25

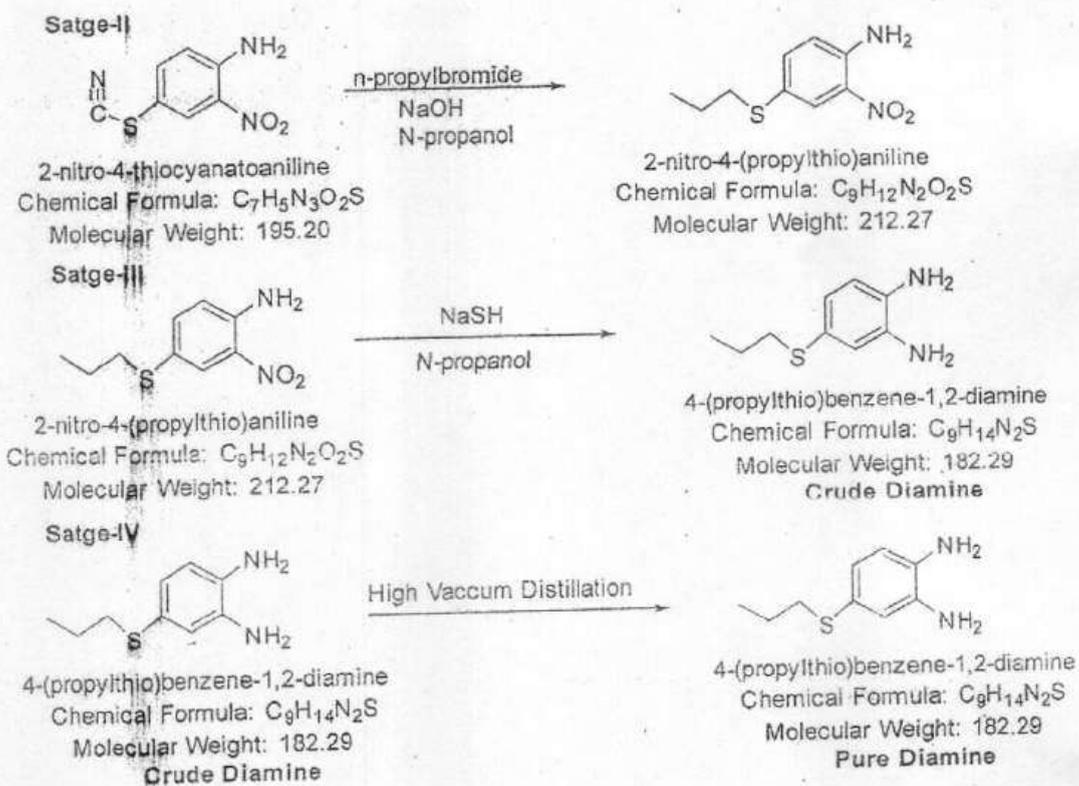
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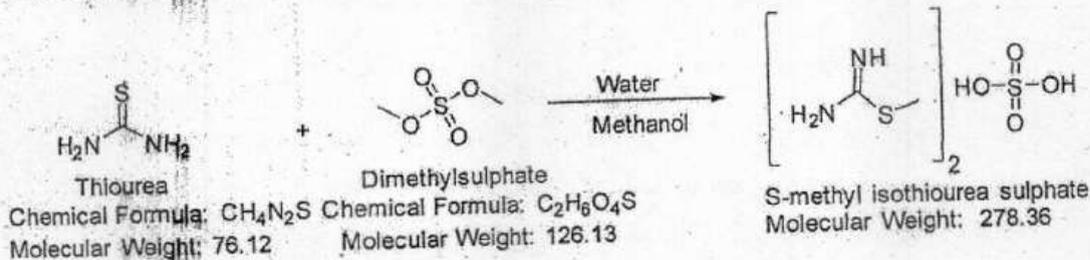
 MEDLEY Pharmaceuticals Limited (API DIVISION)	RESEARCH AND DEVELOPMENT DEPARTMENT
Route of synthesis of Albendazole	

Route of Synthesis: 2-Nitro 4-thiocyanato aniline (TCN) to 4-Propylthio benzene 1,2-Diamine

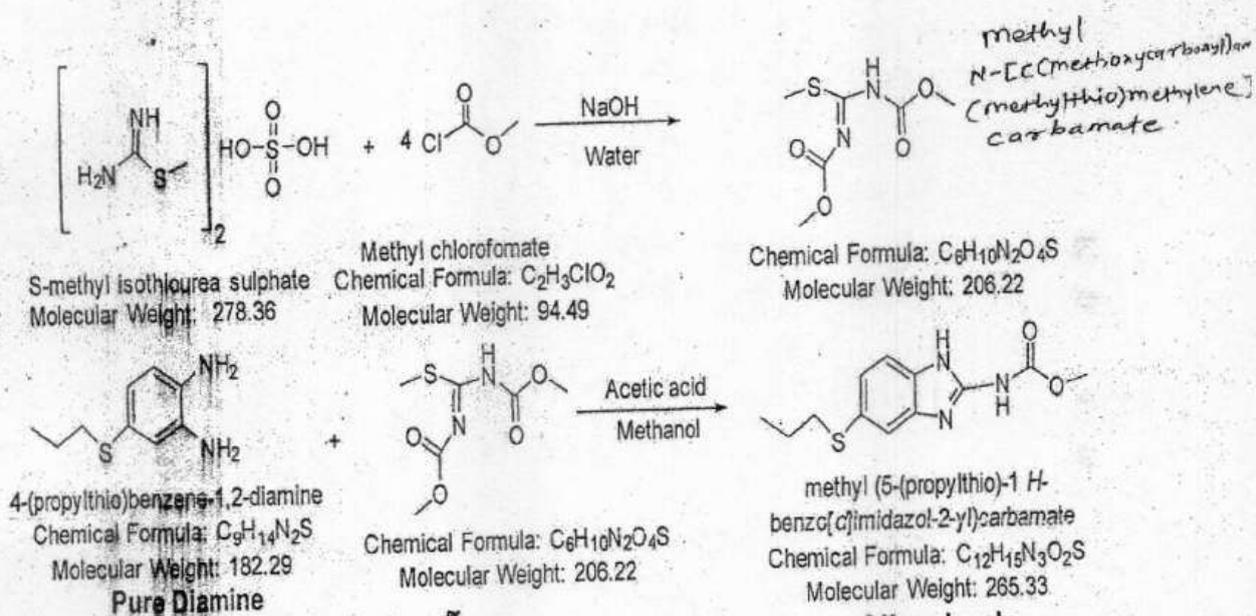


 MEDLEY Pharmaceuticals Limited (API DIVISION)	RESEARCH AND DEVELOPMENT DEPARTMENT
Route of synthesis of Albendazole	

Route of Synthesis: Thiourea to S-methyl isothiurea sulphate



Route of Synthesis: S-methyl isothiurea sulphate to Albendazole



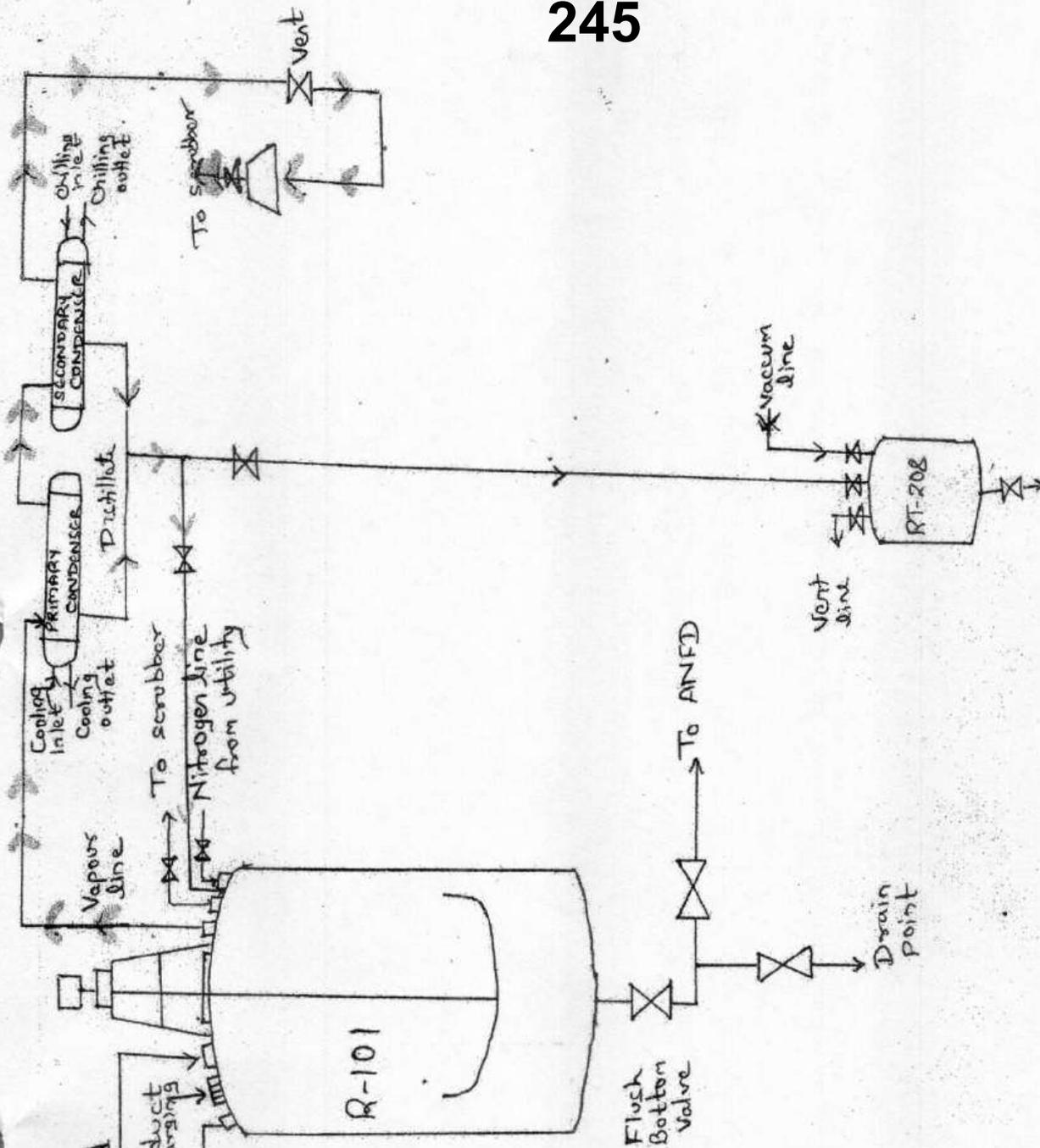
methyl N-[[C(methoxycarbonyl)amino]
 (methylthio)methylene]carbamate

 MEDLEY Pharmaceuticals Limited (API DIVISION)	RESEARCH AND DEVELOPMENT DEPARTMENT
Brief Manufacturing process of Albendazole	

Brief Manufacturing Process of Albendazole:

4-Thiocyano-2-nitro aniline is condensed with n-propyl bromide in the presence of sodium hydroxide and n-propanol to form 2-nitro-4-(propylsulfanyl) aniline. 2-Nitro-4-(propylsulfanyl) aniline undergoes reduction in presence of 40% sodium hydrosulfide solution, to obtain 4-(propylsulfanyl) benzene-1,2-diamine which is further purified by high vacuum distillation to give Diamine pure.

S-methyl isothioureia sulphate and methyl chloroformate in presence of sodium hydroxide solution to get intermediate adduct. The wet cake of adduct was added in to 4-Propylthio-phenylene-1,2-diamine in presence of methanol and acetic acid mixture to get crude Albendazole which is further washed with water. Wet cake is treated with methanol to get pure form of Albendazole.



- Flow of distillate or solvent through reflux
- Flow of gases under normal flow when vent & scrubber valve are fully open
- Flow of gases when scrubber valve is partially open & vent valve is fully open

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R58)
 No:- Format1.0/CC/UAN
 No.0000142425/CR/2212000361



Date: 06/12/2022

To,
 M/s. AARTI DRUGS LTD.,
 PLOT NO. T-150, M.I.D.C, TARAPUR
 TAL. & DIST.- PALGHAR



Your Service is Our Duty

Sub: Grant of Renewal of Consent to Operate under Red/LSI category.

- Ref:**
1. Consent to Operate obtained under change in product mix vide consent no. Format 1.0/CC/UAN No. 0000127666/CR/2205000265, Date. 05.05.2022 valid upto 31.08.2022.
 2. Minutes of 23rd Consent Committee meeting dtd. 26.11.2022.

Your application No.MPCB-CONSENT-0000142425 Dated 28.06.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/08/2027**
2. **The capital investment of the project is Rs.72.7 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 72.7 Crs + Expansion/Increase in C.I. - Rs. 0.00 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	CYCLOPROPYL AMINE	100	0	100	MT/M
	[OR] PARA TOLUENE SULPHONYL CHLORIDE	400		400	MT/M
	[OR] SALICYLIC ACID	50		50	MT/M
2	SALT RECOVERY	1623	0	1623	MT/M
3	SODIUM BENZENE SULPHINATE	150	0	150	MT/M
4	CIS BROMO BENZOATE	80	0	80	MT/M
5	BENZENE SULPHONIC ACID	50	0	50	MT/M
6	INTERMEDIATES OF ITRACONAZOLE-I	12.11	0	12.11	MT/M
	INTERMEDIATES OF ITRACONAZOLE-II	9.29		9.29	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
7	PARA TOLUENE SULPHONIC ACID SODIUM SALT	100	0	100	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	92.6	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	3	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (10 TPH)	1	As per Schedule -II
2	S-2	D.G. Set (1250 KVA)	1	As per Schedule -II
3	S-3	Process reactor (Cis Bromo Benzoate)	1	As per Schedule -II
4	S-4	Process reactor (Benzene Sulphonic Acid / Para Toluene Sulphonyl Chloride)	1	As per Schedule -II
5	S-5	Process reactor (Cyclo Propyl Amine)	1	As per Schedule -II
6	S-6	Process reactor (Para Toluene Sulphonyl Chloride Or Cyclo Propyl Amine)	1	As per Schedule -ii
7	S-7	Solvent Recovery System	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Coal Ash	11765	Kg/Day	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	28.1 Process Residue and wastes	3758.28	Kg/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ CHWTSDF
2	28.1 Process Residue and Waste Glycerin (Generating from Cis Bromo Benzoate)	5.45	MT/M	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
3	28.1 Process Residue and Waste HBr Solution (Generating from Cis Bromo Benzoate)	215.99	MT/M	Recycle*	Sale to authorised party / CHWTSDF
4	28.1 Process Residue and Waste (Methylene Di Chloride Generating from Cis Bromo Benzoate)	7.78	MT/M	Recycle*	Sale to authorised party / CHWTSDF
5	28.1 Process Residue and Waste (Butanol (Generating from Cis Bromo Benzoate)	0.95	MT/M	Recycle*	Sale to authorised party / CHWTSDF
6	28.1 Process Residue and Waste (HCl 30% Generating from Benzene Sulphonic Acid)	42.93	MT/M	Recycle*	Sale to authorised party / CHWTSDF
7	28.1 Process Residue and Waste Methanol solution (Generating from Cyclopropyl Amine)	315.6	MT/M	Recycle*	Sale to authorised party / CHWTSDF
8	28.1 Process Residue and Waste Sodium Hypochlorite Solution (Generating from Cyclopropyl Amine)	77.4	MT/M	Recycle*	Sale to authorised party / CHWTSDF
9	28.1 Process Residue and Waste 25% NH3 (Generating from Cyclopropyl Amine)	272.8	MT/M	Recycle*	Sale to authorised party / CHWTSDF
10	28.1 Process Residue and Waste (HCl 30%) (Generating from Para Toulene Sulphonyl Chloride)	105.1	MT/M	Recycle*	Sale to authorised party / CHWTSDF
11	28.1 Process Residue and Waste (Sulphonated Oil) (Generating from Para Toulene Sulphonyl Chloride)	58	MT/M	Recycle*	Sale to authorised party / CHWTSDF
12	28.1 Process Residue and Waste (Spent H2SO4) (Generating from Para Toulene Sulphonyl Chloride)	441.6	MT/M	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
13	28.3 Spent carbon	1314.53	Kg/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ /CHWTSDF
14	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	1000	No/M	Recycle*	Sale to authorised party / CHWTSDF
15	35.3 Chemical sludge from waste water treatment	1	MT/M	Landfill after treatment	CHWTSDF
16	35.4 Oil and grease skimming	150	Kg/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ /CHWTSDF
17	37.3 Concentration or evaporation residues	15	MT/M	Preprocessing/Co-processing /Incineration	Co-processor through Authorized Preprocessor/ /CHWTSDF
18	28.1 Sodium Sulphate Salt (Existing Generating from Sodium Benzene Sulphinat & from Proposed Para Toulene Sulphonic Acid Sodium Salt)	203.1	MT/M	Recycle*	Sale to authorised party / CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
19	28.1 - Na ₂ SO ₄ (Sodium Sulphate salt) (Generating From Salicylic Acid)	33.6	MT/M	Recycle*	Sale to authorised party / CHWTSDF
20	28.1 Mixture of CBB & TBB (Generating from Cis Bromo Benzoate)	90	MT/M	Recycle*	Sale to authorised party / CHWTSDF

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
12. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
13. Industry shall ensure connectivity of continuous online Monitoring System i.e. IP Camera and flow meter installed to ensure the Zero Liquid Discharge with data logger and data to be directly transmitted from data logger to the MPCB server.
14. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. SEAC-2014/Cr-392/TC-2, Dtd. 28.01.2016.
15. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
16. This Consent is issued without prejudice to the order passed as may be passed by the Hon'ble NGT, in the matter O.A. No. 1038/2018.
17. The previous consent was issued pursuant to the Minutes of the 4th Technical Committee meeting under change in product-mix held on 19.02.2022 & 22.02.2022. The previous Consent was issued based on self-assessment of Pollution Load submitted by you in Board's prescribed format and Certificate of "No Increase in pollution load" issued by Goldfinch Engineering Systems Pvt. Ltd., vide letter dtd. 08.12.2021. If any violation and / or submission of misleading information are noticed, then the consent issued under MoEF & CC Product Mix Circular dtd. 14.12.2006 will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance.
18. This consent is issued pursuant to 23rd Consent committee meeting dtd. 26.11.2022.

19. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. J.B. Sangewar
Assistant Secretary (Technical)
For and on behalf of
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2022-12-06 16:19:57 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500000.00	TXN2206003340	30/06/2022	Online Payment

Copy to:

- Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
 - i) **Strong COD/TDS stream of 39.1 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank) ,, Stripper followed by Multi effect evaporator (3 stage) with design capacity of 360 CMD. The MEE condensate is treated in weak stream ETP.
 - ii) **Weak COD/TDS stream of 53.5 CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Advance treatment (Reverse osmosis, RO reject shall be send to MEE) with design capacity of 120 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The high COD effluent generated from sister concern units located at a)Plot No. N- 198, 199 & N-229 -(72.2 CMD), b) Plot No. E-9/3 & 4 (7.23 CMD), C) Plot No. W-60 (B), 61 (B), 62 (B), 71 (B), 72 (B), 73 (B) - (0.66 CMD), d) Plot No. G-60 - (132.1 CMD) and e) Plot No. E-1,21 & 22 - (39.1 CMD) shall be treated in the Multi Effect Evaporator provided at M/s. Aarti Drugs Ltd., Plot No. T -150, MIDC Tarapur and it is joint & several responsibility of all the units, if fails to achieve the emission discharge standard prescribed in the consent, above mentioned units should stop the manufacturing activity. In case of non- compliance, all units will be jointly & severally liable for the any legal action.
- D) Industry shall ensure connectivity of continuous online Monitoring System i.e. IP Camera and flow meter installed to ensure the Zero Liquid Discharge with data logger and data to be directly transmitted from data logger to the MPCB server.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	365.00
2.	Domestic purpose	3.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	87.30
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	15.00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-1	Boiler	Multi Cyclone Scrubber	48.00	Briquette 1700 Kg/Hr	0.06	TPM	50 Mg/Nm ³
						SO2	204 Kg/Day
				(OR) Coal 1700 Kg/Hr	0.5	TPM	50 Mg/Nm ³
						SO2	408 Kg/Day
S-2	D.G. Set (1250 KVA)	Acoustic Enclosure Stack	7.00	HSD 300 Ltr/Hr	1	TPM	50 Mg/Nm ³
						SO2	48 Kg/Day
S-3	Process reactor (Cis Bromo Benzoate)	Scrubber	30.00	- 0 --NA--	-	HCL	30 Mg/Nm ³
						Acid Mist	35 Mg/Nm ³
						HBr	3 Mg/Nm ³
						Benzene	5 Mg/Nm ³
S-4	Process reactor (Benzene Sulphonic Acid / Para Toluene Sulphonyl Chloride)	Scrubber	30.00	- 0 --NA--	-	HCL	30 Mg/Nm ³
						NH3	30 Mg/Nm ³
						SO2 (process)	50 PPM
S-5	Process reactor (Cyclo Propyl Amine)	Scrubber	30.00	- 0 --NA--	-	Chlorine	5 Mg/Nm ³
						HCL	30 Mg/Nm ³
S-6	Process reactor (Para Toluene Sulphonyl Chloride)	Scrubber	30.00	- 0 --NA--	-	Acid Mist	35 Mg/Nm ³
						HCL	30 Mg/Nm ³
S-7	Solvent Recovery System	Chiller to condensor and scrubber	30.00	- 0 --NA--	-	Acid Mist	35 Mg/Nm ³

(D.G Set stack height shall be above roof of the building)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	30 mg/ Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
6. Solvent Management shall be carried out as follows:
- Reactors shall be connected to Water / Chilled Water /Brine Condenser system.
 - Reactors and solvent handling pumps shall have mechanical seals to prevent the leakages.
 - The condensers shall be provided with adequate Heat transfer area (HTA) and residence time so as to achieve more than 97% overall recovery*
 - Solvents shall be stored in a separate space specified with all safety measures.
 - Proper earthing shall be provided in all the equipment's, wherever solvent handling is done.
 - Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - All the solvent storage tanks shall be connected with vent condensers with Water / chilled water / Brine circulation.
 - Fugitive emissions shall be controlled at 99.95% with effective chillers.
 - Solvent transfer shall be through pump.
 - Metering and control of quantities of active ingredients to minimize wastes.
 - Use of automatic filling to minimize spillage.
 - Use of close feed system into batch reactors.
 - Venting equipment through vapour recovery system.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	Rs. 5.0 Lakh	Existing to be extended	Towards Operation and Maintanance of Pollution Control Systems and complince of consent conditions	31.08.2027	28.02.2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. *The industry should not cause any nuisance in surrounding area.*
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

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Exhibit - 'G' A 28/9/2025



MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING													
Van No: MH01:EE3204 : tarapur Aarti Drugs LTD. T-150, MIDC, TARAPUR 08-09-2025 to 09-09-2025		Latitude : 19.804847 Longitude : 73		Report Type:		Time Base:		Hourly		Remark		Mean	
Date & Time	PM10 ug/m3	PM2.5 ug/m3	SO2 ug/m3	CO mg/m3	OZONE ug/m3	NO ug/m3	NO2 ug/m3	NOX ppb	NOX ppb	NOX ppb	NOX ppb	NOX ppb	NOX ppb
9/8/2025 20:30	106.49	78.01	34.21	0.96	32.39	21.57	55.04	46.32					
9/8/2025 21:30	113.97	60.17	38.97	0.84	34.65	23.04	59.62	47.58					
9/8/2025 22:30	116.08	69.49	39.11	0.72	31.45	24.61	61.39	66.31					
9/8/2025 23:30	117.57	71.54	44.12	1.27	23.01	26.38	59.98	48.96					
9/9/2025 0:30	107.68	58.43	31.71	1.45	15.55	32.66	68.44	53.49					
9/9/2025 1:30	92.10	42.82	43.94	0.97	29.70	15.73	44.35	56.65					
9/9/2025 2:30	289.33	112.95	39.57	0.96	25.35	12.31	39.99	42.74					
9/9/2025 3:30	104.90	50.12	35.25	0.96	24.49	12.74	38.83	33.07					
9/9/2025 4:30	128.22	70.95	38.19	0.95	19.68	14.37	30.16	32.64					
9/9/2025 5:30	135.68	88.46	35.22	1.66	28.06	8.71	43.47	56.90					
9/9/2025 6:30	103.03	49.41	42.26	0.78	15.15	11.42	44.69	21.36					
9/9/2025 7:30	108.52	57.85	44.77	0.44	35.24	27.18	69.50	70.16					
9/9/2025 8:30	102.41	54.92	28.56	0.46	49.53	8.85	60.00	72.73					
9/9/2025 9:30	96.80	42.86	21.75	0.52	34.50	8.35	61.18	68.50					
9/9/2025 10:30	87.19	30.72	42.81	0.57	38.37	9.80	20.51	18.57					
9/9/2025 11:30	76.24	24.44	47.71	0.59	28.79	13.73	16.45	19.56					
9/9/2025 12:30	97.55	20.92	33.53	0.76	24.63	10.67	17.77	17.83					
9/9/2025 13:30	91.77	31.18	22.51	1.00	30.36	7.96	19.29	16.46					
9/9/2025 14:30	73.32	25.46	23.21	0.90	37.48	18.16	38.52	48.94					
9/9/2025 15:30	102.71	66.29	26.95	0.77	24.07	10.50	25.25	35.23					
9/9/2025 16:30	87.21	36.58	30.52	0.78	25.47	10.06	19.93	25.81					
9/9/2025 17:30	77.12	32.95	29.80	0.83	27.41	9.92	19.67	25.53					
9/9/2025 18:30	64.17	23.94	14.07	0.92	25.88	11.67	18.68	21.07					
9/9/2025 19:30	61.17	31.26	17.47	0.43	26.52	18.02	26.50	26.17					
9/9/2025 20:30	50.20	26.69	12.39	0.35	28.19	22.59	33.40	32.27					
Min	50.20	20.92	12.39	0.35	15.15	7.96	15.45	16.46					
Max	289.33	112.95	47.71	1.66	49.53	32.66	69.50	72.73					
AVG	108.55	53.57	32.54	0.85	28.91	15.99	25.69	40.52					
Standard Limit	100	50	60	2	100	60	60	80					
20	106	86	54	2	100	60	60	80					



Sampling Done By :
ENVEA INDIA PRIVATE LIMITED.

 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING									
Van No: MH01:EE3204 : tarapur Aarti Drugs LTD. T-150. MIDC, TARAPUR		Latitude : 19.804847		Longitude : 73		Report Type: Mean		Hourly Remark	
Date & Time	TEMPERATURE °C	RH %	Solar Rad W/m ²	WS m/s	WD degree	Rain mm	Time Base:	Rain mm	Remark
08-09-2025 to 09-09-2025									
9/8/2025 20:30	29.3	56.65	81.74	0.35	195.17	0			
9/8/2025 21:30	28.29	59.16	61.05	0.24	63.38	0			
9/8/2025 22:30	27.31	69.65	28.16	0.61	160.84	0			
9/8/2025 23:30	26.29	63.05	25.82	0.28	180.59	0			
9/9/2025 0:30	26.26	68.87	18.38	0.18	169.04	0			
9/9/2025 1:30	26.29	62.13	16.40	0.43	184.31	0			
9/9/2025 2:30	26.29	72.40	17.78	0.31	116.60	0			
9/9/2025 3:30	27.4	81.30	7.24	0.52	175.18	0			
9/9/2025 4:30	28.59	85.66	21.60	0.72	176.61	0			
9/9/2025 5:30	29	85.33	23.28	0.34	164.15	0			
9/9/2025 6:30	29.12	75.99	52.27	0.09	56.56	0			
9/9/2025 7:30	29.54	62.19	65.42	0.23	135.71	0			
9/9/2025 8:30	29.66	60.28	98.85	0.31	33.03	0			
9/9/2025 9:30	30.36	52.73	109.6	0.25	14.52	0			
9/9/2025 10:30	30.55	48.07	128.28	0.14	353.78	0			
9/9/2025 11:30	30.99	36.63	230.04	0.24	130.55	0			
9/9/2025 12:30	31.89	36.25	333.09	0.17	141.06	0			
9/9/2025 13:30	31.22	35.96	426.86	0.21	82.18	0			
9/9/2025 14:30	30.03	36.08	407.84	0.22	68.62	0			
9/9/2025 15:30	30.41	35.85	381.71	0.66	242.09	0			
9/9/2025 16:30	30.11	36.19	334.76	0.74	249.47	0			
9/9/2025 17:30	30.15	41.37	262.9	0.83	254.67	0			
9/9/2025 18:30	29.91	49.89	142.5	0.79	245.80	0			
9/9/2025 19:30	29.61	57.33	94.8	0.71	248.40	0			
9/9/2025 20:30	29.00	66.16	62.1	0.90	263.57	0			
Min	26.26	51.85	7.74	0.09	14.52	0.00			
Max	31.89	85.66	426.86	0.90	353.78	0.00			
AVG	29.10	57.65	148.71	0.42	165.71	0.00			



Sampling Done By :
 ENVEA INDIA PRIVATE LIMITED.

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 MAHARASHTRA POLLUTION CONTROL BOARD MOBILE VAN AMBIENT AIR MONITORING									
VAN NO. MH 01 EE 3204 TARAPUR location:		Aarti Drugs LTD. T-150, MIDC Tarapur Date:		Latitude : 19.804847 08-09-2025 to 09-09-2025		Longitude : 73 Report Type:		Mean Hourly	
Date & Time	Benzene ug/m ³	Toluene ug/m ³	Ethylbenzene ug/m ³	m+p Xylene ug/m ³	Oxylene ug/m ³	Remark			
9/8/2025 20:30	1.93	9.25	0.38	1.55	1.13				
9/8/2025 21:30	3.58	5.67	0.39	1.84	1.07				
9/8/2025 22:30	2.41	4.03	0.86	2.32	1.28				
9/8/2025 23:30	1.08	5.00	0.45	1.91	1.15				
9/9/2025 0:30	0.90	9.17	0.42	1.71	1.02				
9/9/2025 1:30	0.54	5.81	0.39	1.74	1.13				
9/9/2025 2:30	0.69	5.54	0.33	1.38	1.24				
9/9/2025 3:30	2.45	6.07	0.40	1.31	0.84				
9/9/2025 4:30	1.35	4.78	0.69	1.98	1.20				
9/9/2025 5:30	1.19	5.65	0.81	2.36	1.53				
9/9/2025 6:30	1.36	4.91	1.21	3.72	1.78				
9/9/2025 7:30	1.02	5.93	2.17	5.35	2.43				
9/9/2025 8:30	1.51	7.31	0.82	2.71	1.49				
9/9/2025 9:30	1.39	4.33	2.09	3.28	2.18				
9/9/2025 10:30	1.37	8.18	2.07	2.20	2.23				
9/9/2025 11:30	1.68	6.87	1.51	2.40	1.90				
9/9/2025 12:30	0.99	8.89	0.45	3.20	2.59				
9/9/2025 13:30	2.54	9.26	0.25	3.21	2.59				
9/9/2025 14:30	5.07	7.61	0.28	3.20	2.60				
9/9/2025 15:30	3.90	1.07	0.52	3.20	2.61				
9/9/2025 16:30	2.56	0.98	0.38	3.21	2.61				
9/9/2025 17:30	3.67	1.28	0.37	3.21	2.61				
9/9/2025 18:30	1.69	5.14	0.46	3.20	2.60				
9/9/2025 19:30	1.57	4.01	0.32	5.37	3.65				
9/9/2025 20:30	1.24	3.80	1.11	3.84	5.05				
Min	0.54	0.98	0.25	1.31	0.84				
Max	5.07	9.26	2.17	5.37	5.05				
AVG	1.57	5.58	0.80	2.82	2.05				
Standard Limit	5								



Sampling Done By :
 ENVEA INDIA PRIVATE LIMITED.

Exhibit - 'H' 28/9/2025

CENTRAL POLLUTION CONTROL BOARD
CONTINUOUS AMBIENT AIR QUALITY

Date: Monday, Sep 22 2025
Time: 08:17:49 PM



State Maharashtra
City Boisar
Station Khairra, Boisar - MPCB
Parameter PM2.5, PM10, NO, NO2, NOx, NH3, SO2, CO, Ozone, Benzene, Toluene, Eth-
Avg Period 15 Minute
From 08-09-2025T00:00:00Z 00:00
To 10-09-2025T20:16:59Z 00:00

Khairra, Boisar - MPCB

Prescribed Standards	0-60	0-100	0-80	0-80	0-80	0-80	0-400	0-80	0-80	0-4	0-180	0-5	0-5	0-5	0-5
Exceeding Standards	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
Remarks															
From Date	To Date	PM2.5	PM10	NO	NO2	NOx	NH3	SO2	CO	Ozone	Benzene	Toluene	Eth-Benzene	MP-Xylene	O-Xylene
08-09-2025 00:00	08-09-2025 00:15	10.01	28.39	1.27	6.67	7.94	17.22	9.08	0.43	30.78	0.28	0.76	0.17	0.37	0.22
08-09-2025 00:15	08-09-2025 00:30	10.01	28.39	0.84	6.36	7.2	17.94	9.31	0.49	30.81	0.26	0.64	0.16	0.35	0.19
08-09-2025 00:30	08-09-2025 00:45	10.01	28.39	0.37	6.08	6.44	18.56	9.02	0.49	31.2	0.26	0.75	0.16	0.35	0.19
08-09-2025 00:45	08-09-2025 01:00	12.16	26.34	0.29	5.36	5.66	18.41	9.08	0.42	30.03	0.23	0.74	0.13	0.31	0.2
08-09-2025 01:00	08-09-2025 01:15	12.49	26.03	0.15	5.12	5.27	18.51	9.24	0.43	30.56	0.24	0.52	0.13	0.29	0.2
08-09-2025 01:15	08-09-2025 01:30	12.49	26.03	0.26	4.91	5.17	18.82	9.19	0.45	31.55	0.24	0.35	0.15	0.31	0.19
08-09-2025 01:30	08-09-2025 01:45	12.49	26.03	0.65	4.8	5.45	18.93	9.2	0.44	29.7	0.22	0.28	0.24	0.41	0.21
08-09-2025 01:45	08-09-2025 02:00	10.66	27.31	0.35	4.74	5.09	18.66	9.27	0.43	30.4	0.22	0.25	0.34	0.52	0.26
08-09-2025 02:00	08-09-2025 02:15	10.38	27.51	None	4.31	4.31	18.61	9.21	0.48	30.26	0.22	0.24	0.32	0.49	0.26
08-09-2025 02:15	08-09-2025 02:30	10.38	27.51	0.05	4.18	4.22	18.44	9.25	0.46	31.16	0.24	0.24	0.27	0.41	0.21
08-09-2025 02:30	08-09-2025 02:45	10.38	27.51	0.31	4.12	4.43	18.43	9.03	0.44	30.61	0.25	0.25	0.25	0.38	0.2
08-09-2025 02:45	08-09-2025 03:00	10.6	37.63	0.32	3.86	4.18	18.08	9.07	0.43	30.14	0.26	0.25	0.23	0.35	0.22
08-09-2025 03:00	08-09-2025 03:15	10.64	39.18	0.36	3.93	4.29	18.25	9.27	0.53	31.19	0.24	0.23	0.21	0.33	0.2
08-09-2025 03:15	08-09-2025 03:30	10.64	39.18	0.42	3.94	4.36	19	9.16	0.59	31.78	0.24	0.22	0.19	0.3	0.16
08-09-2025 03:30	08-09-2025 03:45	10.64	39.18	0.96	3.68	4.63	19.41	9.04	0.58	30.37	0.27	0.22	0.17	0.29	0.17
08-09-2025 03:45	08-09-2025 04:00	8.1	32.36	1.3	3.6	4.91	19.58	9.24	0.52	29.16	0.31	0.24	0.16	0.29	0.18
08-09-2025 04:00	08-09-2025 04:15	7.71	31.31	0.95	3.89	4.84	19.98	8.95	0.5	31.64	0.36	0.25	0.17	0.31	0.19
08-09-2025 04:15	08-09-2025 04:30	7.71	31.31	1.01	3.71	4.72	20.46	8.9	0.59	31.16	0.46	0.26	0.19	0.31	0.21
08-09-2025 04:30	08-09-2025 04:45	7.71	31.31	1.12	4.39	5.52	21.49	9.08	0.6	30.94	0.62	0.27	0.19	0.31	0.19

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08-09-2025 04:45	08-09-2025 05:00	6.22	31.7	1.2	3.83	5.03	21.07	9.11	0.65	30.62	0.84	0.27	0.22	0.31	0.18
08-09-2025 05:00	08-09-2025 05:15	5.99	31.76	1.1	3.75	4.86	20.53	8.99	0.62	30.39	1.11	0.25	0.23	0.3	0.17
08-09-2025 05:15	08-09-2025 05:30	5.99	31.76	0.81	3.45	4.25	20.03	8.94	0.62	31.88	1.27	0.24	0.19	0.28	0.17
08-09-2025 05:30	08-09-2025 05:45	5.99	31.76	1.08	3.22	4.3	19.95	9.12	0.65	30.64	1.22	0.21	0.17	0.25	0.19
08-09-2025 05:45	08-09-2025 06:00	5.04	28	1.44	2.81	4.25	19.63	9.11	0.65	30.6	1.1	0.19	0.16	0.22	0.18
08-09-2025 06:00	08-09-2025 06:15	4.9	27.42	1.42	3.07	4.49	20.14	9.09	0.68	31.12	1.05	0.17	0.13	0.19	0.14
08-09-2025 06:15	08-09-2025 06:30	4.9	27.42	2.07	3.19	5.26	21.54	9.07	0.71	30.7	1.11	0.16	0.12	0.19	0.11
08-09-2025 06:30	08-09-2025 06:45	4.9	27.42	2.47	3.36	5.83	21.47	9.15	0.84	31.2	1.17	0.16	0.12	0.18	0.13
08-09-2025 06:45	08-09-2025 07:00	5.79	29.03	2.74	3.83	6.57	22.27	9.14	0.81	30.78	1.22	0.18	0.12	0.19	0.18
08-09-2025 07:00	08-09-2025 07:15	5.93	29.28	3.26	3.33	6.59	22.95	9.06	0.72	30.99	2.09	0.23	0.15	0.27	0.23
08-09-2025 07:15	08-09-2025 07:30	5.93	29.28	3.58	3.38	6.97	23.42	8.9	0.73	31.13	2.62	0.25	0.17	0.33	0.23
08-09-2025 07:30	08-09-2025 07:45	5.93	29.28	3.39	3.17	6.56	22.85	8.99	0.72	30.59	2.1	0.23	0.16	0.3	0.23
08-09-2025 07:45	08-09-2025 08:00	13.25	27.54	2.88	3.64	6.52	21.84	9.11	0.71	30.53	1.68	0.22	0.14	0.27	0.23
08-09-2025 08:00	08-09-2025 08:15	14.37	27.27	3.2	3.21	6.41	21.73	9.08	0.35	30.8	1.52	0.22	0.12	0.25	0.22
08-09-2025 08:15	08-09-2025 08:30	14.37	27.27	3.5	3.66	7.16	22.78	9	0.44	29.8	1.58	0.23	0.12	0.25	0.18
08-09-2025 08:30	08-09-2025 08:45	14.37	27.27	3.25	3.67	6.92	22.57	9.01	0.42	29.84	1.81	0.23	0.13	0.25	0.15
08-09-2025 08:45	08-09-2025 09:00	10.94	28.69	3.04	3.86	6.9	21.43	9.01	0.64	29.59	2.08	0.25	0.13	0.25	0.17
08-09-2025 09:00	08-09-2025 09:15	10.41	28.93	4.26	4.16	8.43	23.37	8.96	0.78	30.33	2.06	0.27	0.13	0.28	0.18
08-09-2025 09:15	08-09-2025 09:30	10.41	28.93	4.26	4.01	8.27	23.35	8.81	0.62	31.8	1.95	0.28	0.15	0.34	0.21
08-09-2025 09:30	08-09-2025 09:45	10.41	28.93	3.93	3.47	7.4	22.12	8.98	0.5	29.69	2.02	0.32	0.19	0.41	0.24
08-09-2025 09:45	08-09-2025 10:00	7.73	33.79	3.9	3.52	7.42	21.47	8.92	0.38	31.29	1.71	0.28	0.19	0.38	0.22
08-09-2025 10:00	08-09-2025 10:15	7.32	34.53	3.72	3.8	7.52	21.63	8.92	0.34	30.64	1.22	0.21	0.15	0.28	0.17
08-09-2025 10:15	08-09-2025 10:30	7.32	34.53	3.16	3.71	6.87	20.55	8.95	0.18	30.99	0.79	0.18	0.14	0.25	0.15
08-09-2025 10:30	08-09-2025 10:45	7.32	34.53	3.37	4.15	7.52	21.58	9.06	0.26	30.95	0.41	0.16	0.16	0.25	0.15
08-09-2025 10:45	08-09-2025 11:00	5.76	30.88	3.67	4.21	7.88	21.84	9.01	0.22	30.77	0.26	0.14	0.23	0.24	0.13
08-09-2025 11:00	08-09-2025 11:15	5.52	30.32	3.81	3.83	7.64	22.18	9.09	0.24	30.75	0.27	0.13	0.29	0.26	0.13
08-09-2025 11:15	08-09-2025 11:30	5.52	30.32	3.51	3.91	7.42	22.46	8.9	0.33	31.14	0.26	0.14	0.26	0.24	0.12
08-09-2025 11:30	08-09-2025 11:45	5.52	30.32	4.26	4.47	8.73	23.9	8.81	0.16	31.32	0.22	0.13	0.22	0.22	0.11
08-09-2025 11:45	08-09-2025 12:00	4.68	35.38	7.6	5.24	12.84	28.43	8.99	0.1	30.67	0.21	0.12	0.18	0.2	0.13
08-09-2025 12:00	08-09-2025 12:15	4.56	36.16	5.85	4.97	10.82	25.81	None	0.4	30.9	0.18	0.16	0.16	0.18	0.13
08-09-2025 12:15	08-09-2025 12:30	4.56	36.16	4.14	4.23	3.37	22.65	None	0.47	30.69	0.14	0.13	0.16	0.16	0.12
08-09-2025 12:30	08-09-2025 12:45	4.56	36.16	4.47	4.2	3.67	23.06	None	0.46	29.83	0.12	0.08	0.17	0.15	0.09
08-09-2025 12:45	08-09-2025 13:00	3.85	38.02	5.8	11.86	17.66	24.39	None	0.41	29.51	0.11	0.08	0.2	0.16	0.09
08-09-2025 13:00	08-09-2025 13:15	3.74	38.31	5.75	12.58	13.33	24.72	None	0.49	30.48	0.12	0.08	0.16	0.16	0.09
08-09-2025 13:15	08-09-2025 13:30	3.74	38.31	5.07	11.9	16.98	24.84	None	0.48	31.19	0.12	0.08	0.13	0.14	0.07
08-09-2025 13:30	08-09-2025 13:45	3.74	38.31	5.67	10.07	15.74	25.54	None	0.42	30.05	0.09	0.07	0.14	0.12	0.06
08-09-2025 13:45	08-09-2025 14:00	3.04	40.46	4.99	7.71	12.69	24.27	None	0.41	32.55	0.09	0.07	0.14	0.11	0.05
08-09-2025 14:00	08-09-2025 14:15	2	40.79	5.45	7.6	13.05	26.43	None	0.44	0.64	0.1	0.07	0.15	0.12	0.06

08-09-2025 14:15	08-09-2025 14:30	2.93	40.79	6.33	7.62	13.96	28.9	None	0.45	30.97	0.11	0.07	0.16	0.13	0.09
08-09-2025 14:30	08-09-2025 14:45	2.93	40.79	4.07	6.54	10.61	26.06	None	0.45	30.99	0.12	0.15	0.16	0.14	0.07
08-09-2025 14:45	08-09-2025 15:00	7.41	46.68	4.64	6.2	10.84	26.18	None	0.43	30.82	0.12	0.18	0.15	0.15	0.07
08-09-2025 15:00	08-09-2025 15:15	8.1	47.59	3.57	6.13	9.7	25.5	None	0.48	31.15	0.1	0.19	0.13	0.14	0.09
08-09-2025 15:15	08-09-2025 15:30	8.1	47.59	3.42	6.64	10.06	26.11	None	0.64	30.49	0.09	0.17	0.16	0.14	0.08
08-09-2025 15:30	08-09-2025 15:45	8.1	47.59	4.43	5.6	10.03	23.69	None	0.5	29.89	0.1	0.14	0.19	0.14	0.09
08-09-2025 15:45	08-09-2025 16:00	6.02	47.36	4.52	5.24	9.76	22.76	None	0.43	30.45	0.11	0.14	0.23	0.15	0.1
08-09-2025 16:00	08-09-2025 16:15	5.7	47.33	6.61	5.92	12.53	26.5	None	0.4	30.33	0.11	0.12	0.3	0.19	0.1
08-09-2025 16:15	08-09-2025 16:30	5.7	47.33	7.24	5.77	13.02	28.18	None	0.42	30.88	0.1	0.13	0.29	0.19	0.09
08-09-2025 16:30	08-09-2025 16:45	5.7	47.33	5.75	5.87	11.63	26.5	None	0.39	30.61	0.1	0.15	0.2	0.14	0.07
08-09-2025 16:45	08-09-2025 17:00	4.8	53.69	4.5	5.95	10.45	24.64	None	0.39	29.63	0.11	0.12	0.19	0.13	0.09
08-09-2025 17:00	08-09-2025 17:15	4.66	54.67	3.55	5.56	9.11	23.52	None	0.65	31.41	0.11	0.08	0.21	0.13	0.08
08-09-2025 17:15	08-09-2025 17:30	4.66	54.67	2.93	5.72	8.65	22.75	None	0.61	31.04	0.1	0.08	0.18	0.13	0.06
08-09-2025 17:30	08-09-2025 17:45	4.66	54.67	3.72	5.27	8.99	23.62	None	0.77	30.93	0.12	0.08	0.18	0.14	0.07
08-09-2025 17:45	08-09-2025 18:00	13.16	47.71	4.36	5.27	9.62	24.53	None	0.65	30.22	0.17	0.11	0.2	0.21	0.1
08-09-2025 18:00	08-09-2025 18:15	14.46	46.64	3.88	4.94	8.82	24.23	None	0.82	30.98	0.19	0.15	0.18	0.23	0.11
08-09-2025 18:15	08-09-2025 18:30	14.46	46.64	5.1	5.11	10.21	26.32	None	1.02	30.9	0.19	0.14	0.16	0.23	0.13
08-09-2025 18:30	08-09-2025 18:45	14.46	46.64	3.83	4.75	8.58	23.3	None	0.79	30.27	0.29	0.2	0.16	0.3	0.18
08-09-2025 18:45	08-09-2025 19:00	18.35	49.61	3.69	5.03	8.72	23.05	None	0.96	30.28	0.35	0.27	0.16	0.4	0.21
08-09-2025 19:00	08-09-2025 19:15	18.95	50.07	3.21	5.52	8.72	23.27	None	1	31.31	0.39	0.31	0.16	0.45	0.22
08-09-2025 19:15	08-09-2025 19:30	18.95	50.07	2.93	5.51	8.44	23.17	None	1.03	30.93	0.45	0.36	0.19	0.54	0.27
08-09-2025 19:30	08-09-2025 19:45	18.95	50.07	2.79	5.35	8.14	22.77	None	1.04	31.16	0.48	0.36	0.21	0.58	0.28
08-09-2025 19:45	08-09-2025 20:00	19.57	53.28	2.93	5.27	8.2	21.72	None	1.04	30.71	0.49	0.34	0.2	0.56	0.28
08-09-2025 20:00	08-09-2025 20:15	19.67	53.77	2.9	5.8	8.71	22.24	None	1.04	30.59	0.48	0.37	0.19	0.59	0.3
08-09-2025 20:15	08-09-2025 20:30	19.67	53.77	3.7	4.88	8.57	22.4	None	0.94	30.74	0.52	0.39	0.2	0.6	0.3
08-09-2025 20:30	08-09-2025 20:45	19.67	53.77	3.82	5.22	9.03	21.5	None	0.95	31.22	0.62	0.41	0.21	0.63	0.32
08-09-2025 20:45	08-09-2025 21:00	16.5	53.54	2.87	5.24	8.1	23.97	None	0.93	30.54	0.66	0.39	0.23	0.63	0.35
08-09-2025 21:00	08-09-2025 21:15	16.02	53.51	3.72	5.26	8.98	24.51	None	0.89	31.69	0.79	0.54	0.6	0.94	0.54
08-09-2025 21:15	08-09-2025 21:30	16.02	53.51	3.42	4.81	8.23	21.64	None	0.83	29.91	0.87	0.75	0.89	1.21	0.69
08-09-2025 21:30	08-09-2025 21:45	16.02	53.51	5.2	5.78	10.99	28.83	None	0.83	30.43	0.75	0.71	0.82	1.1	0.59
08-09-2025 21:45	08-09-2025 22:00	12.52	49.87	6.82	6.33	13.14	29.63	None	0.94	31.29	0.68	0.68	0.74	1.04	0.5
08-09-2025 22:00	08-09-2025 22:15	11.98	49.31	5.22	5.83	11.06	25.54	None	0.74	30.6	0.69	0.68	0.69	1.03	0.5
08-09-2025 22:15	08-09-2025 22:30	11.98	49.31	4.16	5.61	9.77	23.18	None	0.75	30.62	0.83	0.93	0.7	1.16	0.59
08-09-2025 22:30	08-09-2025 22:45	11.98	49.31	3.33	5	8.32	20.9	None	0.72	29.92	0.76	1.25	0.62	1.06	0.55
08-09-2025 22:45	08-09-2025 23:00	13.8	49.15	2.75	4.84	7.59	19.28	None	0.61	31.39	0.57	1.55	0.5	0.82	0.45
08-09-2025 23:00	08-09-2025 23:15	14.08	49.12	2.74	4.48	7.23	18.89	None	0.63	29.91	0.52	1.9	0.5	0.81	0.43
08-09-2025 23:15	08-09-2025 23:30	14.08	49.12	2.55	5.32	7.87	20.08	None	0.71	31.15	0.54	1.65	0.71	0.96	0.51
08-09-2025 23:30	08-09-2025 23:45	14.08	49.12	2.62	5.58	8.2	19.61	None	0.62	31.56	0.67	1.21	1.15	1.3	0.64

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08-09-2025 23:45	09-09-2025 00:00	18.25	40.76	1.83	5	6.82	18.12	None	0.53	30.54	1.95	1.08	1.2	1.35	0.64
09-09-2025 00:00	09-09-2025 00:15	18.89	39.48	2.21	4.09	6.3	14.81	None	0.51	30.31	2.19	1	0.84	1.04	0.56
09-09-2025 00:15	09-09-2025 00:30	18.89	39.48	1.6	5.26	6.86	18.54	None	0.51	30.22	1.14	0.92	0.61	0.82	0.47
09-09-2025 00:30	09-09-2025 00:45	18.89	39.48	4.37	7.64	12.01	29.53	None	0.48	30.93	0.69	0.8	0.52	0.71	0.38
09-09-2025 00:45	09-09-2025 01:00	14.82	44.11	8.8	10.56	19.36	40.04	None	0.36	30.8	0.47	0.62	0.43	0.6	0.33
09-09-2025 01:00	09-09-2025 01:15	14.2	44.82	3.75	7.2	10.96	28.9	None	0.31	30.55	0.34	0.48	0.37	0.51	0.28
09-09-2025 01:15	09-09-2025 01:30	14.2	44.82	1.23	5.15	6.37	21.96	None	0.3	30.35	0.23	0.38	0.33	0.42	0.25
09-09-2025 01:30	09-09-2025 01:45	14.2	44.82	0.95	4.27	5.23	19.38	None	0.28	31.29	0.16	0.29	0.29	0.33	0.21
09-09-2025 01:45	09-09-2025 02:00	10.8	38.37	0.53	3.65	4.19	17.58	None	0.29	30.05	0.14	0.23	0.24	0.28	0.18
09-09-2025 02:00	09-09-2025 02:15	10.28	37.38	0.08	4.25	4.33	19	None	0.42	30.69	0.12	0.2	0.22	0.25	0.15
09-09-2025 02:15	09-09-2025 02:30	10.28	37.38	1.66	5.29	5.95	22.98	None	0.48	31.07	0.12	0.19	0.2	0.24	0.14
09-09-2025 02:30	09-09-2025 02:45	10.28	37.38	5.54	6.52	12.06	29.32	None	0.41	30.44	0.16	0.22	0.19	0.26	0.17
09-09-2025 02:45	09-09-2025 03:00	10.47	46.98	8.98	6.64	15.62	34.78	None	0.51	31.51	0.25	0.41	0.21	0.3	0.17
09-09-2025 03:00	09-09-2025 03:15	10.5	48.6	10.34	5.76	16.09	37.7	None	0.67	30.95	0.28	0.6	0.23	0.33	0.19
09-09-2025 03:15	09-09-2025 03:30	10.5	48.6	5.25	5.72	10.97	31.67	None	0.53	30.45	0.29	0.84	0.24	0.36	0.23
09-09-2025 03:30	09-09-2025 03:45	10.5	48.6	5.23	5.39	10.62	31.08	None	0.58	31.3	0.33	1.05	0.27	0.38	0.24
09-09-2025 03:45	09-09-2025 04:00	10.77	40.21	7.04	5.42	12.45	35.16	None	0.53	30.58	0.35	0.95	0.29	0.38	0.23
09-09-2025 04:00	09-09-2025 04:15	10.81	38.92	9.45	5.72	15.16	40.97	None	0.49	30.12	0.4	0.77	0.31	0.38	0.24
09-09-2025 04:15	09-09-2025 04:30	10.81	38.92	20.6	6.66	27.26	51.7	None	0.64	30.82	0.41	0.69	0.3	0.37	0.25
09-09-2025 04:30	09-09-2025 04:45	10.81	38.92	18.43	6.03	24.46	44.27	None	0.69	30.31	0.48	0.93	0.32	0.41	0.25
09-09-2025 04:45	09-09-2025 05:00	10.76	43.49	17.56	6.25	23.81	49.98	None	0.73	31	0.6	1.07	0.33	0.44	0.28
09-09-2025 05:00	09-09-2025 05:15	10.75	44.19	19.25	6.56	25.81	53.68	None	1.03	30.56	0.71	0.9	0.34	0.47	0.32
09-09-2025 05:15	09-09-2025 05:30	10.75	44.19	24.63	6.56	31.19	62.06	None	1.04	31.14	0.9	0.81	0.36	0.54	0.35
09-09-2025 05:30	09-09-2025 05:45	10.75	44.19	19.29	5.55	24.85	50.11	None	1.01	30.28	1.15	0.82	0.39	0.63	0.4
09-09-2025 05:45	09-09-2025 06:00	8.1	44.18	21.54	5.28	26.82	55.8	None	0.98	31.47	1.16	0.8	0.4	0.69	0.42
09-09-2025 06:00	09-09-2025 06:15	7.69	44.17	19.41	5.62	25.03	57.37	None	1.25	29.97	1.08	0.79	0.42	0.73	0.42
09-09-2025 06:15	09-09-2025 06:30	7.69	44.17	33.53	6.22	39.75	79.98	None	1.92	30.97	1.14	0.88	0.45	0.83	0.48
09-09-2025 06:30	09-09-2025 06:45	7.69	44.17	51.94	7.35	59.29	97.45	None	2.32	29.85	1.58	0.96	0.47	0.95	0.56
09-09-2025 06:45	09-09-2025 07:00	15.36	49.51	49.23	7.99	57.22	93.11	None	2.57	29.77	2.42	1.18	0.54	1.31	0.75
09-09-2025 07:00	09-09-2025 07:15	16.53	50.33	47.44	8.1	55.54	96.66	None	2.52	30.45	3.24	1.68	0.71	2.29	1.17
09-09-2025 07:15	09-09-2025 07:30	16.53	50.33	48.4	8.27	56.67	93.85	None	2.07	31.07	3.46	1.92	0.82	2.97	1.45
09-09-2025 07:30	09-09-2025 07:45	16.53	50.33	34.3	7.98	42.27	77.25	None	1.79	30.79	3.23	1.85	0.84	2.97	1.48
09-09-2025 07:45	09-09-2025 08:00	41.04	67.5	20.23	7.15	27.38	61.9	None	1.41	31.68	2.82	1.7	0.81	2.68	1.39
09-09-2025 08:00	09-09-2025 08:15	44.81	70.15	9.85	6.5	16.35	48.2	None	0.4	30.84	2.2	1.37	0.71	2.14	1.15
09-09-2025 08:15	09-09-2025 08:30	44.81	70.15	5.42	5.94	11.36	41.23	None	0.4	30.25	1.7	1	0.59	1.54	0.9
09-09-2025 08:30	09-09-2025 08:45	44.81	70.15	4.92	5.68	10.61	39.41	None	0.43	30.87	1.21	0.63	0.45	1	0.62
09-09-2025 08:45	09-09-2025 09:00	29.28	67.06	4.87	5.53	10.41	39.24	None	0.41	30.83	0.9	0.42	0.37	0.71	0.45
09-09-2025 09:00	09-09-2025 09:15	26.89	66.59	4.35	6	10.35	39.32	None	0.41	4	0.91	0.39	0.34	0.65	0.42

09-09-2025 09:15	09-09-2025 09:30	26.89	66.59	3.49	6.21	9.7	39.5	8.56	0.25	29.7	0.95	0.37	0.32	0.61	0.37
09-09-2025 09:30	09-09-2025 09:45	26.89	66.59	3.39	5.94	9.32	37.35	8.34	0.28	29.27	0.85	0.31	0.3	0.54	0.33
09-09-2025 09:45	09-09-2025 10:00	18.03	61.67	2.81	6.23	9.04	35.37	8.32	0.23	30.51	0.68	0.23	0.25	0.43	0.29
09-09-2025 10:00	09-09-2025 10:15	16.67	60.91	3.12	6.16	9.28	34.09	8.43	0.32	31.63	0.65	0.19	0.21	0.36	0.25
09-09-2025 10:15	09-09-2025 10:30	16.67	60.91	3.64	6.92	10.55	34.39	8.3	0.31	31.03	0.66	0.18	0.2	0.33	0.22
09-09-2025 10:30	09-09-2025 10:45	16.67	60.91	3.17	8.11	11.29	35.57	8.31	0.63	31.52	0.72	0.19	0.21	0.33	0.22
09-09-2025 10:45	09-09-2025 11:00	11.47	59.44	3.86	8.56	12.42	36.79	8.39	0.76	30.43	0.75	0.2	0.22	0.31	0.21
09-09-2025 11:00	09-09-2025 11:15	10.67	59.22	3.47	9.25	12.72	38.44	8.5	0.4	30.63	0.81	0.2	0.22	0.29	0.2
09-09-2025 11:15	09-09-2025 11:30	10.67	59.22	3.93	10.56	14.49	41.52	8.42	0.25	31.45	0.87	0.22	0.23	0.3	0.22
09-09-2025 11:30	09-09-2025 11:45	10.67	59.22	4.34	9.88	14.22	42	8.15	0.32	30.92	0.71	0.2	0.2	0.27	0.18
09-09-2025 11:45	09-09-2025 12:00	7.52	61.99	4.83	9.53	14.35	42.25	8.24	0.28	30.25	0.47	0.14	0.16	0.22	0.16
09-09-2025 12:00	09-09-2025 12:15	7.04	62.42	5.22	10.02	15.24	41.65	8.32	0.41	31.78	0.42	0.12	0.19	0.21	0.16
09-09-2025 12:15	09-09-2025 12:30	7.04	62.42	5.11	10.17	15.28	42.07	8.29	0.45	30	0.44	0.12	0.27	0.25	0.15
09-09-2025 12:30	09-09-2025 12:45	7.04	62.42	5.45	10.46	15.91	43.7	8.33	0.38	30.29	0.38	0.11	0.34	0.28	0.15
09-09-2025 12:45	09-09-2025 13:00	5.09	59.66	5.18	10.65	15.83	43.44	8.34	0.31	30.21	0.29	0.14	0.31	0.25	0.15
09-09-2025 13:00	09-09-2025 13:15	None	None	4.08	24.03	28.11	62.07	None	0.26	29.81	0.2	0.18	0.23	0.21	0.12
09-09-2025 13:15	09-09-2025 13:30	None	None	3.73	36.19	39.92	78.27	None	0.32	31.05	0.14	0.13	0.2	0.18	0.11
09-09-2025 13:30	09-09-2025 13:45	None	None	2.33	81.18	83.52	58.76	None	0.22	29.47	0.12	0.08	0.19	0.16	0.1
09-09-2025 13:45	09-09-2025 14:00	None	None	1.69	59.13	60.82	46.36	None	0.22	30.6	0.12	0.07	0.18	0.15	0.08
09-09-2025 14:00	09-09-2025 14:15	None	None	9.46	29.96	39.43	56.77	None	0.27	28.83	0.11	0.07	0.17	0.15	0.09
09-09-2025 14:15	09-09-2025 14:30	None	None	9.27	16.83	26.1	42.76	None	0.3	30.63	0.1	0.07	0.16	0.15	0.09
09-09-2025 14:30	09-09-2025 14:45	None	None	7.9	9.98	17.88	36.34	None	0.23	32.17	0.11	0.07	0.16	0.15	0.09
09-09-2025 14:45	09-09-2025 15:00	0.56	16.92	7.71	8.69	16.4	32.08	None	0.32	29.72	0.13	0.07	0.19	0.15	0.09
09-09-2025 15:00	09-09-2025 15:15	2.5	76.12	7.87	7.74	15.61	28.63	None	0.31	30.4	0.11	0.07	0.24	0.18	0.1
09-09-2025 15:15	09-09-2025 15:30	2.5	76.12	8.82	7.64	16.46	28.15	None	0.34	30.68	0.11	0.07	0.24	0.19	0.1
09-09-2025 15:30	09-09-2025 15:45	2.5	76.12	9.75	7.48	17.23	27.73	None	0.26	30.77	0.12	0.08	0.26	0.21	0.1
09-09-2025 15:45	09-09-2025 16:00	8.62	73.61	9.41	7.24	16.65	25.96	1.92	0.64	30.26	0.11	0.07	0.29	0.21	0.11
09-09-2025 16:00	09-09-2025 16:15	7.28	64.81	11.3	8.04	19.34	None	0.47	0.29	30.21	0.09	0.06	0.27	0.19	0.1
09-09-2025 16:15	09-09-2025 16:30	7.28	64.81	12.42	8.64	21.07	192.71	0.97	0.39	30.69	0.1	0.06	0.24	0.18	0.09
09-09-2025 16:30	09-09-2025 16:45	7.28	64.81	12.11	9.22	21.32	None	1.53	0.47	30.28	0.11	0.06	0.26	0.18	0.1
09-09-2025 16:45	09-09-2025 17:00	8.86	64.67	11.65	8.71	20.36	None	1.57	0.39	31.03	0.11	0.07	0.24	0.16	0.11
09-09-2025 17:00	09-09-2025 17:15	14.99	64.2	11.89	8.64	20.52	None	11.04	0.37	31.09	0.14	0.07	0.22	0.16	0.11
09-09-2025 17:15	09-09-2025 17:30	14.99	64.2	14.11	9.44	23.55	None	11.2	0.3	30.17	0.22	0.08	0.27	0.19	0.1
09-09-2025 17:30	09-09-2025 17:45	14.99	64.2	13.97	9.65	23.61	None	11.39	0.46	29.63	0.4	0.13	0.36	0.24	0.12
09-09-2025 17:45	09-09-2025 18:00	14.34	64.59	13.85	10.06	23.9	None	11.57	0.51	31.13	0.58	0.19	0.34	0.23	0.12
09-09-2025 18:00	09-09-2025 18:15	12.07	65.87	12.38	10.89	23.27	None	11.03	0.49	30.98	0.84	0.16	0.68	0.44	0.22
09-09-2025 18:15	09-09-2025 18:30	12.07	65.87	10.74	11.01	21.74	None	11.13	0.55	31.39	1.05	0.13	1.08	0.73	0.35
09-09-2025 18:30	09-09-2025 18:45	12.07	65.87	10.38	9.97	20.35	51.46	11.3	0.56	30.49	0.93	0.14	0.79	0.58	0.27

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09-09-2025 18:45	09-09-2025 19:00	15.72	62.59	7.98	9.18	17.16	49.83	11.54	0.53	30.33	0.83	0.17	0.49	0.38	0.2
09-09-2025 19:00	09-09-2025 19:15	28.48	51.1	6.9	8.03	14.93	47.2	11.55	0.73	29.99	0.71	0.16	0.5	0.34	0.19
09-09-2025 19:15	09-09-2025 19:30	28.48	51.1	7.92	8.27	16.19	49.06	11.73	0.69	29.88	0.56	0.16	0.56	0.36	0.19
09-09-2025 19:30	09-09-2025 19:45	28.48	51.1	10.85	8.29	19.14	58.41	11.73	1.02	30.76	0.6	0.24	0.73	0.59	0.26
09-09-2025 19:45	09-09-2025 20:00	29.44	55.8	13.59	8.5	22.1	58.87	11.71	1.08	30.79	0.6	0.25	0.74	0.67	0.3
09-09-2025 20:00	09-09-2025 20:15	32.58	71.24	11.59	7.93	19.53	57.68	12.15	0.74	31.42	0.8	0.38	0.9	1.17	0.48
09-09-2025 20:15	09-09-2025 20:30	32.58	71.24	11.21	9.23	20.44	59.98	11.53	0.97	31.81	0.91	0.51	0.9	1.44	0.59
09-09-2025 20:30	09-09-2025 20:45	32.58	71.24	20.31	10.45	30.77	68.71	12.06	1.17	30.55	0.63	0.39	0.58	0.93	0.42
09-09-2025 20:45	09-09-2025 21:00	33.28	73.59	15.58	8.46	24.03	57.37	11.82	1.26	31.45	0.59	0.54	0.69	0.85	0.36
09-09-2025 21:00	09-09-2025 21:15	35.74	81.8	20.42	8.21	28.64	76.07	12.24	1.99	29.99	1.01	0.79	0.84	1.36	0.55
09-09-2025 21:15	09-09-2025 21:30	35.74	81.8	33.94	8.31	42.25	92.89	12.09	2.34	30.72	1.54	0.91	0.67	1.6	0.69
09-09-2025 21:30	09-09-2025 21:45	35.74	81.8	37.82	8.93	46.75	92.61	11.96	2.07	30.29	2.08	1.02	0.57	1.73	0.78
09-09-2025 21:45	09-09-2025 22:00	36.57	89.91	36.68	8.95	45.64	93.47	12.26	2.27	29.98	2.74	1.26	0.68	2.27	1.01
09-09-2025 22:00	09-09-2025 22:15	39.48	118.31	45.23	8.53	53.76	101.56	12.17	2.15	30.58	3.68	1.47	0.82	2.75	1.2
09-09-2025 22:15	09-09-2025 22:30	39.48	118.31	44.32	8.68	53.01	87.58	12.27	2.22	30.47	3.6	1.48	1.39	3.46	1.4
09-09-2025 22:30	09-09-2025 22:45	39.48	118.31	35.46	8	43.46	89.4	12.34	1.96	30.75	3.02	1.45	2.22	4.3	1.63
09-09-2025 22:45	09-09-2025 23:00	37.76	119.33	35	6.88	41.89	90.15	12.67	1.99	30.08	3.11	1.62	3.75	5.54	2.12
09-09-2025 23:00	09-09-2025 23:15	32.11	122.91	28.86	6.02	34.89	85.2	12.42	1.97	29.84	2.76	1.62	7.29	7.45	2.91
09-09-2025 23:15	09-09-2025 23:30	32.11	122.91	33.81	7.24	41.06	93.75	12.78	1.93	31.48	2.33	1.67	10.83	9.21	3.7
09-09-2025 23:30	09-09-2025 23:45	32.11	122.91	36.76	7.93	44.69	94.36	12.39	1.38	30.45	2.26	1.77	11.59	9.7	3.92
09-09-2025 23:45	10-09-2025 00:00	34.21	123.56	32.87	7.47	40.34	90.76	12.52	1.14	30.47	1.95	1.57	10.09	8.74	3.38
10-09-2025 00:00	10-09-2025 00:15	41.58	125.83	30.28	7.19	37.47	81.86	12.5	0.78	30.27	1.37	1.26	8.62	7.54	2.76
10-09-2025 00:15	10-09-2025 00:30	41.58	125.83	23.09	7.64	30.73	75.96	12.18	0.73	30.42	1.02	1.07	7.9	6.84	2.37
10-09-2025 00:30	10-09-2025 00:45	41.58	125.83	17.87	7.14	25.01	73.55	12.23	0.69	29.91	0.91	1.29	7.06	6.19	2.02
10-09-2025 00:45	10-09-2025 01:00	39.53	121.23	22.31	7.42	29.72	75.96	12.43	0.81	31.58	0.8	1.55	5.97	5.46	1.72
10-09-2025 01:00	10-09-2025 01:15	32.35	106.11	32.87	9.11	41.99	90.56	12.44	0.73	30.41	0.78	1.48	7.55	6.15	2.04
10-09-2025 01:15	10-09-2025 01:30	32.35	106.11	30.31	9.53	39.84	81.67	12.16	0.69	31.26	0.78	1.21	9.77	7.26	2.52
10-09-2025 01:30	10-09-2025 01:45	32.35	106.11	13.05	8.63	21.68	58.2	11.91	0.55	30.89	0.83	1.06	9.36	7.19	2.54
10-09-2025 01:45	10-09-2025 02:00	31.5	105.27	5.46	7.72	13.18	50.98	12.49	0.45	30.99	0.8	0.97	10.7	8.03	3.03
10-09-2025 02:00	10-09-2025 02:15	28.51	102.36	5.82	7.83	13.65	49.68	12.49	0.5	30.82	0.66	0.87	12.67	9.19	3.59
10-09-2025 02:15	10-09-2025 02:30	28.51	102.36	9.46	8.51	17.97	54.25	12.11	0.51	31.25	0.62	0.88	13.09	9.23	3.51
10-09-2025 02:30	10-09-2025 02:45	28.51	102.36	13.02	8.39	21.42	58.54	12.22	0.49	29.42	0.63	0.95	11.25	8.08	2.91
10-09-2025 02:45	10-09-2025 03:00	28.67	99.01	12.63	8.23	20.86	55.45	12.31	0.47	30.53	0.62	1.02	6.88	5.75	1.97
10-09-2025 03:00	10-09-2025 03:15	29.21	87.31	7.01	7.58	14.59	49.97	11.81	0.3	29.98	0.58	1.08	3.72	3.9	1.29
10-09-2025 03:15	10-09-2025 03:30	29.21	87.31	7.31	7.25	14.56	54.28	11.89	0.41	30.38	0.52	1.03	2.48	3.03	1.1
10-09-2025 03:30	10-09-2025 03:45	29.21	87.31	17.06	8.25	25.31	70.82	12.09	0.49	31.14	0.49	1.27	2.03	2.78	1.32
10-09-2025 03:45	10-09-2025 04:00	27.63	86.73	21.01	8.21	29.22	70.27	12.34	0.57	30.61	0.46	1.48	2.13	3.51	2.32
10-09-2025 04:00	10-09-2025 04:15	22.08	84.7	18.15	7.31	25.46	67.04	12.14	0.6	30.25	0.43	1.31	2.07	3.77	2.76

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10-09-2025 04:15	10-09-2025 04:30	22.08	84.7	21.25	7.72	28.97	75.46	11.86	0.72	29.77	0.4	1.52	1.76	3.39	2.55
10-09-2025 04:30	10-09-2025 04:45	22.08	84.7	17.92	7.64	25.56	67.59	12.04	0.5	31.18	0.39	1.87	1.54	3.06	2.43
10-09-2025 04:45	10-09-2025 05:00	22.82	83.4	14.04	7.17	21.21	65.51	12.08	0.65	30.24	0.35	1.46	1.36	2.76	2.29
10-09-2025 05:00	10-09-2025 05:15	25.38	78.84	13.53	8.33	21.86	67.11	11.99	0.53	30.04	0.37	0.99	1.39	3.04	2.64
10-09-2025 05:15	10-09-2025 05:30	25.38	78.84	22.88	9.64	32.52	77.02	11.73	0.65	30.56	0.37	0.78	1.2	2.62	2.33
10-09-2025 05:30	10-09-2025 05:45	25.38	78.84	12.79	9.48	22.28	63.58	11.72	0.59	31.05	0.35	0.73	0.81	1.49	1.3
10-09-2025 05:45	10-09-2025 06:00	25.32	77.96	11.35	9.98	21.33	67.3	11.91	0.61	30.47	0.53	0.92	0.62	1	0.83
10-09-2025 06:00	10-09-2025 06:15	25.11	74.88	13.29	10.18	23.47	71.4	11.74	0.75	30.87	0.6	1.06	0.57	0.9	0.74
10-09-2025 06:15	10-09-2025 06:30	25.11	74.88	21.95	11.09	33.04	84.13	11.99	0.98	30	0.56	0.92	0.51	0.8	0.66
10-09-2025 06:30	10-09-2025 06:45	25.11	74.88	30.93	12.2	43.13	99.14	11.91	1.43	30.32	0.73	0.7	0.47	0.75	0.61
10-09-2025 06:45	10-09-2025 07:00	24.66	75.54	28.87	13.13	42	86.45	11.65	1.39	31.04	1	0.64	0.46	0.84	0.6
10-09-2025 07:00	10-09-2025 07:15	23.12	77.84	24.84	13.39	38.23	90.55	11.62	1.08	31.07	1.25	0.95	0.5	1.26	0.77
10-09-2025 07:15	10-09-2025 07:30	23.12	77.84	24.09	12.11	36.19	87.64	11.85	1	30.11	1.2	1.16	0.51	1.4	0.83
10-09-2025 07:30	10-09-2025 07:45	23.12	77.84	19.49	10.13	29.62	84.54	11.67	0.95	30.81	1.02	1.17	0.44	1.13	0.7
10-09-2025 07:45	10-09-2025 08:00	23.12	77.84	18.56	9.21	27.77	77.32	None	1.12	30.06	0.97	1.24	0.41	1.03	0.64
10-09-2025 08:00	10-09-2025 08:15	65.52	80.96	10.2	7.84	18.04	69.4	11.98	0.79	29.98	0.94	0.66	0.39	0.92	0.56
10-09-2025 08:15	10-09-2025 08:30	65.52	80.96	12.17	7.94	20.11	70.97	11.45	0.85	31.16	0.8	0.53	0.35	0.79	0.49
10-09-2025 08:30	10-09-2025 08:45	65.52	80.96	15.12	7.73	22.85	72.18	11.52	1.02	30.73	0.66	0.39	0.3	0.64	0.42
10-09-2025 08:45	10-09-2025 09:00	59.37	81.02	13.23	7.06	20.29	70.68	11.71	1.16	30.89	0.71	0.46	0.31	0.66	0.42
10-09-2025 09:00	10-09-2025 09:15	40.91	81.29	11.17	6.93	18.1	67.9	11.47	0.99	29.88	0.94	0.79	0.35	0.88	0.5
10-09-2025 09:15	10-09-2025 09:30	40.91	81.29	10.38	6.31	16.69	66.78	11.85	0.9	30.73	1	0.92	0.38	1.04	0.57
10-09-2025 09:30	10-09-2025 09:45	40.91	None	None	None	None	None	None	0.73	29.78	None	None	None	None	None
10-09-2025 09:45	10-09-2025 10:00	None	None	None	None	None	None	None	None	30.28	None	None	None	None	None
10-09-2025 10:00	10-09-2025 10:15	None	None	None	None	None	None	None	None	30.34	None	None	None	None	None
10-09-2025 10:15	10-09-2025 10:30	None	None	None	None	None	None	None	None	30.56	None	None	None	None	None
10-09-2025 10:30	10-09-2025 10:45	26.89	89.93	13.36	9.36	22.71	78.74	11.98	0.65	29.72	0.34	0.3	0.17	0.38	0.23
10-09-2025 10:45	10-09-2025 11:00	23.78	106.34	12.37	10.01	22.38	80.08	12	0.8	29.86	0.36	0.31	0.2	0.41	0.23
10-09-2025 11:00	10-09-2025 11:15	18.65	134.83	9.26	12.11	21.38	77.63	12.15	0.78	31.35	0.44	1.99	0.23	0.45	1.03
10-09-2025 11:15	10-09-2025 11:30	18.65	134.83	9.9	13	22.9	80.24	12.17	0.89	30.02	0.72	4.69	0.44	0.65	1.92
10-09-2025 11:30	10-09-2025 11:45	18.65	134.83	7.6	12.63	20.23	73.04	12.14	0.57	29.66	0.85	10.41	1.11	1.14	2.38
10-09-2025 11:45	10-09-2025 12:00	17.65	141.58	6.07	10.79	16.85	66.33	11.74	0.35	31.01	0.8	8.73	1.13	1.15	2.33
10-09-2025 12:00	10-09-2025 12:15	13.67	174.29	5.84	10.12	15.97	63.25	11.2	0.37	31.66	0.7	5.12	0.99	1.03	2.04
10-09-2025 12:15	10-09-2025 12:30	13.67	174.29	4.76	10.36	15.12	61.49	11.24	0.3	30.52	0.24	0.87	0.32	0.31	0.44
10-09-2025 12:30	10-09-2025 12:45	13.67	174.29	5.2	10.12	15.32	62.29	11.41	0.32	30.26	0.21	0.78	0.28	0.27	0.39
10-09-2025 12:45	10-09-2025 13:00	13.14	164.85	6.62	10.02	16.64	64.1	11.26	0.23	30.78	0.21	0.7	0.34	0.29	0.38
10-09-2025 13:00	10-09-2025 13:15	10.57	127.72	6.6	9.58	16.18	63.86	11.34	0.23	30.71	0.26	0.75	0.52	0.48	0.58
10-09-2025 13:15	10-09-2025 13:30	10.57	127.72	5.86	9.9	15.76	63.82	11.44	0.25	31.21	0.25	0.64	0.47	0.44	0.54
10-09-2025 13:30	10-09-2025 13:45	10.57	127.72	6.2	10.34	16.54	65.84	11.48	0.29	30.26	0.28	0.57	0.46	0.36	0.47

10-09-2025 13:45	10-09-2025 14:00	10.57	127.72	6.33	10.03	16.35	65.8	11.17	0.33	30.26	0.33	0.62	0.57	0.42	0.55
10-09-2025 14:00	10-09-2025 14:15	None	None	None	None	None	None	None	None	29.75	None	None	None	None	None
10-09-2025 14:15	10-09-2025 14:30	None	None	None	None	None	None	None	None	30.53	None	None	None	None	None
10-09-2025 14:30	10-09-2025 14:45	None	None	None	None	None	None	None	None	30.08	None	None	None	None	None
10-09-2025 14:45	10-09-2025 15:00	None	None	None	None	None	None	None	None	30.79	None	None	None	None	None
10-09-2025 15:00	10-09-2025 15:15	None	None	None	None	None	None	None	None	30.16	None	None	None	None	None
10-09-2025 15:15	10-09-2025 15:30	16.12	83.25	8.2	9.03	17.24	67.58	10.63	0.55	30.76	0.31	0.78	0.75	0.56	0.51
10-09-2025 15:30	10-09-2025 15:45	16.12	83.25	7.95	9.47	17.41	67.45	10.93	0.62	30.14	0.32	0.8	0.85	0.63	0.52
10-09-2025 15:45	10-09-2025 16:00	19.63	87.44	7.06	9.36	16.41	66.51	10.75	0.61	28.99	0.34	0.78	0.77	0.58	0.51
10-09-2025 16:00	10-09-2025 16:15	31.9	101.23	5.3	8.5	13.8	62.87	11.27	0.62	31.44	0.34	1.07	0.65	0.5	0.48
10-09-2025 16:15	10-09-2025 16:30	31.9	101.23	5.48	9.16	14.64	63.92	11.78	0.69	31.56	0.33	1.47	0.67	0.52	0.46
10-09-2025 16:30	10-09-2025 16:45	None	None	None	None	None	None	None	None	31.69	None	None	None	None	None
10-09-2025 16:45	10-09-2025 17:00	None	None	None	None	None	None	None	None	30.26	None	None	None	None	None
10-09-2025 17:00	10-09-2025 17:15	None	None	None	None	None	None	None	None	30	None	None	None	None	None
10-09-2025 17:15	10-09-2025 17:30	None	None	None	None	None	None	None	None	30.77	None	None	None	None	None
10-09-2025 17:30	10-09-2025 17:45	28.76	116.32	8.44	11.01	19.45	70.85	11.9	0.67	29.94	None	None	None	None	None
10-09-2025 17:45	10-09-2025 18:00	None	None	None	None	None	None	None	None	30.72	None	None	None	None	None
10-09-2025 18:00	10-09-2025 18:15	None	None	None	None	None	None	None	None	31.17	None	None	None	None	None
10-09-2025 18:15	10-09-2025 18:30	44.63	131.03	9.42	12.21	21.63	73.13	11.5	0.74	30.63	0.53	1.06	0.62	0.77	2.48
10-09-2025 18:30	10-09-2025 18:45	44.63	131.03	11.1	12.35	23.45	80.83	11.74	0.91	30.35	0.62	1.02	0.52	0.74	2.18
10-09-2025 18:45	10-09-2025 19:00	43.44	131.03	11.88	12.61	24.49	78.59	11.82	0.86	30.08	0.74	1.25	0.4	0.67	1.8
10-09-2025 19:00	10-09-2025 19:15	42.45	132.65	9.9	12.06	21.96	75.54	11.59	0.83	30.63	0.75	1.3	0.4	0.67	1.91
10-09-2025 19:15	10-09-2025 19:30	42.45	132.65	12.49	13.14	25.64	84.43	11.74	0.81	31.67	0.72	1.16	0.39	0.67	2.38
10-09-2025 19:30	10-09-2025 19:45	42.45	132.65	13.28	14.1	27.38	100.14	12.33	1.06	30.65	0.63	2.32	0.42	0.67	1.91
10-09-2025 19:45	10-09-2025 20:00	43.62	140.41	12.05	14.52	26.56	84.75	12.94	1.07	29.96	0.75	4.99	0.9	1.31	2.49
10-09-2025 20:00	10-09-2025 20:15	44.8	148.18	10.27	14.51	24.78	79.31	13.57	0.4	30.17	0.88	7.2	1.53	2	2.99
10-09-2025 20:15	10-09-2025 20:16	44.8	148.18	13.72	15.74	29.46	90.73	13.25	1	30	1.3	8.83	5.91	4.97	3.46

Exhibit - I' 271

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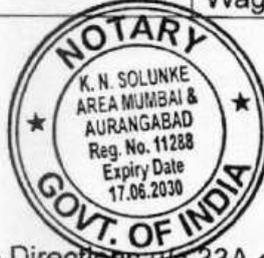
MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/VCD/ 2509090001

Date : 09/09/2025

To,
M/s. Aarti Drugs Ltd,
 Plot No: T-150, MIDC Tarapur,
 Tal. & Dist. Palghar.



Your Service is Our Duty

Sub:- Voluntary Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31 A of the Air (P&CP) Act, 1981.

- Ref:-**
- 1) Consent granted by Board.
 - 2) Telephonic message of HCL gas leakage incidence received from SRO Tarapur-I dtd. 08/09/2025.
 - 3) Visit of Boards official dtd. 08/09/2025.
 - 4) Action proposal submitted by SRO Tarapur-I vide legal action no. MPCB- LEGAL_ ACTIONS- 251119002 dtd. 09/09/2025.

WHEREAS, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, the Board had granted the conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act, 1986.

AND WHEREAS, it is reported that, during the chlorosulfonation process at PTSCS section, the HCl gas is generated continuously which is absorbed in the water scrubber using a chilled falling film system. During this operation, An incident of HCl gas leakage through the manhole of the scrubbing tank occurred. Owing to high atmospheric humidity, the HCl gas appeared more intense in the surrounding area on 08/09/2025 at 6:41 PM. however no casualty reported.

AND WHEREAS, you have failed to prior report of occurrence of incidence to MPC Board.

NOW THEREFORE, in exercise of powers conferred upon me by the Board u/s. 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981. I The Regional Officer, Thane hereby directed you to voluntarily closed down your chlorosulfonation process at PTSCS section as precautionary measures and safety

: 2 :

purpose in order to avoid further mishap. Also, you are hereby directed not to carry out chlorosulfonation process at PTSCL section for further batches till further order from DISH Authority NOC and MPC Board and required to submit a comprehensive safety audit report from DISH before resuming operations of the affected scrubbing tank area.

In case of your failure to comply these directions, further suitable action which may be deemed fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the post facto approval from competent authority.

For and behalf of M.P.C. Board,



(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:-

1. Hon'ble Chairman, M.P.C. Board, Mumbai.
2. The Member Secretary, M.P.C. Board, Mumbai.
3. Assistant Secretary (Technical) M.P.C. Board, Mumbai.
4. Law Officer M.P.C. Board, Mumbai.

Copy to:

Sub Regional Officer, MPC Board, Tarapur I- It is directed to ensure that these directions to be served to the industry and submit the compliance immediately.



Aarti Drugs Limited

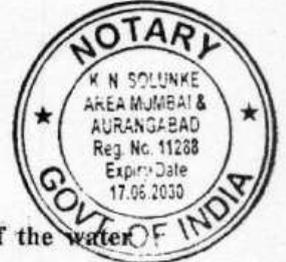
Manufacturers of : Bulk Drugs & Chemicals

Exhibit 273

Factory : Plot No. T-150, 76
M. I. D. C., Tarapur, Tal. Palghar,
Dist. Palghar Pin - 401 506.
State - Maharashtra, INDIA
Web : www.aartidrugs.com
Mob. : 9172225037

Date - 15th September, 2025

To,
The Regional officer,
Maharashtra Pollution Control Board,
5th floor, office complex building,
Near Mulund Check Naka,
Wagle estate, Thane - 400 604.



Subject : Compliance with Voluntary Closure Direction under section 33 A of the water (Prevention & Control of Pollution) Act, 1974 and under section 31 A of Air (Prevention and Pollution) Act, 1981

Ref.: 1. Voluntary closure direction vide letter no. MPCB/ROT/VCD/2509090001 dated 09.09.2025

Dear Sir,

With reference to the above-mentioned voluntary closure direction issued on 09.09.2025, we hereby confirm that as a precautionary and safety measure, we have immediately stopped the production activity of the Chlorosulphonation Section (PTSC) at our unit.

For your kind perusal, we are attaching herewith a brief incident report (Annexure-I), which provides details of the event and the subsequent actions taken at our end. The Factory Inspector (DISH, Palghar) has also visited our unit for assessment. The visit report (Annexure-II) has been prepared and is enclosed herewith for your kind reference.

We assure you that our company is committed to maintaining the highest standards of Environmental, Health & Safety (EHS) practices. All necessary corrective and preventive measures are being implemented to avoid recurrence of such incidents.

We shall keep MPCB updated on further progress and compliance actions as directed.

Thanking you for your guidance and support.

Yours faithfully,

For M/s. AARTI DRUGS LTD.

Authorized Signatory



Copy to :

1. Sub-Regional Officer, M.P.C. Board, Tarapur-I, MIDC Tarapur.

Attachments :

1. Annexure-I (Brief description of incident)
2. Annexure-II (Factory Inspector visit report)

Corporate Office : MAHENDRA INDUSTRIAL ESTATE, GROUND FLOOR, PLOT NO. 109-D, ROAD NO. 29, SION (E), MUMBAI - 400 022. MAHARASHTRA, INDIA. TEL.: 2407 2249 / 24072449 / 24072437 / 2401 9025
Fax: +91-22- 2407 3462 / 2407 0144 Email : admin@aartidrugs.com • Website: www.aartidrugs.com

Regd. Office : PLOT NO. N-198, M.I.D.C., TARAPUR, TAL. PALGHAR, DIST. PALGHAR, PIN - 401 506,
Tel.: 02525-270259 / 271699 / 9970052098 Fax : (912525) 273368

MAHARASHTRA POLLUTION CONTROL BOARD

77

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/VCD/ 2509090001

Date : 09/09/2025

To,
M/s. Aarti Drugs Ltd,
Plot No: T-150, MIDC Tarapur,
Tal. & Dist. Palghar.



Your Service is Our Duty

Sub:- Voluntary Closure Directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31 A of the Air (P&CP) Act, 1981.

- Ref: -**
- 1) Consent granted by Board.
 - 2) Telephonic message of HCL gas leakage incidence received from SRO Tarapur-I dtd. 08/09/2025.
 - 3) Visit of Boards official dtd. 08/09/2025.
 - 4) Action proposal submitted by SRO Tarapur-I vide legal action no. MPCB- LEGAL_ ACTIONS- 251119002 dtd. 09/09/2025.

WHEREAS, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, the Board had granted the conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act, 1986.

AND WHEREAS, it is reported that, during the chlorosulfonation process at PTSCl section, the HCl gas is generated continuously which is absorbed in the water scrubber using a chilled falling film system. During this operation, An incident of HCl gas leakage through the manhole of the scrubbing tank occurred. Owing to high atmospheric humidity, the HCl gas appeared more intense in the surrounding area on 08/09/2025 at 6:41 PM. however no casualty reported.

AND WHEREAS, you have failed to prior report of occurrence of incidence to MPC Board.

NOW THEREFORE, in exercise of powers conferred upon me by the Board u/s. 33A of the Water (P&CP) Act, 1974 and u/s 31A of the Air (P&CP) Act, 1981. I The Regional Officer, Thane hereby directed you to voluntarily closed down your chlorosulfonation process at PTSCl section as precautionary measures and safety

purpose in order to avoid further mishap. Also, you are hereby directed not to carry out chlorosulfonation process at PTSCL section for further batches till further order from DISH Authority NOC and MPC Board and required to submit a comprehensive safety audit report from DISH before resuming operations of the affected scrubbing tank area.

In case of your failure to comply these directions, further suitable action which may be deemed fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the post facto approval from competent authority.

For and behalf of M.P.C. Board,



(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:-

1. Hon'ble Chairman, M.P.C. Board, Mumbai.
2. The Member Secretary, M.P.C. Board, Mumbai.
3. Assistant Secretary (Technical) M.P.C. Board, Mumbai.
4. Law Officer M.P.C. Board, Mumbai.

Copy to:

Sub Regional Officer, MPC Board, Tarapur I- It is directed to ensure that these directions to be served to the industry and submit the compliance immediately.

Annexure - I

Brief Incident Summary :

On 8th September 2025, during scrubbing operations, hydrogen chloride (HCl) gas leaked from the manhole of the HCL scrubber storage tank.

The leakage was caused due to a crack in the HDPE welding joint near the manhole. As per the standard process, HCl gas generated from the chloro-sulfonation reaction is absorbed in the water scrubber (with chilling system), enriched water is recirculated through scrubbers (including venturi), packed column (falling film type) and finally concentrated to $\approx 30\%$ HCl acid. HCL gas is generated at a rate of max. 50 kg/Hr from this reaction. The acid concentration is checked by density, after which it is transferred to the main storage tank.

The 20" manhole of the tank caused by cracking of HDPE joint to tank, a gap is created through which a HCL gas is escaped into atmosphere and this gas is then turned into white foggy environment due to moisture in atmosphere. Since 30% HCl acid produces strong fumes on contact with atmospheric moisture, dense vapors were observed. Factory management immediately stopped the HCL gas supply to scrubber tank and attended the leakage.

The security guard at Gate No. 2 noticed the leakage and immediately informed the Safety Officer. The Safety Officer instructed the production team to stop the chloro-sulfonation reaction and activate the standby scrubber (Scrubber No. 2). The company emergency squad reached the spot immediately and spray the water to absorb and dilute the HCl fumes. Then water is collected in pit & transferred to ETP for the further treatment.

The leakage continued for about 5-6 minutes, and the situation was brought under control within 10 minutes. The fire brigade arrived but did not need to intervene as the situation was already under control.

No injury / casualty / first-aid case was reported.



Aarati Drugs ~~Pvt~~ Ltd.
 Plot No. T-150
 M.S.D.C. Parapur Bolpur
 Tal/dist - Palghar

M-13/09/2025

1. On receipt of information of dangerous occurrence (Toxic HCl gas leakage) Shri S. B. Salhan (Asst. Dir. Ind. S. & C. Dept.) visited and carried out preliminary enquiry on 8/9/25 which occurred on 8/9/25 at 6:41 AM. I visited above mentioned factory on 13/9/25 at 9:00 AM and carry out detailed enquiry on incident. Shri Sanjay Patil (Works Manager), Shri. Lakshade (J.P. - Technical), Shri. Mahesh Patil (Manager - Admin) were present and accompanied me during round of place where incident of HCl gas leakage took place.
2. It is revealed that, Hydrochloric gas is generated at a rate of max. 50 kg/hr from a sulphonation reaction at reactor No 53/2/03/04 where the product paratoluene sulphonyl chloride (PTSC) (OTPT mixture) and the HCl gas is then passed through falling film absorber where it is absorbed in water and then converted into liquid HCl. The process is continuously carried on to reach its concentration upto 30%. The 30% HCl is then stored into 5 m³ HDPE Tank No. 2. It is revealed that, 20" manhole of the tank caused by cracking of HDPE joint to tank a gap is created through which a HCl gas is escaped into atmosphere and this gas is then turned into white foggy environment due to moisture in atmosphere.
3. Safety management immediately stopped the HCl gas supply to scrubber tank and attended the leakage.
4. No body injured in this incident. Detailed report will be sent by post separately.

Sanjay B Patil
 Sanjay B Patil
 Works Manager
 Aarati Drugs Ltd. Plot No. T-150

S. B. Salhan
 S. B. Salhan
 Dy. Director
 O.M. Palghar



Aarti Drugs Limited

Manufacturers of : Bulk Drugs & Chemicals

Factory : Plot No. T-150
M.I.D.C., Tarapur, Boisar,
Tal. Palghar. Dist. Palghar Pin-401 506.
State - Maharashtra, INDIA
Web. : www.aartidrugs.com
Mob. : 9172225037

To,
Member Secretary
Maharashtra Pollution Control Board,
Kalpataru Point, Sion Circle,
Mumbai 400 072.

(Period from Oct-2023 To March-2024)

A)	GENERAL	
1	Name of the Industry:	M/s. AARTI DRUGS LTD, PLOT NO. T-150
	UAN No. of Consent to Operate issued by MPCB -	Format 1.0/CC/UAN No.0000142425/CR/2212000361
	Validity of Consent to Operate:	31/08/2027
2	Location (Address) of the Industry: :	PLOT NO. T-150, MIDC TARAPUR, TAL. & DIST.- PALGHAR, Maharashtra - 401506.
	Latitude and longitude of location :	Latitude - 19°48'00.09"N Longitude - 72°43'17.04"E
3	Registered Office Address:	Plot No. N-198, MIDC Tarapur, Tal & Dist. Palghar, - Maharashtra - 401506
4	Month & Year of establishment:	Mar, 2017
5	Details of consents/authorization and its validity	Format 1.0/CC/UAN No.0000142425/CR/2212000361 31/08/2027
6	No. of workers employed :	142 Nos.
7	No. of electrical connections with service numbers:	Electrical connection : 1 No. Service Number : 003019043360
	Total connected load	4500 KW
	Electric consumption per tones of product manufactured:	Attached as per Annexure I
	Percentage enhancement in energy:	9.13 % Electricity consumption increased in Oct-23 to Feb-24
	Saving as compared to previous year:	as compared to the previous period Apr-23 to Sep-23.
8	Number of D.G. Set & their capacity :	1 No DG set (Capacity - 1250 KVA)
9	Name/Residential address of all directors/partners:	Attached as per Annexure II
10	Telephone Nos:(Residential & Industrial) Fax No:	+91-9960595152
	E-mail of Industry :	t150safety@aartidrugs.com
	E-mail of Partners/Directors:	sanjaypatil@aartidrugs.com

CORPORATE OFFICE : MAHENDRA INDUSTRIAL ESTATE, GROUND FLOOR, PLOT NO.109-D, ROAD NO. 29, SION (E), MUMBAI - 400 022, MAHARASHTRA, INDIA. TEL. : 2407 2249 / 24072449 / 24072437 / 2401 9025
Fax : +91-22-2407 3462 / 2407 0144 Email : admin@aartidrugs.com • Website : www.aartidrugs.com

REGD. OFFICE : PLOT NO. N-198, M.I.D.C., TARAPUR, TAL. PALGHAR, DIST. PALGHAR, PIN - 401 506.
Tel. : 02525-270259 / 271699 / 9970052098 Fax : (912525) 273368

11	No. of shifts & timings :	Four Shifts As : <ul style="list-style-type: none"> • 1st Shift 07:00 to 15:00 • 2nd Shift 15:00 to 23:00 • 3rd Shift 23:00 to 07:00 • General Shift 09:00 to 17:30
12	Name & Address of the in charge of Environment / Safety Division/Cell/Unit :	Mr. Yogesh Shelke At-post - Mahavir kunj, Katkar Pada, Boisar - 401501.
13	No. of days during which production activities were in operation during the Audit period covered :	354 days Attached as per Annexure III
14	Has the industry obtained ISO 9000/ ISO 14000/ OSHAS 18000/ Any other EM accreditation/Certification recognition? (If yes, please mention the year of certification and validity)	ISO Certificates are certified by TUV Nord. ISO 9001:2015 (Valid from 24.08.2022 to 11.07.2025) ISO 14001:2015 (Valid from 24.08.2022 to 11.07.2025) ISO 45001:2018 (Valid from 24.08.2022 to 11.07.2025)

PRODUCT DETAILS		
(B)		
1	Name of product(s) & installed capacity with Yield/purity per day.	Attached as per Annexure IV
2	Name of all by products and its quantity per day:	Attached as per Annexure IV
3	Date of commencement of production for each product. Whether production is as per consented quantity:	Attached as per Annexure IV
4	Give details of the last three years of actual production quantity (It should be min and max per day or min and max per month, whichever mentioned in the consent) along with total quantity produced during the years.	Attached as per Annexure V
5	All raw materials required per kg of the product(s) (It should be related with the by-products and hazardous waste also):	Attached as per Annexure VI
6	Whether the manufacturing process is continuous or batch wise: Indicate the batch capacity : If the process is in batch operation, no. of batches/month along with the duration of the completion of each batch :	Batch Wise manufacturing process Attached as per Annexure VII
7	Detailed manufacturing process with schematic flow diagram :- List of unit operation & processes & with all chemical reactions along with the time required (in hrs) for completion of each unit operation/process and the total time for completion of the entire batch: Mass balance in respect of the quantity of water, input of raw materials and waste water generation. (Attach separate sheet)	Attached as per Annexure VIII
(C)	WATER	
1	The quantity of water consumed per day as well as per tones of product manufactured: (Attach water balance diagram)* over the last three years (Source with qty and permission for water supply/usage):	Water Consumption : 280.04 KL/day Month wise Water Consumption & Water consumed per ton of product are given as per Annexure IX Water balance diagram as per Annexure X

2	The quantity of waste water (trade effluent) generated per tones of each product per day, as well as per batch* over the last three years.	Wastewater generated : 71.125 KL/Day Month wise wastewater generated is given as per Annexure XI Trade Effluent : 67.87 m ³ /day, Domestic effluent : 3.225 m ³ /day
3	The particulars of effluent treatment plant (Attach separate sheets):- Name and Size of each unit. Capacity of ETP. Flow diagram & Hydraulic diagram, of ETP to be submitted. Whether lighting arrangement around ETP is provided: Whether a separate energy meter is installed for an effluent treatment plant. If yes, readings of the meter for consumption every month: Whether flow meters are provided at the inlet and outlet of the ETP. Please indicate the type of the flow meter. Comments about adequacy of ETP, considering inlet effluent quality and quantity: Whether OCEMS is mandated? If yes, details of parameters along with connectivity status to MPCB and CPCB server. If ZLD (Zero liquid discharge mandated? If yes, then if camera is installed? If the industry is discharging to CETP? If yes, give following details - 1. Positive discharge 2. Separation of high COD and low COD stream 3. Provision of auto sampler 4. Provision of non-return valve (NRV) with a two-way SCADA attached to CETP	Process Description of ETP is given As per Annexure XII 110 KL/Day Yes, Attached as per Annexure XII Yes, provided. Yes, Attached as per Annexure XIII Yes, Electro-Magnetic Flow Meters are provided at the inlet and outlet of Effluent treatment systems. Attached as per Annexure XIV Yes, Online Effluent Monitoring & Online Air Emission Monitoring system is installed and connected to the MPCB & CPCB server OCEMS connected to MPCB & CPCB server Yes, ZLD unit. Camera is installed. No discharge to CETP. Not Applicable Not Applicable Not Applicable Not Applicable 100 % Recycle to achieve Zero Liquid Discharge.
4	The method of disposal of final treated effluent and the point of disposal (Please attach sketch):	100 % Recycle to achieve Zero Liquid Discharge.
5	The quality of trade effluent at the inlet and outlet of ETP and at various	Stage wise pollutant reduction at various stages of ETP are Attached as per

	stages of treatment (Attach separate sheets):	Annexure XIV.
6	The quantity and quality of sewage and its method of treatment and disposal (Attach separate sheets):	Domestic effluent : 3.225 m ³ /day Treated in STP and then Soaked in a soak pit.
	As per norms :	Yes
	Total pollution load*:	-
7	The open area available for disposal of the treated effluent	Not Applicable as unit is ZLD
8	Whether the quality of treated effluent meets the specified norms: If no, the extent of deviation and reasons there of:	Yes
9	Give comments on adequacy of STP:	-
10	Improvement in effluent quality and quantity since previous environmental audit based on performance evaluation of effluent management systems: If yes, provide details (Attach separate sheets) :	Effluent quality is almost matching with the previous audit period. Attached as per Annexure XI
11	Retrofitting undertaken to improve performance of ETP : If yes, provide details :	No
12	Major problems encountered during operation of effluent treatment facilities, if any and reasons thereof:	No
13	The details about the operator/chemist responsible for operation & maintenance of effluent treatment plant : Name of the operators/employees: Qualification & Experience of each Operator/employee whether trained in such operation or not:	Attached as per Annexure XV
	Total cost incurred for treatment of effluent for last three years (Average cost per day):	Attached as per Annexure XVI
14	Quantity of electricity and chemical consumption	Electricity consumption sheet Attached as per Annexure XIII Chemical consumption sheet attached as per Annexure XVI
15	Whether environment monitoring cell exist? If yes, provide details- manpower, educational background etc.	Attached as per Annexure XXII
16	If CETP has done the industry's monitoring? - If yes, provide details	No

(D)	AIR	
1	No. of the flue gas stacks, their height (from ground level) nature & consumption of fuel :	Attached as per Annexure XVII
2	Source of emission, fuel consumption, expected pollutants, control systems provided, stack height?	Attached as per Annexure XVII
3	The details pertaining to the stack monitoring facilities:	Online stack monitoring system installed & connected to MPCB & CPCB server.
4	Number of process stacks, their height (from ground level) source, expected pollutants (emission) & the details pertaining to the provisions of stack monitoring facilities, control measures provided?	Attached as per Annexure XVII
5	The quality/ concentration of emission from each flue gas stack & the process stack & the extent of deviation from them: If OCEMS installed as per CPCB guidelines or not (17 categories)?	Regular monitoring of emission from each flue gas stack & process stack are carried out. Reports are Attached as per Annexure XVIII Yes, Online stack monitoring system installed & connected to MPCB & CPCB server.
6	If CAAQMS are provided in neighboring area? (wherever applicable)	Yes installed in MPCB Tarapur-1 office.
7	The ambient air quality within the factory premises, along with the number of ambient air quality monitoring stations outside the industry:	Ambient air quality report Attached as per Annexure XVIII
8	If buffer zone is provided? If yes, give details. If green zone is provided? If yes, give details.	Yes, Buffer zone & green zone is provided
9	Fugitive/ secondary emissions (VOC)- Source and control measures adopted? Suggest if any improvement needed.	Yes, Regular monitoring of Fugitive/ secondary emissions (VOC) are carried out.
10	The details of air pollution control measures for all process & flue gas stacks, along with adequacy report.	Attached as per Annexure XVII
11	Improvement in emission quality since previous environmental audit based on performance evaluation of air pollution management system: If yes, provide details. (Attach separate sheets) average of last three years emissions quality.	Attached as per Annexure XIX Air emission quantity has decreased by 19 % as compared to the previous audit period.

12	Retrofitting undertaken to improve emission quality. If yes, provide details :	No
13	Major problems encountered during operation of control device, if any and reasons thereof:	No
<p>NOTE : Total pollution load each for air, water and hazardous waste should be mentioned along with the quality of effluent, emission or solid waste as the case may be. Whether measures taken for reduction of pollution load.</p>		
<p>(E) HAZARDOUS (SOLID) WASTE:</p>		
1	<p>The quantity, sources & characteristics of hazardous waste/solid waste from each process/source over the last three years. (Total sludge generation per tonne of product):</p> <p>Whether it is as per the consented quantity:</p> <p>Remarks about the quantity of hazardous waste generation: (It should be compared with generation of the category as well as quantity of the similar nature of industry)</p> <p>a) The method of storage, treatment & disposal of hazardous/solid waste:</p> <p>The details should include area of storage and disposal and whether storage and disposal system is covered and made impervious (pucca) :</p> <p>The quantity of Hazardous waste sent to TSDF/ (authorized) recyclers</p> <p>Please also indicate how the quantity of hazardous /solid shall be reduced in next three months:</p> <p>The data/information about leachate generation, quantity & characteristics and treatment facility:</p> <p>Preferred treatment mechanism depending upon characteristics of Hazardous waste (landfillable/incineration/processing/recycling) and actual treatment quantity by mode of treatment (1998 HW Rules have it)</p> <p>The status of authorization under the Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016, for hazardous</p>	<p>Attached as per Annexure XX</p> <p>-</p> <p>-</p> <p>Attached as per Annexure XXI</p>
3		<p>Consent to Operate from MPCB on dated 06.12.2022. Format1.0/CC/UAN No.0000142425/CR/2212000361</p>

and other waste	31/08/2027
Statutory submissions/ records maintenance at plant site- such as Records of form III, annual returns in form IV	Annual return (Form-4) submitted on 11.09.2023 Records of Form-3 are maintained at site.
4 Plan, if any to reduce hazardous waste generation or its recycling.	-

(F) Non-Hazardous Waste:

Quantity of non-hazardous waste generation in last three years:	-
Disposal of the non-hazardous waste and mode of disposal:	(Fly ash) Sale to Brick Manufacturer

(G) ACCIDENTS

1 The details of accidents (including fire) in the factory if any, root cause analysis & remedial measures taken to avoid such type of accidents in future	No
Incidents of spillages, leakages etc. and remedial measures thereof	No

(H) SAFETY MEASURES

1 General Environment of the factory. Please tick () the appropriate column	<input type="checkbox"/> Good	<input type="checkbox"/> Fair	<input type="checkbox"/> Poor
a House Keeping	<input checked="" type="checkbox"/> Good	<input type="checkbox"/> Fair	<input type="checkbox"/> Poor
b. Dustiness	<input type="checkbox"/> High	<input type="checkbox"/> Medium	<input checked="" type="checkbox"/> Low
c. Lighting	<input checked="" type="checkbox"/> Good	<input type="checkbox"/> Fair	<input type="checkbox"/> Poor
d. Ventilation	<input checked="" type="checkbox"/> Good	<input type="checkbox"/> Fair	<input type="checkbox"/> Poor
2 Whether the following protective appliances are provided to all the persons	Yes, As per requirement.		
Goggles	Yes/No (Utilization level)	Yes, As per requirement.	
Gloves	Yes/No (Utilization level)	Yes, As per requirement	
Gumboot	Yes/No (Utilization level)	Yes, As per requirement	
Helmet	Yes/No (Utilization level)	Yes, As per requirement	
Skin Cream	Yes/No (Utilization level)	Yes, As per requirement	

Soap	Yes/No (Utilization level)	Yes, As per requirement
Ear Plug	Yes/No (Utilization level)	Yes, As per requirement
Face Masks	Yes/No (Utilization level)	Yes, As per requirement
Clothing	Yes/No (Utilization level)	Yes, As per requirement
3	The details of facilities for disaster management/gas leakage.	Yes.
4	Whether on site/off site emergency plans are prepared (if applicable) and are being implemented/upgraded regularly; please give details If safety plan is prepared? Name of responsible officer, Whether safety mock drills conducted?	On-site emergency plan -2024 attached as per Annexure XXIII Yes. On-site emergency plan has been prepared. Responsible person - Mr. Yogesh Shelke. Monitor By Mr. Sanjay Patil. As per schedule safety mock drills are conducted.
5	Whether records of occupational hazards are maintained?	Yes
6	Preventive measures adopted to minimize occupational hazard.	Implementation and Training.

(I) REMEDIAL MEASURES

1	The details of sources; monitoring & measures taken for control of noise pollution in & around the industrial premises:	Noise levels are maintained as per standards by implementing various control measures. Proper PPE's are provided for people working in high noise areas.
2	The measures taken for prevention treatment & control of odour nuisance in & around the industrial premises:	No odor nuisance was felt during the audit period.
3	The details in respect of legal actions initiated in last three years, under the Water Act-1974, the Air Act-1981 & the EPA-1986: Details of compliances of directions (SCN/PD/ID) issued by the SPCB: Whether closure directions issued in last three years? If yes, compliance status of conditions mentioned in restart directions:	No. - No.
4	The compliance report with respect to all the conditions of NOC/Consent(Under all the Acts)/ Bank Guarantee:	-
5	Whether insurance policy obtained under PLI Act (if applicable): Yes/No If yes, provide details	Yes Policy No: 001L000289800000

(J) The name and address of the Consultant engaged by the Company/Industry, if any:
 It is hereby declared that all the information submitted in and with respect to this format is correct and we will be responsible for any lapse regarding incorrect or incomplete information.

(A) Name & Signature of responsible persons of industry/organization/institute/CETP/TSDP with stamp.		(B) Name & Signature of all the members of Audit Team	
Sr. No	Name	Sr. No	Name
1	Mr. Sanjay Patil	1	Mr. Narendra Pachauri
2	Mr. Yogesh Shelke	2	Mr. A. M. Shaikh
		3	Mr. Yogesh Shinde
		4	Mr. Pranay Ghorpade

IN THE HIGH COURT OF
JUDICATURE AT BOMBAY
CIVIL APPELLATE
JURISDICTION
SUO MOTO WRIT PETITION NO. 2
OF 2025

In Ref: Gas Leak at Palghar Boisar
Maharashtra Industrial Development
Corporation (MIDC)

..Petitioner

Versus

The State of Maharashtra & ors

..Respondents

**AFFIDAVIT IN REPLY ON
BEHALF OF RESPONDENT NO 2**

Dated this 23rd day of September, 2025.



Jaya Joil-Bagwe,
Advocate for Respondent No. 2,
105, Vardhaman Chambers,
17 G, C.P. Street, Fort,
Mumbai - 400 001.
Email: jayajoil@yahoo.com



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

SUO MOTU WRIT PETITION NO. 02 OF 2025

In Re: Gas leak at Palghar's Boisar MIDC

CORAM: SHREE CHANDRASHEKHAR, CJ &
GAUTAM A. ANKHAD, J.

DATE : 9th September 2025

P.C.:

We have come across the newspaper report in daily newspaper "Times of India", Mumbai Edition, dated 9th September 2025 regarding gas leak at Palghar's Boisar MIDC; copy of the report appended with this order. This report indicates that there was a gas leak on the previous occasion in which four workers were killed. It seems that the previous incident had happened about two weeks ago at another factory unit of another firm. This report refers to some statement of an official that there was a leakage of hydrochloric fumes from a Tank and the First Information Report is likely to be registered by the Palghar Police.

2. In this background, we direct the Member Secetary, Maharashtra State Legal Services Authority (in short, MSLSA) to seek necessary permission from Hon'ble the Executive Chairperson of MSLSA to visit the pharma unit in Palghar's Boisar MIDC and prepare a fact-finding report. This Court would also like to have response from the State of Maharashtra and the Pollution Control Board as to periodic inspection and measures for prevention of gas leak in the industrial units. For the aforesaid purposes, let the following Authorities be impleaded as party-respondents :

- 1] State of Maharashtra, through its Secretary,
Department of Environment & Climate Change,
New Administrative Buiding, 15th Floor,
Mantralaya, Mumbai – 400032
- 2] Maharashtra Pollution Control Board, through its Regional Director,
havig Head Office at Kalpataru Point,

3rd and 4th floor, Opp. PVR Cinema,
Sion Circle, Mumbai – 400022.

3. Let the reply by respective respondents be filed within a period of two weeks.
4. Having regard to the public importance involved in this matter, we request Mr. Karan Dilip Bhosale, the learned counsel to assist this Court as Amicus Curiae.
5. Office is directed to register a suo motu writ petition.
6. Post this matter on 23rd September 2025.
7. Let a copy of this order be supplied to the office of the learned Advocate General who was informed by this Court about this suo motu proceedings and the respondents.

(GAUTAM A. ANKHAD, J.)

(CHIEF JUSTICE)

:2:



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE SIDE CIVIL JURISDICTION**

SUO MOTU WRIT PETITION NO. 2 OF 2025

In Re Gas Leak At Palghars Boisar MidcPETITIONER

V/S

State Of Maharashtra Thr Dept OfRESPONDENT
Environamend And Climate Change And Anr

HIGH COURT ON ITS OWN MOTION

**CORAM : HON'BLE THE CHIEF JUSTICE &
HON'BLE SHRI JUSTICE GAUTAM A.
ANKHAD, JJ**

DATE : 23rd September, 2025

P.C. :

Balance Daily Board cannot be taken up today on account of paucity of time. Stand over to 17/10/2025 . Ad-interim relief or interim relief, if any, granted earlier will continue to operate till next date.

(FOR REGISTRAR JUDICIAL - I)